

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 277 OF 2022**

**IN THE MATTER OF:**

LIYAKAT ALI &amp; ORS.

....APPLICANTS

VERSUS

STATE OF UTTAR PRADESH &amp; ORS

....RESPONDENTS

**INDEX**

<b>S.No.</b>	<b>Particulars</b>	<b>Pg. No.</b>
1.	Additional Reply on behalf of Respondents/14 Industrial Units, along with Affidavits	1-29
2.	<b><u>ANNEXURE-1 [COLLY]</u></b> Copies of Agreements with Shiva Brick Udyog, Suraj Brick Field and Green House Bio Energy Private Limited, along with Certificates of co-processing.	30-44
3.	<b><u>ANNEXURE-2 [COLLY]</u></b> Copies of Agreements with Mechfin Infra and Bulk Ash Supplier	45-49
4.	<b><u>ANNEXURE-3 [COLLY]</u></b> Copies of Agreement with Mechfin Infra, Nuvoco Vistas Corporation Limited and Certificates of co-processing	50-63
5.	<b><u>ANNEXURE-4 [COLLY]</u></b> Copies of Agreement with Balaji Brick Field, Dew Resource Management and Certificates of co-processing	64-74
6.	<b><u>ANNEXURE-5 [COLLY]</u></b> Copies of Agreement with Shiva Bricks Supply, Nuvoco Vistas Corporation Limited, Dew Resource Management and Certificates of co-processing	75-92
7.	<b><u>ANNEXURE-6 [COLLY]</u></b>	93-125

	Copies of Letters issued by Bulk Ash Supplier, Agreement with Ultra Cement, Nuvoco Vistas Corporation Limited and Certificates of co-processing	
8.	<b><u>ANNEXURE-7 [COLLY]</u></b> Copies of Application for consent, along with the Consents under the Water Act and the Air Act for the Pyro Fuel Oil Plant, and the Certificates of co-processing	126-140
9.	<b><u>ANNEXURE-8 [COLLY]</u></b> Copies of Purchase Order of J.K. Cement and Letters issued by Bulk Ash Supplier	141-144
10.	<b><u>ANNEXURE-9 [COLLY]</u></b> Copies of Agreement with Green House Bio Energy Private Limited, along with Certificates of co-processing and Tax Invoices	145-157
11.	<b><u>ANNEXURE-10 [COLLY]</u></b> Copies of Certificates of co-processing	158-160

**FILED BY:**

*Utkarsh Sharma*

[UTKARSH SHARMA]  
Counsel for Respondents/14 Industrial Units  
139, Setalvad Block,  
Supreme Court, New Delhi-110001  
Mob:+91-9312061203

Dated: 30.01.2023

E-mail: utkarsh.sharma7@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 277 OF 2022**

**IN THE MATTER OF:**

LIYAKAT ALI & ORS.

...APPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS

....RESPONDENTS

**ADDITIONAL REPLY ON BEHALF OF RESPONDENTS/14  
INDUSTRIAL UNITS, ALONGWITH AFFIDAVITS**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Additional Reply is being filed on behalf of the Respondents/14 Industrial Units, which has been impleaded as Respondents in the present Original Application. The 14 Industrial Units are owned by 10 entities, whose Affidavits are being filed along with this Additional Reply.
2. That the present Additional Reply is being filed limited to the queries posed by this Hon'ble Tribunal in relation to the manner in which waste management, with regard to fly ash and plastic waste, is being carried out by the Answering Respondents. The Answering Respondents, in the present Additional Reply, have also addressed submissions with regard to the water quality in River Kali and its associated drains, a report in respect of which has been submitted by the Uttar Pradesh Pollution Control Board [UPPCB] to this Hon'ble Tribunal in the present matter on 02.01.2023.

**SUBMISSIONS IN RESPECT OF OVERALL WATER QUALITY  
IN RIVER KALI AND ASSOCIATED DRAINS**

3. It is respectfully submitted that the 14 industrial units, which have been arrayed as Respondents in the present matter, have been taking all measures to ensure that their Effluent Treatment Plant [ETP] is functional at all times and the discharged effluent, after treatment, meets the standards prescribed by the regulatory authorities. The same is also evident from the report dated 18.07.2022 submitted to this Hon'ble Tribunal by the Uttar Pradesh Pollution Control Board [UPPCB], wherein it has been clearly indicated that the quality of effluent being discharged by the 14 industrial units in question is within specified norms and the same is also being monitored through the Online Continuous Effluent Monitoring System [OCEMS].
4. In the latest report submitted by UPPCB, on 02.01.2023, samples from various drains [Kukra drain and Begrajpur drain], along with River Kali, have been taken by the authorities, with Kukra drain mostly carrying domestic sewage and Begrajpur [Dhandera] drain mostly carrying industrial sewage. As is clear from the report, although some of the parameters are within the prescribed norms, the values of other parameters are exceeding the specified norms in the samples collected from both the Kukra drain and Begrajpur drain.

5. It is humbly submitted that there are hundreds of industrial units in District Muzaffarnagar, which discharge their effluents in the drains in question. The Answering Respondents are not aware of the quality of effluent being discharged by the other industrial units and whether the same is within the prescribed norms as the same can only be ascertained by the regulatory agencies. However, as can be ascertained from the report dated 18.07.2022, in so far as the Answering Respondents are concerned, the effluent being discharged from their premises is duly treated and is within the specified norms.
6. The Answering Respondents agree that steps can be taken for improvement of water quality in the area and are willing to offer full cooperation to the administration and the regulatory agencies in that endeavor. The steps for improvement will necessarily involve measures being taken at multiple levels, with all stakeholders making a contribution. All industries in the area will need to make sure that they have ETP's installed which are working efficiently and ensuring that the discharged effluent is within the prescribed limits. Considering the fact that the values of several parameters in even the Kukra drain, which carries domestic sewage, are also exceeding the specified norms, the residents of the area [both urban and rural] will also need to be made aware of measures to improve the quality of sewage and avoid pollution.

7. The said exercise shall have to be undertaken at a macro level, with the involvement of all stakeholders and as submitted earlier, the Answering Respondents will be willing to render all cooperation, which is sought from them, to the district administration and the regulatory agencies in this exercise.

**SUBMISSIONS IN RESPECT OF WASTE MANAGEMENT (FLY ASH AND PLASTIC WASTE)**

8. The following chart indicates the average quantity of fly ash and plastic waste generated at the industrial units of the Answering Respondents [over the last three months] and the mode adopted for disposal of the same, with the changes effected by the Answering Respondents, pursuant to the observations of this Hon'ble Tribunal, also being highlighted.

<b><u>S. No</u></b>	<b><u>Name of the Entity</u></b>	<b><u>Quantity and Mode of Disposal of Fly Ash</u></b>	<b><u>Quantity and Mode of Disposal of Plastic Waste</u></b>

1.	<p>M/s. Silvertan Papers Ltd. (Unit-1), 9th Km. Bhopa Road, Muzaffar nagar [Both Units]</p>	<ul style="list-style-type: none"> <li>• Quantity [Average of Last Three Months]: 730 MT [Disposed of in brick manufacturing process]</li> <li>• Earlier, some amount of fly ash was being disposed of through land filling on the plot owned by Mr. Arshad Ali. Now, the same is not being done.</li> </ul> <p>[Agreements with Shiva Brick Udyog, Suraj Brick Field and Green House Bio Energy Private Limited are attached as <b><u>Annexure-1 (Colly)</u></b>]</p>	<ul style="list-style-type: none"> <li>• Quantity [Average of Last Three Months]: 64 MT [All Plastic Waste sent to cement plants co-processing, after pre-processing, by Dew Resource Management, which collects the waste from the Units]</li> </ul> <p>[Certificates of co-processing are attached as <b><u>Annexure-1 (Colly)</u></b>]</p> <ul style="list-style-type: none"> <li>• Silvertan Papers Limited is also in the process of establishing a Waste to Energy Plant, where plastic waste will be used as a raw material/fuel. The Plant is likely to become operational in March, 2023 and thereafter all plastic waste generated at the two paper mill units shall be utilized in the Waste to Energy Plant.</li> </ul>
----	---	--	---

2.	M/s. Silverton Pulp & Papers Pvt. Ltd. 9th Km. Bhopa Road, Muzaffar nagar [Both Units]	<ul style="list-style-type: none"> <li>Quantity [Average of Last Three Months]: 3222 MT [Disposed of in brick manufacturing process or sent to cement plants]</li> </ul> <p>[Agreements with Mechfin Infra (brick manufacturing) and Bulk Ash Supplier (sent to cement plant) are attached as <b><u>Annexure-2 (Colly)</u></b>]</p>	<ul style="list-style-type: none"> <li>Quantity [Average of Last Three Months]: 193 MT [All Plastic Waste from both units disposed of through gasifier installed at Unit-2]</li> </ul>
3.	M/s. Garg Duplex & Paper Mills Pvt. Ltd., 8.5 Km., Bhopa Road, Muzaffar nagar.	<ul style="list-style-type: none"> <li>Quantity [Average of Last Three Months]: 825 MT [Disposed of in brick manufacturing process]</li> </ul> <ul style="list-style-type: none"> <li>Earlier the fly ash was being disposed through land filling but now it is being utilized in brick manufacturing.</li> </ul> <p>[Agreement with Mechfin Infra (brick manufacturing) is attached as <b><u>Annexure-3 (Colly)</u></b>]</p>	<ul style="list-style-type: none"> <li>Quantity [Average of Last Three Months]: 56.2 MT [All Plastic Waste sent to Nuvoco for co-processing]</li> </ul> <p>[Agreement with Nuvoco Vistas Corporation Limited and Certificates of co-processing are attached as <b><u>Annexure-3 (Colly)</u></b>]</p> <ul style="list-style-type: none"> <li>Earlier, plastic waste was being disposed of through the gasifier of sister concern at Silverton Pulp &amp; Papers but now it is being sent to Nuvoco for co-processing.</li> </ul>

4.	M/s. Shree Sidhballi Paper Mills Ltd., Bhopa Road, Muzaffar nagar	<ul style="list-style-type: none"> <li>•Quantity [Average of Last Three Months]: 98 MT [Disposed of in brick manufacturing process]</li> <li>•Earlier the fly ash was being disposed through land filling but now it is being utilized in brick manufacturing.</li> </ul> <p>[Agreement with Balaji Brick Field is attached as <b><u>Annexure-4 (Colly)</u></b>]</p>	<ul style="list-style-type: none"> <li>•Quantity [Average of Last Three Months]: 20 MT [All Plastic Waste sent either to UltraTech Cement or to other cement plants through Dew Resource Management]</li> </ul> <p>[Agreement with Dew Resource Management, along with recent Certificates of co-processing, are attached as <b><u>Annexure-4 (Colly)</u></b>]</p>
5.	M/s. Meenu Paper Mills Pvt. Ltd., 9.5 Km., Bhopa Road, Muzaffar nagar	<ul style="list-style-type: none"> <li>• Quantity [Average of Last Three Months]: 79.14 MT [Disposed of in brick manufacturing process]</li> <li>• Earlier the fly ash was being disposed through land filling but now it is being utilized in brick manufacturing.</li> </ul> <p>[Agreement with Shiva Bricks Supply is attached as <b><u>Annexure-5 (Colly)</u></b>]</p>	<ul style="list-style-type: none"> <li>• Quantity [Average of Last Three Months]: 42.06 MT [All Plastic Waste sent to Nuvoco or to other cement plants through Dew Resource Management]</li> </ul> <p>[Agreement with Nuvoco Vistas Corporation Limited, Dew Resource Management and Certificates of co-processing are attached as <b><u>Annexure-5 (Colly)</u></b>]</p>

6.	<p>M/s. Tehri Pulp &amp; Paper Ltd. (Unit-1), 9th Km., Bhopa Road, Muzaffar nagar [Both Units]</p>	<ul style="list-style-type: none"> <li>Quantity [Average of Last Three Months]: 683 MT [Disposed of by sending the fly ash to cement plants through Bulk Ash Suppliers]</li> <li>[Letters issued by Bulk Ash Supplier are attached as <b><u>Annexure-6 (Colly)</u></b>]</li> </ul>	<ul style="list-style-type: none"> <li>Quantity [Average of Last Three Months]: 88.26 MT [All Plastic Waste sent either to UltraTech Cement or to Nuvoco]</li> <li>[Agreement with Ultra Cement, Nuvoco Vistas Corporation Limited and Certificates of co-processing are attached as <b><u>Annexure-6 (Colly)</u></b>]</li> </ul>
7.	<p>M/s. Tirupati Baalaji Fiberr Private Limited, Bhopa Road, Muzaffar nagar</p>	<ul style="list-style-type: none"> <li>Quantity [Average of Last Three Months]: 29.05 MT [Currently, the fly ash is being disposed through land filling by an independent contractor Mr. Sandeep Kumar. However, the Unit is in talks to have the fly ash utilized in either cement plants or brick kilns and shall be entering into an agreement for the said purpose within two days]</li> </ul>	<ul style="list-style-type: none"> <li>Quantity [Average of Last Three Months]: 47.23 MT [Plastic Waste is being utilized as a raw material in the Pyro Fuel Oil Plant installed at the Unit]</li> <li>There was a period of one year, from October, 2021 to October, 2022 during which the Pyro Fuel Oil Plant was not working due to a technical fault. During this period, the plastic waste was disposed of by sending it to Nuvoco for co-processing, with some of the plastic waste also being</li> </ul>

			<p>stored, which is now being used in the Pyro Fuel Oil Plant.</p> <p>[Application for consent, along with the Consents under the Water Act and the Air Act for the Pyro Fuel Oil Plant, and the Certificates of co-processing are attached as <b><u>Annexure-7 (Colly)</u></b>]</p>
8.	M/s. Bindals Papers Mills Ltd., Bhopa Road, Muzaffar nagar	<ul style="list-style-type: none"> <li>Quantity [Average of Last Three Months]: 1681 MT [Disposed of by sending the fly ash to either M/s J.K. Cement, Aligarh or to other cement plants through Bulk Ash Suppliers]</li> </ul> <p>[Purchase Order of J.K. Cement and Letters issued by Bulk Ash Supplier are attached as <b><u>Annexure-8 (Colly)</u></b>]</p>	No plastic waste generated at Unit.

9.	M/s Shree Bhagesh wari Papers Pvt. Ltd. (Unit-1), 9th Km., Bhopa Road, Muzaffar nagar [Both Units]	<ul style="list-style-type: none"> <li>• Quantity [Average of Last Three Months]: 612 MT [Disposed of in brick manufacturing process]</li> <li>• Earlier the fly ash was being disposed through land filling but now it is being utilized in brick manufacturing.  [Agreement with Green House Bio Energy Private Limited is attached <b><u>Annexure-9 (Colly)</u></b>]</li> </ul>	<ul style="list-style-type: none"> <li>• Quantity [Average of Last Three Months]: 42.30 MT [All Plastic Waste sent either to UltraTech Cement or to Balaji Polypacks]</li> <li>[Certificates of co-processing and Tax Invoices are attached <b><u>Annexure-9 (Colly)</u></b>]</li> </ul>
----	---	--	--

10.	M/s. Galaxy Papers Pvt. Ltd., Jolly Road, Muzaffar nagar	<p>Quantity [Average of Last Three Months]: 20 MT</p> <p>Currently, the fly ash is being disposed through land filling By Bharat Traders at Plot No. 18, Village Bilaspur, Muzaffarnagar. However, the Unit is in talks to have the fly ash utilized in either cement plants or brick kilns and shall be entering into an agreement for the said purpose within one week.</p> <p>The Unit is very old and has only got a boiler and no turbine due to which fly ash generation is very less. The production at the unit is also only around 1300-1400 MT/month because of the old machinery.</p>	<p>Quantity [Average of Last Three Months]: 15 MT</p> <p>All Plastic Waste sent to Nuvoco.</p> <p>[Certificates of co-processing are attached <b><u>Annexure-10 (Colly)</u></b>]</p>
-----	--	--	--

### **FLY ASH**

9. As is evident from the above chart, in so far as fly ash waste management is concerned, most of the industrial units are sending the generated fly ash to cement plants or brick kilns

for utilization, either directly or through third party contractors. Pursuant to recommendations made by UPPCB, steps are being taken by the industrial units to ensure that precautions observed during the transportation of fly ash are made more robust, so as to make sure that there is no erosion of fly ash during transportation.

10. Some of the industrial units, till now, had been disposing of the generated fly ash by means of dumping in vacant low-lying plots, with all endeavors being made to dispose of the same in a scientific and environmental friendly manner. However, certain inherent problems are associated with disposal of fly ash through dumping. Certain deficiencies have also been pointed out by the UPPCB in this regard and environmental compensation has also been imposed on the industrial units for the same, which, as indicated in the report dated 02.01.2023 submitted by UPPCB, has already been deposited by the industrial units. This Hon'ble Tribunal also, during the hearings in the present case, has indicated that fly ash should be utilized rather than being dumped.

11. Having regard to the recommendations of the UPPCB and the observations made by this Hon'ble Tribunal, all industrial units, arrayed as Respondents in the present case, which were dumping the fly ash generated at their unit, have decided that in future, the entire fly ash generated at their units shall be sent for utilization, either to cement plants or to brick kilns, with no fly ash being disposed through

dumping. Agreements in this regard have been entered into by all the industrial units except two [Tirupati Baalaji Fiberr Private Limited and Galaxy Papers Private Limited], which, as indicated in the chart, are at an advanced stage of talks with cement plants and brick kilns to utilize the fly ash and are likely to enter into an agreement for the said purpose within one week.

### **PLASTIC WASTE**

12. It is categorically submitted that the entire plastic waste, which is generated at the industrial units of the Answering Respondents from waste paper, is sent for co-processing and the Agreements/Tax Invoices/Certificates evidencing such disposal are being attached along with this Reply. Measures are also being taken by the Answering Respondents to make the said process more robust and efficient and the Answering Respondents shall be willing to implement any improvements or recommendations, which are suggested either by this Hon'ble Tribunal or the regulatory authorities, to bring about improvements in the system of plastic waste management being employed by them.
13. It is respectfully submitted that the conclusion drawn by UPPCB, in its report dated 20.10.2022, that certain amounts of plastic waste are not being reported by the industrial units for proper disposal, is fallacious and based on assumptive calculations. UPPCB, while calculating the amount of plastic

waste generated at a particular unit, has proceeded on the assumption that the quantity of plastic waste generated is likely to be 1.5% of the production of the industrial unit, with the figure of total production being taken as the maximum production capacity indicated in the Consent to Operate issued to the concerned industrial unit, which is not met in most of the cases.

14. The problem with the one size fits all approach adopted by the UPPCB is that it has lost sight of some extremely important aspects. Plastic waste is generated at a paper mill unit as a part of the production process, because of waste paper being used as a raw material. However, the amount of plastic waste generated is dependent on a number of factors, especially the quality of waste paper being used during the production process, with higher quantity of plastic waste being generated in case of poor quality waste paper.
15. The Answering Respondents, in order to make the production process more efficient and improve the quality of the end-product, use high quality waste paper as raw material, thus resulting in extremely low quantity of plastic waste generation, with the quantity of plastic waste at times being as low as 0.3-0.6% of the total production. In fact, one of the Answering Respondents, namely Bindals Papers Mills Limited, does not even employ waste paper in its production process, resulting in zero plastic waste generation at its unit.

16. Hence, this Hon'ble Tribunal, in case the need is felt to do so, may direct the regulatory agencies, including UPPCB, to do a more accurate monitoring of the plastic waste being generated at the industrial units of the Answering Respondents and submit a revised report on that aspect, and the Answering Respondents undertake to offer full cooperation in that exercise. Further, as indicated earlier, the Answering Respondents also undertake to implement any measures for improvement of the plastic waste management system, which may be suggested either by this Hon'ble Tribunal or by the regulatory agencies.
17. It is also pertinent to mention that there will always be a variation between the quantity of plastic waste generated at a unit in a particular month and its disposal, as a number of factors, including weather, go-ahead from the co-processing unit etc. have a bearing on the waste being sent for disposal. Thus, the industrial units sometimes store the plastic waste at their unit and the same is sent to the co-processing units for disposal in due course.
18. It is also apposite to highlight that apart from the Answering Respondents, there are a large number of industrial units in Muzaffarnagar [around 80 in number, including other paper mills, rolling mills etc], which generate fly ash and similarly, a large number of other paper mill units [around 34 in total] which generate plastic waste. Hence, it will be in the interest of the environment of District

Muzaffarnagar if whatever measures/suggestions/directions, which are issued by this Hon'ble Tribunal in the present case in relation to fly ash or plastic waste management, are also made applicable to all the industrial units generating such waste in District Muzaffarnagar.

19. That in the light of the above facts and circumstances, it is most humbly prayed that this Hon'ble Tribunal may kindly be pleased dispose of the present Application.

**FILED BY:**

*Utkarsh Sharma*

[UTKARSH SHARMA]

Counsel for Respondents/14 Industrial Units

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

Dated: 18.01.2023

E-mail: utkarsh.sharma7@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

AFFIDAVIT

I, Anuj Garg, S/o Mr. Sanjay Garg, aged 35 years, R/o 213/1, Kundanpura, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the Company Secretary at Silvertan Papers Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Reply, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Silvertan Papers Limited.
3. That the Annexures annexed to the present Additional Reply are true and correct copies of their respective originals.

NOTARY

DEPONENT  
*Anuj Garg*

VERIFICATION

Verified at Muzaffarnagar on this day of January, 2023 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

NOTARY

DEPONENT

*Anuj Garg*

Identified by

*[Signature]*

*Anuj Garg*  
deponent is identified by Shri  
I have been satisfied after examining  
the deponent and understand the  
content of the affidavit which has  
been read out and explained to  
me to the deponent fee charged.  
NOTARY DISTRICT MUZAFFARNAGAR

PREM TIAG  
NOTARY  
MUZAFFARNAGAR  
28 JAN 2023



1534



FY 803528

उत्तर प्रदेश UTTAR PRADESH

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. &amp; ORS.

....RESPONDENTS

AFFIDAVIT

I, Gaurav Kumar, S/o Mr. Shudhir Kumar Chaudhary, aged 32 years, R/o H.No.34, Alipur Kalan, Muzaffarnagar, Uttar Pradesh-251301, do hereby solemnly affirm and declare as under:-

1. That I am the Environmental Manager at Silverton Pulp And Papers Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Reply, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Silverton Pulp And Papers Private Limited.

...Pulp & Papers Pvt. Ltd.

(2)

- 3. That the Annexures annexed to the present Additional Reply are true and correct copies of their respective originals.

For Silverton Pulp & Papers Pvt. Ltd.  
*Gaurabhatiyar*  
**DEPONENT**  
 Authorised Signatory

**VERIFICATION**

Verified at Muzaffarnagar on this day of January, 2023 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

*Gaurabhatiyar*  
 For Silverton Pulp & Papers Pvt. Ltd.  
**DEPONENT**  
 Authorised Signatory



*Gaurabhatiyar*  
 I/We before me today above  
 the deponent is/are identified by Shri  
 have been satisfied in view to examining  
 the deponent has understood the  
 content of this affidavit which has  
 been read out and explained by  
 me to the deponent fee charge  
 Rs.  
 NOTARY DIST. MUZAFFARNAGAR

Identified by  
*[Signature]*

PRERNA TYAGI  
 NOTARY  
 MUZAFFARNAGAR

1536



उत्तर प्रदेश UTTAR PRADESH

FY 803526

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. &amp; ORS.

....RESPONDENTS

AFFIDAVIT

I, Parvindra Singh, S/o Mr. Ram Swaroop Singh, aged 40 years, R/o Village Gogwan Jalal Pur, District Shamli, Uttar Pradesh-251305, do hereby solemnly affirm and declare as under:-

1. That I am the Environmental Manager at Garg Duplex and Paper Mills Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Reply, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Garg Duplex and Paper Mills Private Limited.

PRENA TYAGI  
NOTARY  
MUZAFFARNAGAR

For Garg Duplex And Paper Mills Pvt Ltd  
Auth. Signatory

28 JAN 2023

(2)

3. That the Annexures annexed to the present Additional Reply are true and correct copies of their respective originals.

For Garg Duplex And Paper Mills Pvt Ltd

Auth. Signatory

DEPONENT

**VERIFICATION**

Verified at Muzaffarnagar on this day of January, 2023 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

For Garg Duplex And Paper Mills Pvt Ltd

Auth. Signatory

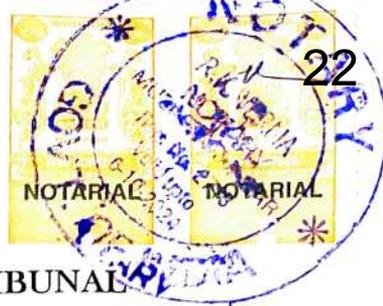
DEPONENT



*Parvinder Singh*  
I have examined the copy above.  
The deponent is/are identified by Shri  
I have been satisfied to examine the deponent and understand the content of the affidavit which has been read out and explained to the deponent free of charge.  
NOTARY DISTRICT MUZAFFARNAGAR

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

Identified by *[Signature]*



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
**LIYAKAT ALI & ORS.**

....APPLICANT

VERSUS

**STATE OF U.P. & ORS.**

....RESPONDENTS

AFFIDAVIT

I, Pradeep Sharma, S/o Mr. C.P. Sharma, aged 49 years, R/o Adarsh Colony, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the Manager (Environment) at M/s Shree Sidhballi Paper Mills Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.

NOTARY

2. That I have read and understood the contents of the accompanying Additional Reply, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by M/s Shree Sidhballi Paper Mills Private Limited.

NOTARY

3. That the Annexures annexed to the present Additional Reply are true and correct copies of their respective originals.

NOTARY

NOTARY DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of January, 2023 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

DEPONENT

NOTARY

*Pradeep Sharma*  
The deponent  
is identified by Stat.  
have satisfied myself by examining the  
deponent's statements and the contents of  
the affidavit which has been read out and  
explained by me to the deponent.  
28 JAN 2023

Identified by

*R.K. Verma*  
R. K. VERMA  
Distt. Notary  
Muzaffarnagar (U.P.)

1539



उत्तर प्रदेश UTTAR PRADESH

FY 805022

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. &amp; ORS.

....RESPONDENTS

AFFIDAVIT

I, Agraj Gupta, S/o Mr. Vipin Gupta, aged 30 years, R/o H.No. 1704, West Gaushala, Muzaffarnagar, Uttar Pradesh-251002, do hereby solemnly affirm and declare as under:-

- That I am the Environmental Manager at Meenu Paper Mills Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.

R. K. VERMA  
Distt. Notary  
Muzaffarnagar (U.P.)

12-9 JAN 2023

2. That I have read and understood the contents of the accompanying Additional Reply, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Meenu Paper Mills Private Limited.
3. That the Annexures annexed to the present Additional Reply are true and correct copies of their respective originals.

*Agulwa*  
 DEPONENT

**VERIFICATION**

Verified at Muzaffarnagar on this day of January, 2023 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

*Agulwa*  
 DEPONENT



*Agulwa*  
 I have examined the contents of the affidavit and the deponent who understands the contents of the affidavit which has been read out and explained by me to the deponent fee charged Rs. \_\_\_\_\_

**R. K. VERMA**  
 Dist. Notary  
 Muzaffarnagar (U.P.)

29 JAN 2023



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Kishor Kumar Gupta, S/o Late Mr. Banwari Lal Gupta, aged 61 years, R/o 59, Lal Bagh, Street No. 6, Gandhi Colony Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the General Manager (Environment) at Tehri Pulp and Paper Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Reply, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Tehri Pulp and Paper Limited.
3. That the Annexures annexed to the present Additional Reply are true and correct copies of their respective originals.

*U. Chaudhary*  
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of January, 2023 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

*Kishor Kumar Gupta*  
DEPONENT

*U. Chaudhary*  
DEPONENT



P.K.ERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

28 JAN 2023



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Shailender Kumar, S/o Late Mr. Ramesh Chand, aged 40 years, R/o 806/224  
Main Road, Janakpuri, Muzaffarnagar, Uttar Pradesh-251002, do hereby  
solemnly affirm and declare as under:-

1. That I am the Senior Accountant at Tirupatibaalaji Fiberrrs Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Reply, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Tirupati Baalaji Fiberrrs Private Limited.
3. That the Annexures annexed to the present Additional Reply are true and correct copies of their respective originals.

*[Signature]*  
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of January, 2023 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

*[Signature]*  
DEPONENT

*[Signature]*  
I, *[Signature]*,  
Notary Public for the State of Uttar Pradesh,  
do hereby certify that the deponent is/are identified by *[Signature]*  
and I have been satisfied myself to examine the deponent and understand the content of the affidavit which has been read out and explained to me to the deponent fee charge

the deponent is/are identified by *[Signature]*  
I have been satisfied myself to examine the deponent and understand the content of the affidavit which has been read out and explained to me to the deponent fee charge





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

NOTARY

I, Manoj Kumar, S/o Mr. Yash Pal Singh, aged 51 years, R/o 63/1, Kiran City Bhopa Road, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

NOTARY

1. That I am the General Manager (Q.C & EHS) at Bindals Papers mills Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Reply, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Bindals Papers Mills Limited.
3. That the Annexures annexed to the present Additional Reply are true and correct copies of their respective originals.

DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this 28 day of January, 2023 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

DEPONENT

*Manoj Kumar*  
sworn before me today/above.  
The deponent is/are identified by *Shri*  
I have been satisfied myself to examine the deponent who understand the content of the affidavit which has been read out and explained to me to the deponent fee charge  
NOTARY DISTT MUZAFFARNAGAR

Identified by *[Signature]*

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

28 JAN 2023



1544



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO:277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

NOTARY

I, Aditya Kumar Kaushik, S/o Mr. Vinod Kaushik, aged 42 years, R/o H.No. 99, Gali No. 13, Vishwakarma Chowk, Ganga Vihar, Sarwat, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

NOTARY

1. That I am the Manager (Environment) at Shree Bhageshwari Papers Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Reply, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Shree Bhageshwari Papers Private Limited.
3. That the Annexures annexed to the present Additional Reply are true and correct copies of their respective originals.

NOTARY

NOTARY

NOTARY  
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of January, 2023 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

NOTARY  
DEPONENT

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

A.K. Kaushik  
I, the deponent, have been satisfied after examining the deponent who understands the content of the affidavit which has been read out and explained to me to the deponent fee charged.  
NOTARY DIST. MUZAFFARNAGAR

Identified by

28 JAN 2023



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

AFFIDAVIT

I, Shrawan Kumar Goel, S/o Mr. Daya Ram Goel, aged 51 years, R/o 60/568, Avadh Vihar, Jansath Road, Muzaffarnagar, Uttar Pradesh-251002, do hereby solemnly affirm and declare as under:-

1. That I am the Senior Accountant at Galaxy Papers Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Reply, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Galaxy Papers Private Limited.
3. That the Annexures annexed to the present Additional Reply are true and correct copies of their respective originals.

*Shrawan*  
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of January, 2023 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

*Shrawan*  
DEPONENT

*Shrawan Kumar Goel*  
Sworn before me today at

the deponent is/are identified by

I have satisfied myself by examining the deponent who understand the contents of the affidavit which has been read out & explained by me to the deponent. He charged Rs. ....  
NOTARY, DISTT. MUZAFFARNAGAR

*Dushek*

*Identified by (Ad)*



PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR 12 9 JAN 2023



सत्यमेव जयते

# INDIA NON JUDICIAL Government of Uttar Pradesh

# 1546

30

e-Stamp



**ANNEXURE-1 [COLLY]**

Certificate No.	: IN-UP74478275000882U
Certificate Issued Date	: 24-Aug-2022 10:34 AM
Account Reference	: NEWIMPACC (SV)/ up14743204/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	: SUBIN-UPUP1474320441307713841264U
Purchased by	: SILVERTOAN PAPERS LIMITED MUZAFFARNAGAR
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: SILVERTOAN PAPERS LIMITED MUZAFFARNAGAR
Second Party	: Not Applicable
Stamp Duty Paid By	: SILVERTOAN PAPERS LIMITED MUZAFFARNAGAR
Stamp Duty Amount(Rs.)	: 10 (Ten only)



Please write or type below this line

For Silvertan Papers  
*[Signature]*  
Authorised S.

*[Signature]*  
प्रोपराईटर



TRUE COPY

SUBIN CHAND  
NOTARY  
MUZAFFARNAGAR

17 NOV 2022

**Statutory Alert:**

- The authenticity of this stamp/certificate should be verified at [www.shikhar.com](http://www.shikhar.com) or using e-Stamp Mobile App of Shikhar Online.
- The date of marking the e-stamp is of use users of the certificate.
- In case of any discrepancy please inform the concerned authority.

This Fly ash dispose of Agreement (Agreement) is made on this 17<sup>th</sup> Day of November 2022 at Muzaffarnagar Uttar Pradesh 251001 by and between and the agreement shall be effective from 17.11.2022

Silvertoan Papers Limited (U21012DL1990PLC231573), a company registered under the Companies Act 1956 and having its registered office B-6/205 Laxmi Complex, Subhash Chowk , Laxmi Nagar Delhi 110092 having Corporate office at 9<sup>TH</sup> KM Bhopa Road, Muzaffarnagar, Uttar Pradesh 251001. (hereinafter called as "First Party")

AND

M/S SHIVA BRICK UDHYOG, Proprietor Ship Concern, Proprietor Mr Nitin Agarwal, Office at Village Bagheri, Tehsil, Sadar, MUzaffarnagar, 251001 (hereinafter called as "Second Party")

- A. First Party has a plant at 9<sup>th</sup> KM Bhopa Road, Muzaffarnagar, Uttar Pradesh 251001 which generates Fly Ash and it need to be disposed off in an environmental friendly and useful manner.
- B. SHIVA BRICK UDHYOG is a Manufacturer of bricks, intends to utilize Dry Fly ash generated from First Party as raw material
- C. First Party offered to supply Fly Ash per month and Second Party agreed to lift per months from the plant of First Party.

NOW THIS AGREEMENT WITNEESESTH AS UNDER

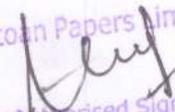
### 1. Scope of Supply

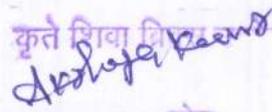
1.1 First party will supply fly ash generated at plant to Second Party and Second Party barring shall lift the fly ash barring unforeseen situations, annual shut down and routine break down maintenance and reason beyond the control of Second Party, However Shiva Bricks may increase lifting quantity based on their requirement under the said agreement T&C and

1.2 First Party would be in a position to allot the flyash subject to its availability and force majeure conditions.

1.3 First party would provide priority loading to the trucks/ vehicle, closed body trucks of Second Party.



For Silvertoan Papers Limited  
  
 Authorised Signatory

कृते शिवा ब्रिक्स  
  
 प्रोप.

17 NOV 2022

## 2. Working hours

Loading and delivery of fly ash in fully covered carries shall be allowed round the clock on all days including Sundays and holidays as per the decision of plant head/Engineer-in Charge of First Party,

## 3. Delivery Pont

3.1 Second Party shall arrange to transport the fly ash by road and all costs towards transportation will be borne by Second Party and no Liability towards Transportation of any type or any nature will be borne by Second Party and no liability towards transportation of any type or any nature will be borne by First Party

3.2 Second Party shall comply with all required legal Formalities Including necessary permission & permission for removal & transportation of fly ash from power plants.

3.3 Second Party shall strictly adhere to all statutory & regulatory requirements concerning Environment health & safety (EHS) and also comply with relevant prevailing statutory & EHS norms for such Industries.

3.4 Second Party will not be responsible and not liable for payment for any damages & compensation its authorized transporter will be held responsible for any kind of injuries or accidents to their employees, laborers, drives, cleaners and others

3.5 This agreement shall be come into effect or effective for both the parties w.e.f 17.11.2022 and shall be on force for 5 years from the effective dates of agreement. However. We both will be mutually reviewing the contract as and when for sustainable long term business relationship.

### Each of the parties represent & warrants to others party that

The execution of this agreement has been duly authorized and constitute valid and legally binding obligation of the parties, enforcement in accordance with its terms.

The execution, delivery and performance of this agreement does not constitute a violation of any legal or contractual constraint validated applied to it.

The parties shall obtain and maintain all consents, permission for performing its responsibility under this agreement.



For Silvertan Paper Limited  
 Authorised Sign

कृते शिवा विवस उद्योग  
 प्रोपराइटर

17 NOV 2022

The parties shall act and conduct themselves in such a manner so as not to have an adverse effect on the rights & entitlement of the other party under this agreement.

**Governing Law and Jurisdiction**

This agreement shall be governed by and construed in accordance with the laws of India and Courts of Uttar Pradesh shall have exclusive jurisdiction under this agreement.

**Relationship**

The arrangement under this agreement between the parties shall be on Principal to Principal basis and shall not create any principal and agent relationship nor shall this agreement be deemed to create any partnership, joint venture, association, and trust between parties.

IN WITNESS WHEREOF the parties have set their hands and signed this agreement on the day and date in presence of the witnesses therein below.

For Silvertan Papers Limited

For Silvertan Papers Limited

*[Signature]*

Authorized Signatory

Authorized Signatory

For Shiva Bricks Udyog

कृते शिवा ब्रिक्स उद्योग  
*[Signature]*

प्रोपरा

Authorized Signatory

In presence of witness

1. *[Signature]*

2. *[Signature]*

1. *[Signature]*

2. *[Signature]*

Signature/L.T./R.T.

Identified by Shri *[Signature]*

SUBHASH CHAND  
NOTARY  
MUNSHI NAGAR

17 NOV 2022



Identified by

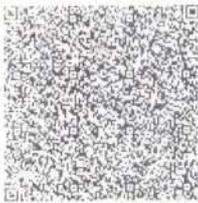
*[Signature]*

INDIA NON JUDICIAL  
1550  
Government of Uttar Pradesh

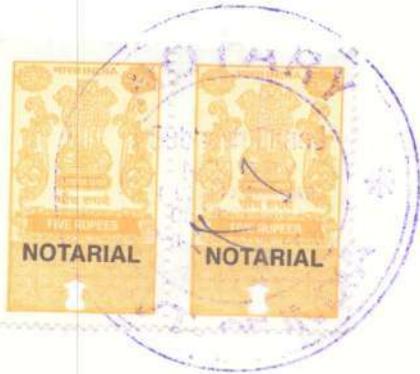
e-Stamp



Certificate No. : IN-UP74479756954662U  
 Certificate Issued Date : 24-Aug-2022 10:35 AM  
 Account Reference : NEWIMPACC (SV)/ up14743204/ MUZAFFARNAGAR SADAR/ UP-MJF  
 Unique Doc. Reference : SUBIN-UPUP1474320441310712954086U  
 Purchased by : SILVERTOAN PAPERS LIMITED MUZAFFARNAGAR  
 Description of Document : Article 5 Agreement or Memorandum of an agreement  
 Property Description : Not Applicable  
 Consideration Price (Rs.) :  
 First Party : SILVERTOAN PAPERS LIMITED MUZAFFARNAGAR  
 Second Party : Not Applicable  
 Stamp Duty Paid By : SILVERTOAN PAPERS LIMITED MUZAFFARNAGAR  
 Stamp Duty Amount(Rs.) : 10  
 (Ten only)



Please write or type below this line



✓  
जितेंद्र

For Silvertan Papers Limited  
*[Signature]*  
Authorised Signatory

*[Signature]*  
SUBHASH CHAND  
DIST. NOTARY  
MUZAFFARNAGAR

26 NOV 2022

Statutory Alert:

1. The authenticity of the Stamp certificate should be verified at [www.silvertan.com](http://www.silvertan.com) or using e-Stamp Mobile App of 2800 14 0999.  
 Any discrepancy in the details on the Certificate and as available on the website / Mobile App renders it invalid.  
 2. The use of the e-Stamp certificate is subject to the terms and conditions of the e-Stamp certificate.  
 3. The use of the e-Stamp certificate is subject to the terms and conditions of the e-Stamp certificate.

This Fly ash dispose of Agreement (Agreement) is made on this 26<sup>th</sup> Day of November 2022 at Muzaffarnagar Uttar Pradesh 251001 by and between and the agreement shall be effective from 26.11.2022

Silvertoan Papers Limited (U21012DL1990PLC231573), a company registered under the Companies Act 1956 and having its registered office B-6/205 Laxmi Complex, Subhash Chowk , Laxmi Nagar Delhi 110092 having Corporate office at 9<sup>TH</sup> KM Bhopa Road, Muzaffarnagar, Uttar Pradesh 251001. (hereinafter called as " First Party")

AND

M/S SURAJ BRICK FIELD, Proprietor Ship Concern, Proprietor Mr Mohammad Javed, Office at 60, Rathedi, Muzaffarnagar, Uttar Pradesh, 251001 (hereinafter called as " Second Party)

- A. First Party has a plant at 9<sup>th</sup> KM Bhopa Road, Muzaffarnagar, Uttar Pradesh 251001 which generates Fly Ash and it need to be disposed off in an environmental friendly and useful manner.
- B. SURAJ BRICK FIELD is a Manufacturer of bricks, intends to utilize Dry Fly ash generated from First Party as raw material
- C. First Party offered to supply Fly Ash per month and Second Party agreed to lift per months from the plant of First Party.

NOW THIS AGREEMENT WITNEESESTH AS UNDER

### 1. Scope of Supply

1.1 First party will supply fly ash generated at plant to Second Party and Second Party barring shall lift the fly ash barring unforeseen situations, annual shut down and routine break down maintenance and reason beyond the control of Second Party, However Second Party may increase lifting quantity based on their requirement under the said agreement T&C and

1.2 First Party would be in a position to allot the flyash subject to its availability and force majeure conditions.

1.3 First party would provide priority loading to the trucks/ vehicle, closed body trucks of Second Party.

For Silvertoan Papers Limited

Authorized Signatory

26 NOV 2022

**2. Working hours**

Loading and delivery of fly ash in fully covered carries shall be allowed round the clock on all days including Sundays and holidays as per the decision of plant head/Engineer-in Charge of First Party,

**3. Delivery Point**

3.1 Second Party shall arrange to transport the fly ash by road and all costs towards transportation will be borne by Second Party and no Liability towards Transportation of any type or any nature will be borne by Second Party and no liability towards transportation of any type or any nature will be borne by First Party

3.2 Second Party shall comply with all required legal Formalities Including necessary permission & permission for removal & transportation of fly ash from power plants.

3.3 Second Party shall strictly adhere to all statutory & regulatory requirements concerning Environment health & safety (EHS) and also comply with relevant prevailing statutory & EHS norms for such Industries.

3.4 Second Party will not be responsible and not liable for payment for any damages & compensation its authorized transporter will be held responsible for any kind of injuries or accidents to their employees, laborers, drives, cleaners and others

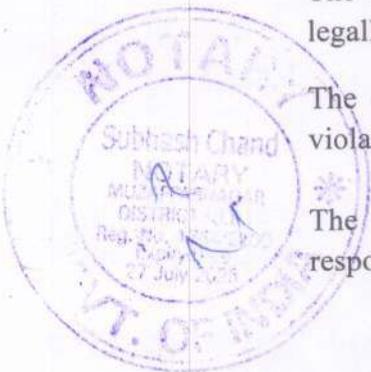
3.5 This agreement shall be come into effect or effective for both the parties w.e.f 26.11.2022 and shall be on force for 5 years from the effective dates of agreement. However. We both will be mutually reviewing the contract as and when for sustainable long term business relationship.

**Each of the parties represent & warrants to others party that**

The execution of this agreement has been duly authorized and constitute valid and legally binding obligation of the parties, enforcement in accordance with its terms.

The execution, delivery and performance of this agreement does not constitute a violation of any legal or contractual constraint validated applied to it.

The parties shall obtain and maintain all consents, permission for performing its responsibility under this agreement.



✓  
DTC MT

26 NOV 2022

For Silverton Papers Limited  
  
 Authorised Signatory

The parties shall act and conduct themselves in such a manner so as not to have an adverse effect on the rights & entitlement of the other party under this agreement.

**Governing Law and Jurisdiction**

This agreement shall be governed by and construed in accordance with the laws of India and Courts of Uttar Pradesh shall have exclusive jurisdiction under this agreement.

**Relationship**

The arrangement under this agreement between the parties shall be on Principal to Principal basis and shall not create any principal and agent relationship nor shall this agreement be deemed to create any partnership, joint venture, association, and trust between parties.

IN WITNESS WHEREOF the parties have set their hands and signed this agreement on the day and date in presence of the witnesses therein below.

For Silvertan Papers Limited

For Silvertan Papers Limited

*[Handwritten Signature]*

Authorized Signatory

For Suraj Brick Field

*[Handwritten Signature]*

Authorized Signatory

In presence of witness

1. *[Handwritten Signature]*

2. *[Handwritten Signature]*

1. *[Handwritten Signature]*

2. *[Handwritten Signature]*



Identified that signature/L.T./R.T. of *[Signature]* is *[Signature]*  
Identified by Shri. *[Signature]*  
SUBHASH CHAND  
NOTARY  
M. ARNAGAR

26 NOV 2022

Id. by *[Signature]*  
Identified by *[Signature]*

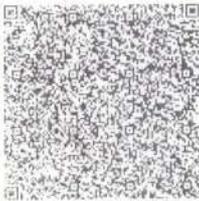


INDIA NON JUDICIAL  
1554  
Government of Uttar Pradesh

e-Stamp



Certificate No. : IN-UP74476797481777U  
 Certificate Issued Date : 24-Aug-2022 10:33 AM  
 Account Reference : NEWIMPACC (SV)/ up14743204/ MUZAFFARNAGAR SADAR/ UP-MJF  
 Unique Doc. Reference : SUBIN-UPUP1474320441304562636997U  
 Purchased by : SILVERTOAN PAPERS LIMITED MUZAFFARNAGAR  
 Description of Document : Article 5 Agreement or Memorandum of an agreement  
 Property Description : Not Applicable  
 Consideration Price (Rs.) :  
 First Party : SILVERTOAN PAPERS LIMITED MUZAFFARNAGAR  
 Second Party : Not Applicable  
 Stamp Duty Paid By : SILVERTOAN PAPERS LIMITED MUZAFFARNAGAR  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)



Please write or type below this line

Green House



*Subhash Chand*

SUBHASH CHAND  
D. T. NOTARY  
MUZAFFARNAGAR

For Silvertolan Papers Limited  
*[Signature]*  
Authorised Signatory

2 DEC 2022

Statutory Alert:

1. The authenticity of the Stamp certificate should be verified at [www.ahmestamps.com](http://www.ahmestamps.com) or using E-Stamp Mobile App. of Stock Holding
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid
3. The party claiming the legitimacy is of the users of the certificate
4. In case of any discrepancy please inform the Competent Authority

This Fly ash dispose of Agreement (Agreement) is made on this 02<sup>nd</sup> Day of December 2022 at Muzaffarnagar Uttar Pradesh 251001 by and between and the agreement shall be effective from 02.12.2022

Silvertoan Papers Limited (U21012DL1990PLC231573), a company registered under the Companies Act 1956 and having its registered office B-6/205 Laxmi Complex, Subhash Chowk , Laxmi Nagar Delhi 110092 having Corporate office at 9<sup>TH</sup> KM Bhopa Road, Muzaffarnagar, Uttar Pradesh 251001. (hereinafter called as " First Party")

AND

Green House Bio Energy Private Limited, a company registered under the Companies Act 2013 and having its Principal Business at 09, Village Shikarpur, Shamli, Muzaffarnagar, Uttar Pradesh, 251319 (hereinafter called as " Second Party")

- A. First Party has a plant at 9<sup>th</sup> KM Bhopa Road, Muzaffarnagar, Uttar Pradesh 251001 which generates Fly Ash and it need to be disposed off in an environmental friendly and useful manner.
- B. Green House Bio Energy Private Limited is a Manufacturer of bricks, intends to utilize Dry Fly ash generated from First Party as raw material
- C. First Party offered to supply Fly Ash per month and Second Party agreed to lift per months from the plant of First Party.

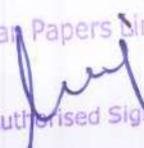
NOW THIS AGREEMENT WITNEESESTH AS UNDER

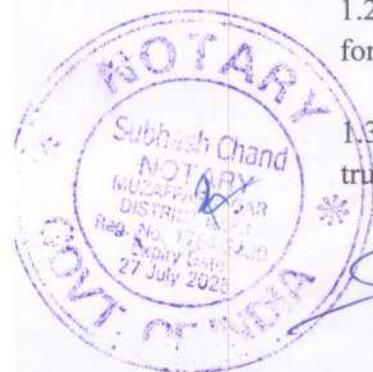
### 1. Scope of Supply

1.1 First party will supply fly ash generated at plant to Second Party and Second Party barring shall lift the fly ash barring unforeseen situations, annual shut down and routine break down maintenance and reason beyond the control of Second Party, However Second Party may increase lifting quantity based on their requirement under the said agreement T&C and

1.2 First Party would be in a position to allot the flyash subject to its availability and force majeure conditions.

1.3 First party would provide priority loading to the trucks/ vehicle, closed body trucks of Second Party.

For Silvertoan Papers Limited  
  
 Authorised Signator,



2 DEC. 2022

## 2. Working hours

Loading and delivery of fly ash in fully covered carries shall be allowed round the clock on all days including Sundays and holidays as per the decision of plant head/Engineer-in Charge of First Party,

## 3. Delivery Point

3.1 Second Party shall arrange to transport the fly ash by road and all costs towards transportation will be borne by Second Party and no Liability towards Transportation of any type or any nature will be borne by Second Party and no liability towards transportation of any type or any nature will be borne by First Party

3.2 Second Party shall comply with all required legal Formalities Including necessary permission & permission for removal & transportation of fly ash from power plants.

3.3 Second Party shall strictly adhere to all statutory & regulatory requirements concerning Environment health & safety (EHS) and also comply with relevant prevailing statutory & EHS norms for such Industries.

3.4 Second Party will not be responsible and not liable for payment for any damages & compensation its authorized transporter will be held responsible for any kind of injuries or accidents to their employees, laborers, drives, cleaners and others

3.5 This agreement shall be come into effect or effective for both the parties w.e.f 02.12.2022 and shall be on force for 5 years from the effective dates of agreement. However. We both will be mutually reviewing the contract as and when for sustainable long term business relationship.

### Each of the parties represent & warrants to others party that

The execution of this agreement has been duly authorized and constitute valid and legally binding obligation of the parties, enforcement in accordance with its terms.

The execution, delivery and performance of this agreement does not constitute a violation of any legal or contractual constraint validated applied to it.



*Subhash Chand*

2 DEC 2022

For Silvertitan Papers Limited

*[Signature]*  
Authorized Signatory

The parties shall obtain and maintain all consents, permission for performing its responsibility under this agreement.

The parties shall act and conduct themselves in such a manner so as not to have an adverse effect on the rights & entitlement of the other party under this agreement.

**Governing Law and Jurisdiction**

This agreement shall be governed by and construed in accordance with the laws of India and Courts of Uttar Pradesh shall have exclusive jurisdiction under this agreement.

**Relationship**

The arrangement under this agreement between the parties shall be on Principal to Principal basis and shall not create any principal and agent relationship nor shall this agreement be deemed to create any partnership, joint venture, association, and trust between parties.

IN WITNESS WHEREOF the parties have set their hands and signed this agreement on the day and date in presence of the witnesses therein below.

For Silvertan Papers Limited

*[Signature]*  
Authorized Signatory

For Green House Bio Energy Private Limited

*[Signature]*  
Authorized Signatory

In presence of witness

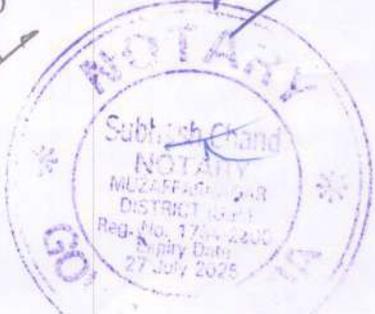
1. *[Signature]*

2. *[Signature]*

1. *[Signature]*

2. *[Signature]*

Sd by: *[Signature]*



Identified that signature/L.T./R.T. of *[Signature]* for *[Signature]* identified by Shri. *[Signature]*  
SUBHASH CHAND  
DIST. NOTARY  
MUZAFFARNAGAR

2 DEC 2022



Authorization No: 164745/UPPCB

**Receipt & Processing Certificate**

Issued to: M/S. Silvertan Papers Limited

Reference: DEW/SPL/004

Date: 15-October-2022

This is to certify that we have received the following quantities sent by **M/S. SILVERTAN PAPERS LIMITED** at our processing site **Surju, Muzaffarnagar, UP** and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (ton)
September	Plastic Waste	80.79

Vehicle wise receipt details are as under.

Date	Vehicle No	Company Name	State	Location	Material name	Qty (MT)
05-09-2022	UP12AK560 6	Silvertan Papers Limited	UP	Muzaffarnagar	Plastic waste	14.82
12-09-2022	UP12AK560 6	Silvertan Papers Limited	UP	Muzaffarnagar	Plastic waste	15.00
19-09-2022	UP12AY560 6	Silvertan Papers Limited	UP	Muzaffarnagar	Plastic waste	17.00
27-09-2022	UP12AX560 6	Silvertan Papers Limited	UP	Muzaffarnagar	Plastic waste	16.70
30-09-2022	UP12AX560 6	Silvertan Papers Limited	UP	Muzaffarnagar	Plastic waste	17.27
					<b>TOTAL</b>	<b>80.79</b>

For DEW RESOURCE MANAGEMENT



Director/ Authorized Signatory



Authorization No: 164745/UPPCB

**Receipt & Processing Certificate**

Issued to: **M/S. Silvertan Papers Limited**

Reference: **DEW/SPL/005**

Date: **19-November-2022**

This is to certify that we have received the following quantities sent by **M/S. SILVERTAN PAPERS LIMITED** at our processing site **Surju, Muzaffarnagar, UP** and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (ton)
October	Plastic Waste	87.55

Vehicle wise receipt details are as under.

Date	Vehicle No	Company Name	State	Location	Material name	Qty (MT)
03-10-2022	UP12AM7650	Silvertan Papers Limited	UP	Muzaffarnagar	Plastic waste	13.10
10-10-2022	UP12AX5606	Silvertan Papers Limited	UP	Muzaffarnagar	Plastic waste	14.50
13-10-2022	UP12AX5606	Silvertan Papers Limited	UP	Muzaffarnagar	Plastic waste	15.40
17-10-2022	UP12AX5606	Silvertan Papers Limited	UP	Muzaffarnagar	Plastic waste	15.50
21-10-2022	UP12AF5606	Silvertan Papers Limited	UP	Muzaffarnagar	Plastic waste	14.55
25-10-2022	UP12AX5606	Silvertan Papers Limited	UP	Muzaffarnagar	Plastic waste	14.50
					<b>TOTAL</b>	<b>87.55</b>

For **DEW RESOURCE MANAGEMENT**

Director/ Authorized Signatory

Date: 25/11/2022

📍 1827/1, 1829/1, 1830/1 & 1831/1, Sujru, Pargana, Distt.-Muzaffarnagar-251003 (U.P.)

☎ +91 9911013931 | 🌐 www.dewrm.com | ✉ info@dewrm.com

GSTIN : 09AATFD2410L1Z7

**Receipt & Processing Certificate****Issued to: M/S. Silvertan Papers Limited****Reference: DEW/SPL/007****Authorization No: 164745/UPPCB****Date: 06-January-2023**

This is to certify that we have received the following quantities of Plastic Waste sent by **M/S. SILVERTOAN PAPERS LIMITED** at our processing site **Surju, Muzaffarnagar, UP** and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (ton)
December	Plastic Waste	36.50

Vehicle wise receipt details are as under.

Date	Vehicle No	Company Name	State	Location	Material name	Qty (MT)
04-12-2022	UP12BF6918	SPL	UP	Muzaffarnagar	Plastic waste	21.25
20-12-2022	UP12BF6918	SPL	UP	Muzaffarnagar	Plastic waste	15.25
					<b>TOTAL</b>	<b>36.50</b>

For **DEW RESOURCE MANAGEMENT**

Authorized Signatory

TRUE COPY

ANNEXURE-2 [COLLY]

GSTIN : 09AOPPB9401H1ZV

Mob. : 9810839149

**Mechfin Infra**

An ISO : 9000 - 2008

Deala In : Fly Ash, Fly Ash Brick, CLC Blocks etc.

Village : Ranauli-Latifpur, Near Shiv Mandir, N.T.P.C Road, Dadri (G.B. Nagar) U.P.

www.mechfinitra.com / e-mail : mechfininfra@gmail.com

Ref. No.

Date .....

To,

The Managing Director  
 Silverton Pulp and Papers Private Limited  
 9<sup>th</sup>, Km, Bhopa Road,  
 Muzaffarnagar – Uttar Pradesh

Subject: - Tendering for purchase of Fly Ash

Dear Sir,

We wish make the tender to purchase and lift the FLY Ash from your premises situated at 9Th Km, Bhopa Road, Muzaffarnagar to make further use in our manufacturing unit of Fly Ash Bricks in the name and style of M/s Mech Fin Infra, situated at Village Narouli, NTPC, Dadri Road, Greater Noida, Gautam Budh Nagar-203207, Uttar Pradesh, India.

We wish to offer our best rate to purchase the material as below.

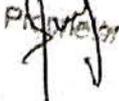
Material	-	FLY Ash
Rate	-	50.00 Per MT Ex-Factory
Taxes	-	Extra

We will lift the material from your premises by our own transportation in closed containers.

Kindly give acceptance for the same.

MECHFİN INFRA

Thank You



TRUE COPY

1562



उत्तर प्रदेश UTTAR PRADESH

विक्रय अनुबन्ध पत्र

FV 791013

मैक फीन इन्फ्रा ग्राम रनौती लतीफपुर, एन0टी0पी0सी0 रोड, दादरी गौतमबुद्धनगर  
उ0प्र0।

एवं

प्रथम पक्ष

NOTARY

सिल्वरटन पल्प एण्ड पेपर्स प्रा0 लि0 9 किमी भोपा रोड मुफ्फरनगर, उ0प्र0।

द्वितीय पक्ष

NOTARY

अनुबन्ध दिनांकित -01.04.2022

- यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह फलाई ऐश को द्वितीय पक्ष से खरीदेगी यह फलाई ऐश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा। प्रथम पक्ष इस फलाई ऐश को बन्द ट्रक (कैप्सूल) में भरकर ले जाया करेगी।

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

NOTARY



1-11 APR 2022

2. यह कि प्रथम पक्ष इस माल को 50/-रु० प्रति टन के हिसाब से खरीदेगी। यह रेट 01.04.2022 से 31.03.2023 तक मान्य रहेगा। इसके पश्चात इस रेट को रिवाइज किया जायेगा।
3. यह कि प्रथम पक्ष फलाई ऐश को अपनी फैक्ट्री जो कि रनौली लतीफपुर, एन०टी०पी०सी० रोड, दादरी, गौतमबुद्धनगर उ०प्र० में स्थित है, का उपयोग ब्रिक्स बनाने में करेगा।
4. यह कि फलाई ऐश की उठाने और आपनी फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।
5. यह कि प्रथम पक्ष फलाई ऐश का भुगतान बैंक के माध्यम से करेगा।

अतः यह विक्रय अनुबन्ध लिख दिया गया है कि सनद हो और समय पर काम आवे

मैक फीन इन्फ्रा  
(प्रथम पक्ष)

*Sanit*

अधिकृत प्रतिनिधि

साक्षी

1. *Yashwant Datta*  
Aashish Choudhary, Muzaffarnagar
2. *Shantya Chelony*  
Muzaffarnagar

NOTARY

सिल्वरटन पल्प एण्ड पेपर्स प्रा० लि०

(द्वितीय पक्ष)

For Silvertown Pulp & Papers Pvt. Ltd.

*[Signature]*  
Director

अधिकृत प्रतिनिधि

Identified by  
*[Signature]*

*Maick Fern India*  
I am before me today above  
The deponent is/are identified by Sh.  
I have been satisfied to examine  
deponent and understand the  
content of the document which he  
has read out and explained to  
me to the deponent fee charged  
NOTARY PUBLIC MUZAFFARNAGAR

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR



- 1 APR 2022



उत्तर प्रदेश **UTTAR PRADESH**

विक्रय अनुबन्ध पत्र

FV 797228



बल्क ऐश सप्लायर, 870/13 भोपा रोड मुजफ्फरनगर उ०प्र०।

एवं

प्रथम पक्ष

सिल्वरटन पल्प एण्ड पेपर्स प्रा० लि० 9 किमी भोपा रोड मुजफ्फरनगर, उ०प्र०।

द्वितीय पक्ष

अनुबन्ध दिनांकित -01.04.2022

1. यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह फलाई ऐश को द्वितीय पक्ष से खरीदेगी यह फलाई ऐश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा। प्रथम पक्ष इस फलाई ऐश को बन्द ट्रक (कैप्सूल) में भरकर ले जाया करेगी।

**PRENA TYAGI**  
NOTARY  
MUZAFFARNAGAR

1-01 APR 2022

2. यह कि प्रथम पक्ष इस माल को 50/-रु0 प्रति टन के हिसाब से खरीदेगी। यह रेट 01.04.2022 से 31.03.2023 तक मान्य रहेगा। इसके पश्चात इस रेट को रिवाइज किया जायेगा। माल में क्वालिटी कम्पलेन की दशा में माल का मूल्य कम किया जा सकता है।
3. यह कि प्रथम पक्ष उपरोक्त फलाई ऐश को सीमेंट फैक्ट्री को सप्लाई करेगी जिसका उपयोग सीमेंट फैक्ट्री अपने माल के निर्माण हेतु करेगी।
4. यह कि फलाई ऐश की उठाने और सीमेंट फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

यह कि प्रथम पक्ष फलाई ऐश का मुगतान बैंक के माध्यम से करेगा।

अतः यह विक्रय अनुबन्ध लिख दिया गया है कि सनद हो और समय पर काम आवे

बल्क ऐश सप्लायर  
(प्रथम पक्ष)

अधिकृत प्रतिनिधि

सिल्वरटन पल्प एण्ड पेपर्स प्रा. लि०  
(द्वितीय पक्ष)

अधिकृत प्रतिनिधि

साक्षी

1. Khusboo  
Muzaffarnagar

2. Nikhil mittal  
Muzaffarnagar

I, the undersigned, being a Notary Public, do hereby certify that the above named deponent has been identified by me and that he has been satisfied after examining the content of the document which has been read by him and explained by me to the deponent, free of charge.

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

11 APR 2022

TRUE COPY



**ANNEXURE-3 [COLLY]**

GSTIN : 09AOPPB9401H1ZV

Mob : 9810839149

**Mechfin Infra**

An ISO : 9000-2008

Deala In : Fly Ash, Fly Ash Brick,CLC Blocks etc.

Village : Ranauli- Latifpur, Near Shiv Mandir, N.T.P.C Road, Dadri (G.B.Nagar ) U.P.

[www.mechfininfra.com](http://www.mechfininfra.com) / E-mail :- mechfininfra@gmail.com

To,  
The Managing Director  
Garg Duplex and Paper Mill Pvt Limited  
8.5 Km, Bhopa Road  
Muzaffarnagar

Date: - 01.04.2022

**Subject: - Tendering for purchase of Fly Ash**

Dear Sir,

We wish make the tender to purchase and lift the FLY Ash from your premises situated at 8.5Th Km, Bhopa Road, Muzaffarnagar to make further use in our manufacturing unit of Fly Ash Bricks in the name and style of M/s Mech Fin Infra, situated at Village Narouli, NTPC, Dadri Road, Greater Noida, Gautam Budh Nagar-203207, Uttar Pradesh, India.

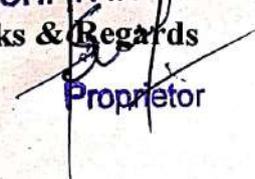
We wish to offer our best rate to purchase the material as below.

Material	-	FLY Ash
Rate	-	00.00 Per MT Ex-Factory
Taxes	-	00.00

We will lift the material from your premises by our own transportation.

Kindly give acceptance for the same.

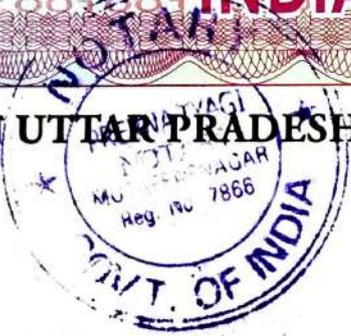
MECHF IN INFRA  
Thanks & Regards  
Proprietor

  
TRUE COPY



उत्तर प्रदेश UTTAR PRADESH

FY 803527



विक्रय अनुबन्ध पत्र

मैक फीन इन्फ्रा ग्राम रनौती लतीफपुर, एन0टी0पी0सी0 रोड, दादरी गौतमबुद्धनगर उ0प्र0।

एवं प्रथम पक्ष

गर्ग डुपलैक्स एण्ड पेपर मिल्स प्रा0 लि0 8.5 किमी भोपा रोड मुफ्फरनगर, उ0प्र0।

द्वितीय पक्ष

अनुबन्ध दिनांकित -28.01.2023

1. यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह फ्लाई ऐश को द्वितीय पक्ष से खरीदेगी यह फ्लाई ऐश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा। प्रथम पक्ष ऐश को बन्द ट्रक (कैप्सूल) में भरकर ले जाया करेगी।
2. यह कि प्रथम पक्ष इस माल को शून्य रू0 प्रति टन के हिसाब से खरीदेगी। यह रेट 28.01.2023 से 31.03.2024 तक मान्य रहेगा। इसके पश्चात इस रेट को रिवाइज किया जायेगा।

*Sumit*

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

*[Signature]*



28 JAN 2023

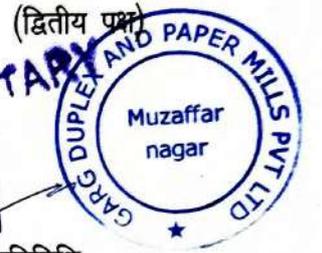
3. यह कि प्रथम पक्ष फ्लाई ऐश को अपनी फैक्ट्री जो कि रनौली लतीफपुर, एन0टी0पी0सी0 रोड, दादरी, गौतमबुद्धनगर उ0प्र0 में स्थित है, का उपयोग ब्रिक्स बनाने में करेगा।
4. यह कि फ्लाई ऐश की उठाने और आपनी फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

अतः यह विक्रय अनुबन्ध लिख दिया गया है कि सनद हो और समय पर काम आवे

मैक फीन इन्फ्रा  
(प्रथम पक्ष)

*Smit*  
अधिकृत प्रतिनिधि

गर्ग डुपलैक्स एण्ड पेपर मिल्स प्रा0 लि0



*[Signature]*  
अधिकृत प्रतिनिधि

साक्षी

1. *V.K.* VINOD KUMAR, Muzaffar nagar

2. *[Signature]*  
Vinod Kumar,  
Smit Vihar New mandu  
muzaffarnagar - 251001.



*[Signature]* Dulex  
I, the undersigned, a Notary Public,  
do hereby certify that the deponent is/are identified by me  
I have been satisfied myself to examine the deponent  
the content of the affidavit which has been read out and explained by  
me to the deponent free of charge.  
RS. \_\_\_\_\_  
NOTARY P. KRISHNA YAGI, MUZAFFARNAGAR

Identified by  
*[Signature]*

P. KRISHNA YAGI  
NOTARY  
MUZAFFARNAGAR

28 JAN 2023

1569



उत्तर प्रदेश UTTAR PRADESH

FV 796867

**SUPPLY AGREEMENT**

**BETWEEN**

**Nuvoco Vistas Corporation Limited**

**AND**

**Garg Duplex And Paper Mills Pvt Ltd**

THIS SUPPLY AGREEMENT ("Agreement") is made at Mumbai on 1<sup>st</sup> day of June. 2022

**Nuvoco Vistas Corporation Limited**, a Company incorporated under the Companies Act, 1956, having its registered office at Equinox Business Park Tower-3, 4th floor, LBS Marg, Kurla (West), Mumbai 400070. and its Eastern Operations Office at DLF IT Park - 1, Block C, 11th floor, New Town, Rajarhat, Kolkata 700 156 – India, hereinafter referred to as "Nuvoco", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the **FIRST PART**;

And

For Garg Duplex And Paper Mills Pvt Ltd

*[Signature]*  
Director



1570

(2)

**Garg Duplex And Paper Mills Pvt Ltd** having its registered office at 8.5 Km.Bhopa Road, Muzaffarnagar (U.P.) 251001 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the SECOND PART.

**NUVOCO & Garg Duplex And Paper Mills Pvt Ltd** shall be individually referred to as Party and collectively as Parties.

#### WHEREAS

- A. Nuvoco is an entity engaged in the business of manufacturing and sale of different types and grades of cement. Nuvoco has the capability, expertise and experience in using its cement manufacturing process for the purpose of disposal/co-processing of waste material in an environmentally-friendly manner, while simultaneously producing cement of desired quality in a single combined operation through the cement kilns at its cement plants all over India.
- B. **Garg Duplex And Paper Mills Pvt Ltd** is desirous of delivering this plastic waste to the Nuvoco Cement Plant for its scientific disposal/co-processesing.

#### NOW IT IS HEREBY AGREED AS FOLLOWS:

##### 1. Supply and Disposal

- i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Garg Duplex And Paper Mills Pvt Ltd** shall deliver the Waste to Nuvoco for co-processing through Harshit Trading Company thereof.
- ii. **Garg Duplex And Paper Mills Pvt Ltd** hereby represents and assures Nuvoco that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Waste to Nuvoco Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Nuvoco, **Garg Duplex And Paper Mills Pvt Ltd** shall furnish copies & field visits to its sites thereof for Nuvoco's record as Nuvoco is assured also to comply with the guidelines for co-processing of plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

For Garg Duplex And Paper Mills Pvt Ltd

  
Director



(3)

- iii. **Garg Duplex And Paper Mills Pvt Ltd** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.
- iv. Nuvoco shall process and dispose-of the Waste delivered by **Garg Duplex And Paper Mills Pvt Ltd** by co-processing of the plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- v. Parties shall carry out monthly reconciliation of Waste accepted by Nuvoco.
- vi. **Garg Duplex And Paper Mills Pvt Ltd** hereby specifically agrees and confirms that all wastes for co-processing in Nuvoco cement plant from its premises will be only carried out through M/s Harshit Trading Company who has been engaged as a facilitator by Nuvoco for the supply.

## 2 Facilitator

Nuvoco has engaged facilitator M/s Harshit Trading Company for facilitation of different activities i.e., Segregation, Sorting, Drying, Shredding & Transportation of waste as desirous for co-processing in its Cement plant after the waste has been carried from **Garg Duplex And Paper Mills Pvt Ltd**.

## 3 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, Nuvoco shall issue a certificate to **Garg Duplex And Paper Mills Pvt Ltd**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Garg Duplex And Paper Mills Pvt Ltd** and accepted for disposal by Nuvoco at the Cement plants within 10 days after the month end supply. Nuvoco shall issue Disposal Certificate to **Garg Duplex And Paper Mills Pvt Ltd**.

Nuvoco will issue the waste disposal certificate mentioning the name of **Garg Duplex And Paper Mills Pvt Ltd** along with the quantities of Waste delivered through the facilitator at the Nuvoco Cement Plants.

For Garg Duplex And Paper Mills Pvt Ltd

  
Director



#### 4 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

#### 5 Terms and Termination:

##### 5.1 Term

This Agreement shall be valid and binding from the date of its execution till two (2) years of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

##### 5.2 Termination

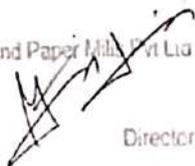
5.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

##### 5.3 Commercial Terms

5.3.1 All commercial terms as applicable in this agreement will be settled between **Garg Duplex And Paper Mills Pvt Ltd** and M/s Harshit Trading Company with respect to handling of the waste in the premises of M/s Harshit Trading Company and its transportation from **Garg Duplex And Paper Mills Pvt Ltd** to the facilitation yard prior to sending the waste from facilitator premises to Nuvoco Cement Plant for co-processing.

5.3.2 Based on the commercial terms as agreed between **Garg Duplex And Paper Mills Pvt Ltd** and M/s Harshit Trading Company, Nuvoco & the facilitator M/s Harshit Trading Company will be having separate commercials for the same.

For Garg Duplex And Paper Mills Pvt Ltd

  
Director



## 6 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Cement Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

## 7 Governing Law & Dispute Settlement

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Mumbai, India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be New Delhi, Delhi.

  
Director



## 8 Miscellaneous

### i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other or further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

### ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

### iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Garg Duplex And Paper Mills Pvt Ltd** and Nuvoco.

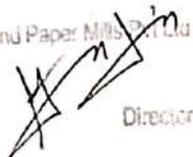
### iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

### v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

For Garg Duplex And Paper Mills Pvt Ltd

  
Director



**vi. Assignment**

parties shall not assign or transfer their rights or obligations under this Agreement without the written consent of Nuvoco.

**vii. No Partnership**

- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Nuvoco and **Garg Duplex And Paper Mills Pvt Ltd** or between Nuvoco, **Garg Duplex And Paper Mills Pvt Ltd** and any other person.
- b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

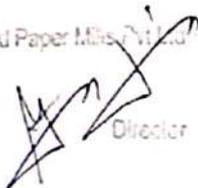
**viii. Partial Invalidity/Severability**

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

**ix. Compliance**

**Garg Duplex And Paper Mills Pvt Ltd** shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Garg Duplex And Paper Mills Pvt Ltd** shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

For Garg Duplex And Paper Mills Pvt Ltd

  
Director



IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Garg Duplex And Paper Mills Pvt Ltd

For Nuvoco Vistas Corporation Ltd

*[Signature]*  
Name: Name:  
Director

Name: Name:

*[Signature]*

*[Signature]*



(Signature & Stamp)

Witnesses 1: *Anuraj Singh*

Name: ARUN KUMAR RAJWANSHI

(Signature) *[Signature]*

Witnesses 2: VINOD KUMAR

Name:

**VOCO VISTAS CORP. LTD.**



Ref. no. - NVCL/CCP/Env./2022-23/206

Dated: - 15.11.2022

**Certificate of material received for Co-processing**

It is to certify that we have received the plastic waste materials set out below, collected from "M/s Garg Duplex & Paper Mills (P) Ltd. situated 8.1/2, KM Bhopa road, Muzaffarnagar (U.P.), (GST Reg # 09AABCG1393C1ZV) for co-processing in Cement Kiln at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Raj.) during the month of Oct'22.

Detail as is mentioned below:-

Month	Type of Waste	Qty Received (MT)
Oct'22	Plastic Waste	29.65

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.

**Bharti Kumari Purohit**

**(Environment Cell- Chittor Cement Plant)**

**Vistas Corp. Ltd.**

Cement Plant, Village Bhawaliya, Tehsil. Nimbahera, Dist. - Chittorgarh, Rajasthan- 312620 (India)  
 Phone: +91 09799186222 | Website : www.nuvoco.com | CIN : L26940MH1999PLC118229

Head Office: Equinox Business Park, Tower-3, East Wing, 4th floor, Off. Bandra-Kurla Complex, LBS Road, Kurla (West), Mumbai 400070  
 Phone: (O) 22 66306511 | Fax: +91 (O) 22 66306510

**NUVOCO VISTAS CORP. LTD.**



Ref. no. - NVCL/CCP/Env./2022-23/227

Dated: - 9.12.2022

**Certificate of material received for Co-processing**

It is to certify that we have received the plastic waste materials set out below, collected from "M/s Garg Duplex & Paper Mills (P) Ltd. situated 8.1/2, KM Bhopa road, Muzaffarnagar (U.P.), (GST Reg # 09AABCG1393C1ZV) for co-processing in Cement Kiln at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Raj.) during the month of Nov'22.

Detail as is mentioned below:-

Month	Type of Waste	Qty Received (MT)
Nov'22	Plastic Waste	29.27

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.

**Bharti Kumari Purohit**

**(Environment Cell- Chittor Cement Plant)**

**Nuvoco Vistas Corp. Ltd.**

Cement Plant, Village Bhawaliya, Tehsil. Nimbahera, Dist. - Chittorgarh, Rajasthan- 312620 (India)  
 09799186222 | Website : www.nuvoco.com | CIN : L26940MH1999PLC118229  
 Office: Equinox Business Park, Tower-3, East Wing, 4th floor, Off. Bandra-Kurla Complex, LBS Road, Kurla (West), Mumbai 400070  
 022 66306511 | Fax: +91 (0) 22 66306510

NUVOCO VISTAS CORP. LTD.



Ref. no. - NVCL/CCP/Env./2022-23/253

Dated: - 17.1.2023

**Certificate of material received for Co-processing**

It is to certify that we have received the plastic waste materials set out below, collected from "M/s Garg Duplex & Paper Mills (P) Ltd. situated 8.1/2, KM Bhopa road, Muzaffarnagar (U.P.), (GST Reg # 09AABCG1393C1ZV) for co-processing in Cement Kiln at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Raj.) during the month of Dec'22.

**Detail as is mentioned below:-**

Month	Type of Waste	Qty Received (MT)
Dec'22	Plastic Waste	26.24

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.

**Bharti Kumari Purohit**

**(Environment Cell- Chittor Cement Plant)**

TRUE COPY

**uvoco Vistas Corp. Ltd.**

Chittor Cement Plant, Village Bhawaliya, Tehsil. Nimbahera, Dist. - Chittorgarh, Rajasthan - 312620 (India)

Ph. : +91 09799186222 | Website : www.nuvoco.com | CIN - L26940MH1999PLC118229

Registered Office : Equinox Business Park, Tower - 3 East Wing, 4th Floor, Off. Bandra-Kurla Complex, LBS Road, Kurla (West,) Mumbai 400070

Ph. : +91 (0) 22 66306511 | Fax : +91 (0) 22 66306510



FY 785576

सहमति शपथ पत्र

यह कि मैं श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल निवासी पंचशील कालोनी, मुजफ्फरनगर सादपुर स्थित बाला जी ब्रिक फिल्ड ग्राम सादपुर निकट रोहाना शुगर मिल की स्वामी हूँ तथा मेरे एवं श्री सिद्धबली पेपर मिल्स प्रा०लि० भोपा रोड, मुजफ्फरनगर की बायलर जनित राख को अपने भट्टे पर ईटो के निर्माण हेतु उठाने के लिए श्री सिद्धबली पेपर मिल्स प्रा०लि० भोपा रोड, मुजफ्फरनगर के साथ निम्न बिन्दुओं पर सहमति बनी - **NOTARY**

1- यह कि भट्टा स्वामी श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वो वाहन जल छिडकाव के पश्चात पूरी तरह तिरपाल से ढक कर ही मिल परिसर से बाहर जायेगा ताकि सड़क यातायात के संचालन में किसी भी प्रकार का अवरोध उत्पन्न ना हो।

**R. K. VERMA**  
Distt. Notary  
Muzaffarnagar (U.P.)

**TRUE COPY**

21/12/22

NOTARY

2- यह कि मैं श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल निवासी पंचशील कालोनी, मुजफ्फरनगर जो कि उक्त वर्णित भट्टे के स्वामी हैं तथा इसी भूमि पर उपरोक्त मिल से वाहनो द्वारा ईट निर्माण हेतु राख लाई जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्यत्र कहीं भी राख नहीं डाली जायेगी।

NOTARY

3- यह कि मैं श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल निवासी पंचशील कालोनी, मुजफ्फरनगर यह भी सुनिश्चित करूंगा कि ईंटों के निर्माण प्रक्रिया के समय राख इधर उधर दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल निवासी पंचशील कालोनी, मुजफ्फरनगर का होगा।

NOTARY

4- यह कि भट्टा स्वामी श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल निवासी पंचशील कालोनी, मुजफ्फरनगर भट्टे की अपनी उक्त भूमि पर हवा चलने की स्थिति में समय-समय पर जल का छिड़काव करवायेंगे तथा पर्यावरण के मानदंडों का पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

NOTARY

5- यह कि यह सहमति शर्त दिनांक 22.12.2022 से लागू मानी जायेगी।

NOTARY

यह कि किसी भी सहमति का उल्लंघन पाए जाने पर अथवा किसी भी प्रकार के विवादो या कानूनी विवादो के उत्पन्न होने की स्थिति में समस्त निपटारों की समस्त जिम्मेवारी खर्चे सहित स्वयं श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल निवासी पंचशील कालोनी, मुजफ्फरनगर की होगी।

NOTARY

हस्ताक्षर

For Shree Sidhbalj Paper Mills Limited

Pradeep Sharma

मिल प्रतिनिधि

Authorised Signatory

(ह0)

Neeta Bansal  
ईट भट्टा स्वामी

(ह0)

R. K. VERMA  
Dist. Notary

Muzaffarnagar

21/12/22

R. K. VERMA

Notified by



INDIA NON JUDICIAL  
**1582**  
 Government of Uttar Pradesh

e-Stamp



Certificate No. : IN-UP20250125546554U  
 Certificate Issued Date : 11-Oct-2022 03:51 PM  
 Account Reference : NEWIMPACC (SV)/ up14554804/ MUZAFFARNAGAR SADAR/ UP-MJF  
 Unique Doc. Reference : SUBIN-UPUP1455480433166030907828U  
 Purchased by : SHREE SIDHBALI PAPER MILLS PVT LTD BHOPA ROAD MZN  
 Description of Document : Article 4 Affidavit  
 Property Description : Not Applicable  
 Consideration Price (Rs.) :  
 First Party : SHREE SIDHBALI PAPER MILLS PVT LTD BHOPA ROAD MZN  
 Second Party : Not Applicable  
 Stamp Duty Paid By : SHREE SIDHBALI PAPER MILLS PVT LTD BHOPA ROAD MZN  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)

at Sl. No. 34 Register No. 5



**Memorandum of Understanding**  
**Between**

**SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED**

**&**

**Dew Resource Management**

**for Pre-processing of the Plastic Waste**

This Memorandum of Understanding ("MOU") entered into on this 30th OCT 2022

Between

Dew Resource Management, a partnership firm and having its registered office at 5-36/6 AND 5-36/5 PART, PRASHANTI NAGAR, IDPL, KUKATPALLY, Medchal-Malkangiri, Telangana, 500072 (hereinafter known as "DRM")

And

PRIERNAYAGI  
 NOTARIAL  
 MUZAFFARNAGAR

13-10-2022

**SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED**, a company incorporated under the Companies Act 1956 and having its registered office at 9<sup>TH</sup> KM., BHOPA ROAD, MUZAFFARNAGAR-(UP), 251003 (hereinafter known as "Shree Sidhbal")

DRM and **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** shall be collectively addressed as "the parties" herein after in this MOU.

WHEREAS **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** is in business of manufacturing paper boards and specialty papers at its plant situated at 9<sup>TH</sup> KM., BHOPA ROAD, MUZAFFARNAGAR-(UP), 251003 (plant address) (hereinafter referred as **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** Manufacturing Plant) and is in search of an economical and environment friendly method of disposing Plastic Waste generated during its manufacturing process (hereinafter referred to "Plastic Waste");

AND WHEREAS, DRM is in the business of collection and "Pre-processing" of different kinds of Non-Hazardous waste and send pre-processed material for co-processing & utilization to Cement kilns and Power Plants Hybrid Boilers. DRM has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the cement manufacturing process or Power plant Boilers having high temperature and long residence time (hereinafter referred to as "Co-Processing").

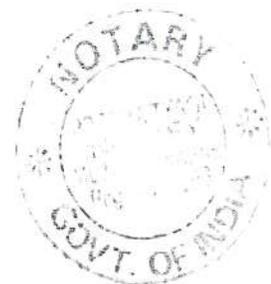
AND WHEREAS, DRM has evaluated the samples of the Plastic Waste and based on the evaluation results, DRM has offered to Pre-process the Plastic Waste generated by **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** at its manufacturing plant located (hereinafter referred to as the "DRM's Processing Plant").

AND WHEREAS, **SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** and DRM have agreed that DRM shall provide the services which include weighing, unloading, storage Treatment (Pre-processing) of the Plastic Waste (hereinafter referred to as the "Services"), subject to both the parties intimating the concerned authorities regarding the Services and complying with any additional requirement, as may be applicable or directed by the authorities for the said services.

NOW, THEREFORE, for and in consideration of mutual provisions herein contained, the parties agree as follows:

1. **General Responsibilities of the Parties**

30 OCT 2022

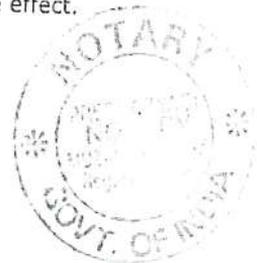


- 1.1. **DEW RESOURCE MANAGEMENT** shall organize to transport the Plastic Waste to DRM's Processing Plant at its own cost and risk and shall arrange to deliver the agreed quantum of Plastic Waste through road transportation as per the mutually agreed delivery schedule.
- 1.2. **DEW RESOURCE MANAGEMENT** shall arrange to pack the Plastic Waste properly and then cover the same with HDPE tarpaulin cover so that there should be no dripping/ no spillage of waste during transportation.
- 1.3. DRM shall arrange for weighing, testing for conformance, unloading and storage and Pre-processing of Plastic Waste.
- 1.4. DRM shall organize to take the representative sample from each consignment prior to unloading the consignment and check for the conformity of the Plastic waste.
- 1.5. In case DRM is in receipt of any consignment that **contains banned items** as per **Annexure-2** or materials other than agreed between the parties, then DRM shall be entitled to refuse the acceptance of such consignment and shall intimate the same to **SHREE SIDHBALI PAPER MILLS PRIVAT LIMITED** within 24hrs of the receipt of consignment at DRM's Processing plant and **SHREE SIDHBALI PAPER MILLS PRIVAT LIMITED** shall arrange to transport that consignment at its own cost and risk within 48 hrs from the time of intimation from DRM on the refusal of acceptance of such consignment.
- 1.6. The risks and liability associated with the Plastic Waste shall lie with **SHREE SIDHBALI PAPER MILLS PRIVAT LIMITED** till the DEW RESOURCE MANGAMENT Plastic Waste consignment by TRANSPORT ARRANGEMENT is accepted by DRM.
- 1.7. After receipt of material, DRM will issue acceptance letter. If DRM fails to issue acceptance letter within 24 hours, then it is deemed that material is accepted by DRM.
- 1.8. DRM and **SHREE SIDHBALI PAPER MILLS PRIVAT LIMITED** shall intimate to the **concerned authorities** and ensure the compliance of the statutory requirements, if any prior to the Services and thereafter.

## 2. Term & Termination

- 2.1. This MoU shall be valid for a period of 1(ONE) year from the date of execution and upon expiry of the term hereof, this MoU may be renewed by the Parties hereto on mutually agreed terms and conditions.
- 2.2. In case of breach of terms and conditions of this MOU by either of the Parties the other Party may issue a notice of 30 days to the defaulting Party, demanding it to remedy such breach. If the defaulting Party fails to remedy the breach within the notice period, then the other Party shall have the right to terminate this MOU with immediate effect.
- 2.3. If either Party goes into liquidation or is ordered to be wound up by any court of law, the other Party shall have the right to terminate this MOU with immediate effect.

30 OCT 2022



2.4. The Parties hereto may terminate this MOU due to business exigencies by mutual discussion, which shall be confirmed in a written document executed by Parties.

**3. Certificate of completion of Pre- processing**

DRM shall at the beginning of each month during the term of this MoU, issue to the SHREE SIDHBALI PAPER MILLS PRIVAT LIMITED the "Certificate of Completion of Pre-Processing" for the Plastic Waste processed during the previous month in the format set out in Annexure 3 attached to the MoU.

**4. Charges towards pre-processing**

DRM shall pay to SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED, AS PER TAX INVOICE FOR pre-processing of Plastic Waste as per the commercials agreed between both the parties.

**5. Accepted Material and Quantity**

Sl.No	Material Name	Quantity (ton/month)
1	Plastic Waste	40
	Total	40

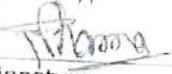
**6. Payment Terms**

6.1. SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED shall issue a debit note on monthly basis with relevant supporting documents TO DEW RESOURCE MANAGEMENT against services rendered on the basis of quantity of Plastic Waste processed during previous month.

The MOU shall be executed simultaneously in two (2) counterpart originals, but shall nevertheless together constitute one and the same instrument.

SIGNED AND DELIVERED for and on behalf of

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED, by the hand of its authorized signatory,

  
Signature  
in the presence of:

PRADEEP KUMAR SHARMA



30 OCT 2022

1. [Signature] SATYANVEER SINGH  
Signature of Witness 1, (Name of Witness 1)

2. [Signature] VARUN MUDGAL  
Signature of Witness 2, (Name of Witness 2)

Dew Resource Management, by the hand of its authorized signatory,

[Signature]  
Signature  
in the presence of:

AJAY KUMAR BADA L

1. [Signature] HIMANSHU BASIK.  
Signature of Witness 1, (Name of Witness 1)

2. [Signature] VIKAS VERMA  
Signature of Witness 2, (Name of Witness 2)

ANNEXURE 3

Format for Certificate of Pre-processing

  
DEW RESOURCE

Issued to:  
Reference:  
Date:

This is to certify that we have received the following quantities sent by M/S. XXX..... at our processing site Muzaffarnagar, UP and the same quantity has been processed.

30 OCT 2022



Month	Type of Waste Material	Quantity Received (ton)

Vehicle wise receipt details are as under.

Date	Vehicle No	Company Name	State	Location	Material name	Qty(MT)
					TOTAL	

For DEW RESOURCE MANAGEMENT

*[Faint handwritten text]*

Director/ Authorized Signatory

*[Faint text, possibly a stamp or form header]*  
 I hereby certify that the above details are correct and true to the best of my knowledge and belief.  
 Director/ Authorized Signatory

*[Handwritten signature]*

PERNA TYAGI  
NOTARY  
PUNE

30 OCT 2022





Authorization No: 164745/UPPCB

**Receipt & Processing Certificate**

Issued to: M/S. Shree SIDHBALI Paper Mills Private Limited

Reference: DEW/SSPM/001

Date: 25-November-2022

This is to certify that we have received the following quantities sent by **M/S.SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** at our processing site **Surju, Muzaffarnagar, UP** and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (ton)
October	Plastic Waste	19.79

Vehicle wise receipt details are as under.

Date	Vehicle No	Company Name	State	Location	Material name	Qty (MT)
31-10-2022	UP12BD6256	Shree Sidhballi Paper Mills Private Limited	UP	Muzaffarnagar	Plastic waste	9.57
31-10-2022	UP12AX5606	Shree Sidhballi Paper Mills Private Limited	UP	Muzaffarnagar	Plastic waste	10.22
					<b>TOTAL</b>	<b>19.79</b>

For **DEW RESOURCE MANAGEMENT**

Director/ Authorized Signatory

Date: 25/11/2022

1827/1, 1829/1, 1830/1 & 1831/1, Sujru, Pargana, Distt.-Muzaffarnagar-251003 (U.P.)  
+91 9911013931 | www.dewrm.com | info@dewrm.com

GSTIN : 09AATFD2410L1Z7



**DEW RESOURCE  
MANAGEMENT**

**Receipt & Processing Certificate**

**Issued to: M/S. Shree Sidhballi Paper Mills Private Limited**

**Reference: DEW/SSPM/002**

**Authorization No: 164745/UPPCB**

**Date: 13-December-2022**

This is to certify that we have received the following quantities of Plastic waste sent by **M/S.SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** at our processing site **Surju, Muzaffarnagar, UP** and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (MT)
November	Plastic Waste	34.21

Vehicle wise receipt details are as under.

Date	Vehicle No	Company Name	State	Location	Material name	Qty (MT)
10-11-2022	UP12BK6857	Shree Sidhballi Paper Mills Private Limited	UP	Muzaffarnagar	Plastic waste	12.89
18-11-2022	UP12AX5606	Shree Sidhballi Paper Mills Private Limited	UP	Muzaffarnagar	Plastic waste	11.74
30-11-2022	UP12BJ3744	Shree Sidhballi Paper Mills Private Limited	UP	Muzaffarnagar	Plastic waste	9.58
					<b>TOTAL</b>	<b>34.21</b>

For **DEW RESOURCE MANAGEMENT**

  
Authorized Signatory



1827/1, 1829/1, 1830/1 & 1831/1, Sujru, Pargana, Distt.-Muzaffarnagar-251003 (U.P.)  
☎ +91 9911013931 | 🌐 www.dewrm.com | ✉ info@dewrm.com

GSTIN : 09AATFD2410L1Z7



1590

74

**DEW RESOURCE  
MANAGEMENT**

**Receipt & Processing Certificate**

Issued to: M/S. Shree Sidhali Paper Mills Private Limited

Reference: DEW/SSPM/003

Authorization No: 164745/U PPCB

Date: 06-January-2023

This is to certify that we have received the following quantities of Plastic Waste sent by **M/S.SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED** at our processing site **Surju, Muzaffarnagar, UP** and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (ton)
December	Plastic Waste	18.68

Vehicle wise receipt details are as under.

Date	Vehicle No	Company Name	State	Location	Material name	Qty (MT)
08-12-2022	UP12BJ4437	SSPPMPL	UP	Muzaffarnagar	Plastic waste	8.49
26-12-2022	UP12BJ4437	SSPPMPL	UP	Muzaffarnagar	Plastic waste	10.19
					<b>TOTAL</b>	<b>18.68</b>

For **DEW RESOURCE MANAGEMENT**



Authorized Signatory

  
TRUE COPY

1827/1, 1829/1, 1830/1 & 1831/1, Sujru, Pargana, Distt.-Muzaffarnagar-251003 (U.P.)  
+91 9911013931 | www.dewrm.com | info@dewrm.com

GSTIN : 09AATFD2410L1Z7

1591

ANNEXURE-5 [COLLY]



उत्तर प्रदेश UTTAR PRADESH

FY 805014

सहमति शपथ पत्र

यह कि मैं राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर संधावली बाई पास रोड स्थित मै० शिवा ब्रिक्स सप्लाइ ग्राम संधावली का स्वामी है तथा मेरे एवं मै० मीनू पेपर मिल्स प्राइवेट लिमिटेड, भोपा रोड, जनपद मुजफ्फरनगर की बायलर जांचित राख को अपने भट्टे पर ईंटों के निर्माण हेतु उठाने के लिए मै० मीनू पेपर मिल्स प्राइवेट लिमिटेड मुजफ्फरनगर के साथ निम्न बिन्दु पर सहमति बनी-

1. यह कि, भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वो वाहन जल चिडकान के पश्चात पूरी तरह त्रिपाल से ढक कर ही मिल परिसर से बाहर जायेगा ताकि सड़क यातायात के सञ्चालन में किसी भी प्रकार का अवरोध उत्पन्न ना हो।

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

For MEENU PAPER MILLS (P) LTD.

Manish Kafra  
Director

Director

6 JAN 2023

TRUE COPY



2. यह कि राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर जो कि उत्त वर्णित भट्टे के स्वामी है तथा इसी भूमि पर उपरोक्त मिल से वाहनों द्वारा ईंट निर्माण हेतु राख लाई, जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्य कहीं भी राख नहीं डाली जाएगी।

NOTARY

NOTARY

3. कि. में राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर यह भी सुनिश्चित करूंगा कि ईंटों के निर्माण प्रक्रिया के समय राख इधर उधर दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर का होगा।

NOTARY

NOTARY

4. यह कि भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर भट्टे की अपनी उक्त भूमि पर हवा चलने कि स्थिति में समय समय पर जल का छिडकाव करवाएंगे तथा पर्यावरण के मानदंडों का पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

NOTARY

NOTARY

5. यह कि, यह सहमति शर्त दिनांक 06.01.2023 से लागू मानी जाएगी।

NOTARY

यह कि किसी भी सहमति का उलंघन पाए जाने पर अथवा किसी भी प्रकार के विवादों या कानूनी विवादों के होने कि स्थिति में समस्त निपटारों कि समस्त जिम्मेदारी खर्चे सहित स्वयं राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर की होगी।

For MEENU PAPER MILLS (P) LTD.

*Manish K...*  
Director

मिल स्वामी(ह०)

NOTARY

NOTARY

ईंट मुद्रा स्वामी (ह०)

*PT...*

Identified by

*Actu...*

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

= 6 JAN 2023

*Rahul B...*  
I have been satisfied myself to examining the deponent is/are identified by Shri...  
I have been satisfied myself to examining the deponent who understand the content of the affidavit which has been read out and explained to the deponent fee charge...  
NOTARY DISTT MUZAFFARNAGAR

VIKRANT RATHI  
Advocate  
Cn.No. B-11 Collectorate  
Compound, Reg.No 8258m  
MUZAFFARNAGAR

1593



उत्तर प्रदेश UTTAR PRADESH

FY 791439

**SUPPLY AGREEMENT BETWEEN**

**Nuvoco Vistas Corporation Limited**

**AND**

**Meenu Paper Mills Private Limited**

For MEENU PAPER MILLS (P) LTD.

*[Signature]*  
Director

THIS SUPPLY AGREEMENT (PLASTIC WASTE) is made at Mumbai on.....

**Nuvoco Vistas Corporation Limited** a Company incorporated under the Companies Act, 1956, having its registered office at Equinox Business Park Tower-3, 4th floor. LBS Marg, Kurla (West), Mumbai 400070, and its Eastern Operations Office at DLF I.T. Park 1, Block C 11th floor, New Town, Rajarhat, Kolkata 700 156-India hereinafter referred to as "Nuvoco", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns) of the FIRST PART

And

**Meenu Paper Mills Private Limited** having its registered office at 9.5 Km, Bhopa Road Muzaffarnagar, Uttar Pradesh which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the SECOND PART

**NUVOCO & Meenu Paper Mills Private Limited** shall be individually referred to as Party and collectively as Parties

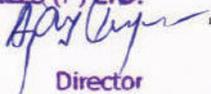
#### WHEREAS

A. Nuvoco is an entity engaged in the business of manufacturing and sale of different types and grades of cement. Nuvoco has the capability, expertise and experience in using its cement manufacturing process for the purpose of disposal/co-processing of waste material in an environmentally-friendly manner, while simultaneously producing cement of desired quality in a single combined operation through the cement kilns at its cement plants all over India.

B. Meenu Paper Mills Private Limited is undertaking to supply plastic waste (Herein-after referred to as "Waste), in various states across India, and is desirous of delivering this waste to the Nuvoco Cement Plant for its scientificDisposal/co-processing.

#### NOW IT IS HEREBY AGREED AS FOLLOWS:

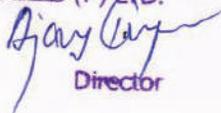
For MEENU PAPER MILLS (P) LTD.

  
Director

## 1. Supply and Disposal

- i. Subject to and in accordance with the terms and conditions set forth in this Agreement, Meenu Paper Mills Private Limited shall deliver the Waste to Nuvoco for co-processing through Harshit Trading Company thereof
- ii. Meenu Paper Mills Private Limited hereby represents and assures Nuvoco that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Waste to Nuvoco Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies Authorities or agencies. Upon request of Nuvoco Meenu Paper Mills Private Limited shall furnish copies & field visits to its sites thereof for Nuvoco's record as Nuvoco is assured also to comply with the guidelines for co-processing of plastic Waste in its Kiln as per rule 5 (b) of Plastic Waste Management Rules 2016 and its subsequent (amendments) in the rules.
- iii. Meenu Paper Mills Private Limited hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the Provisions of the Environment Protection Act 1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.
- iv. Nuvoco shall process and dispose of the Waste delivered by Meenu Paper Mills Private Limited, by co-processing of the plastic waste in its Kiln as per rule's (b) of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- v. Parties shall carry out monthly reconciliation of Waste accepted by Nuvoco.
- vi. Meenu Paper Mills Private Limited hereby specifically agrees and confirms that all wastes for co-processing in Nuvoco cement plant from its premises will be only carried out through M/s Harshit Trading Company who has been engaged as a facilitator by Nuvoco for the supply.

For MEENU PAPER MILLS (P) LTD.

  
Director

## 2. Facilitator

Nuvoco has engaged facilitator M/x Harshit Trading Company for facilitation of different activities i.e. Segregation, Sorting, Drying, Shredding & Transportation of waste as desirous for co-processing in its Cement plant after the waste has been carried from Meenu Paper Mills Private Limited.

## 3. Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this agreement, Nuvoco shall issue a certificate to Meenu Paper Mills Private Limited certifying the scientific disposal of the monthly quantity of Waste delivered by Meenu Paper Mills Private Limited and accepted for disposal by Nuvoco at the Cementplants within 10 days after the month end supply. Nuvoco shall issue Disposal Certificate to Meenu Paper Mills Private Limited 9.5 Km Bhopa Road Muzaffarnagar

Novoco will issue the waste disposal certificate mentioning the name of Meenu Paper Mills Private Limited along with the quantities of Waste delivered through the facilitator at the Nuvoco Cement Plants.

## 4. Confidentiality

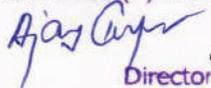
During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

## 5. Terms and Termination:

### 5.1 Term

This Agreement shall be valid and binding from the date of its execution till two(2) years of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

For MEENU PAPER MILLS (P) LTD.

  
Director

## 5.2 Termination

5.2.1 This Agreement can be terminated by Nuvoca, by giving 15 days' notice period, on any of the following grounds.

I. Any permission is found to have not been obtained or maintained by Meenu Paper Mills Private Limited with respect to collection, supply, storage and delivery of Waste.

II. Any permission is found to have not been obtained or maintained by Meenu Paper Mills Private Limited in relation to allowing the delivery and disposal of the relevant Waste at Nuvoco Cement Plant.

5.2.2. Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

## 5.3 Commercial Terms

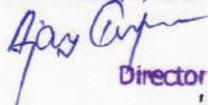
5.3.1. All commercial terms as applicable in this agreement will be settled between Meenu Paper Mills Private Limited and M/s Harshit Trading with respect to handling of the waste in the premises of Meenu Paper Mills Private Limited and its transportation from Meenu Paper Mills Private Limited to the facilitation yard prior to sending the waste from facilitator promises to Nuvoco Cement Plant for co-processing.

5.3.2. Based on the commercial terms as agreed between Meenu Paper Mills Private Limited and M/s Harshit Trading, Nuvoco & the facilitator M/s Harshit Trading will be having separate commercials for the same.

## 6. Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God strike or lockout fire, explosion shutdown of Cement Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing

For MEENU PAPER MILLS (P) LTD.

  
Director

shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

#### 7- Governing Law & Dispute Settlement

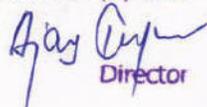
- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Mumbai, India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be New Delhi, Delhi,

#### 8- Miscellaneous

##### i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

For MEENU PAPER MILLS (P) LTD.

  
Director

**ii. Entire Agreement**

This Agreement constitutes the entire agreement between the parties and includes all promises and representations express or implied, and supersedes all other prior agreements and representations, written or oral between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

**iii. Amendments**

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both Meenu Paper Mills Private Limited and Nuvoco

**iv. Further Assurance.**

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

**v. Rights Cumulative**

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

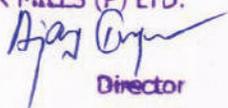
**vi. Assignment**

Meenu Paper Mills Private Limited shall not assign or transfer their rights or obligations under this Agreement without the written consent of Nuvoca. Notwithstanding anything contained herein, no consent of Meenu Paper Mills Private Limited shall be required for an assignment by Nuvoco to any thirdparty.

**vii. No Partnership**

- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Nuvoco and Meenu Paper Mills Private Limited or between Nuvoco, Meenu Paper Mills Private Limited and any other person.

For MEENU PAPER MILLS (P) LTD.

  
Director

- b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party

**viii. Indemnification:**

Meenu Paper Mills Private Limited agrees and undertakes to indemnify Nuvoco for any liability, claims, legal actions against Nuvoco or any of its directors or employees arising out of any negligent action or wilful misconduct of Meenu Paper Mills Private Limited. Meenu Paper Mills Private Limited also agrees to indemnify Nuvoco and its directors or employees, from and against all losses, actions, proceedings claims, demands costs, wards and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

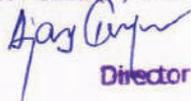
**ix. Partial Invalidity/Severability**

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

**x. Exclusivity**

Meenu Paper Mills Private Limited in consideration of Nuvoco agreeing to undertake the disposal of the Waste at the Cement Plant, hereby represents and assumes Nuvoco that it shall supply the entire Waste that it generates exclusively to Nuvoco or such Group Company or affiliate of Nuvoco as Nuvoco may in writing notify Meenu Paper Mills Private Limited undertakes not to enter into any discussions, negotiations agreements or arrangements of any nature for the disposal of Waste generated by it with any other person/party.

For MEENU PAPER MILLS (P) LTD.

  
Director

**xi. Compliance.**

Meenu Paper Mills Private Limited shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Meenu Paper Mills Private Limited.

Meenu Paper Mills Private Limited shall fully comply with the Plastic Waste Management Rules 2016 (Rules) and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

**IN WITNESS WHERE OF**, the parties hereto have executed this Agreement as of the day and year first above written.

For Meenu Paper Mills Pvt. Ltd.

For Nuvoco

For MEENU PAPER MILLS (P) LTD.

Name: *Ajay Kapoor*  
Director

(Signature & Stamp)

*[Signature]*  
*[Signature]*  
MUMBAI 70  
(Signature & Stamp)

**Witnesses 1:**

Name: *Pushpendra Kumar*  
*[Signature]*  
(Signature)

**Witnesses 2:**

Name: *AGRAJ GUPTA*  
*[Signature]*  
(Signature)

भारतीय गैर न्यायिक

86

1602

एक सौ रुपये

Rs. 100

रु. 100

ONE  
HUNDRED RUPEES



सत्यमेव जयते

भारत INDIA

INDIAN NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

FY 791436

**Memorandum of Understanding  
Between**

**MEENU PAPER MILLS PRIVATE LIMITED**

**&**

**Dew Resource Management**

**for Pre-processing of the Plastic Waste**

This Memorandum of Understanding ("MOU") entered on 30 November 2022

Between



For MEENU PAPER MILLS (P) LTD.

*Manish Kumar*  
Director

Dew Resource Management, a partnership firm having its registered office at 5-36/6 AND 5-36/5 PART, PRASHANTI NAGAR, IDPL, KUKATPALLY, Medchal-Malkangiri, Telangana, 500072 (hereinafter known as "DRM")

And

MEENU PAPER MILLS PVT. LTD., a company incorporated under the Companies Act 1956 and having its registered office at 9.5 KM, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH 251001 (hereinafter known as "MPM")

DRM and MEENU PAPER MILLS PVT. LTD. shall be collectively addressed as "the parties" herein after in this MOU.

WHEREAS MEENU PAPER MILLS PVT. LTD. is in business of manufacturing paper KRAFT PAPER at its plant situated at 9.5 KM, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH 251001 (plant address) (hereinafter referred as MEENU PAPER MILLS PVT. LTD. is Manufacturing Plant) and is in search of an economical and environment friendly method of disposing Plastic Waste generated during its manufacturing process (hereinafter referred to "Plastic Waste");

AND WHEREAS, DRM is in the business of collection and "Pre-processing" of different kinds of Non-Hazardous waste and send pre-processed material for co-processing & utilization to Cement kilns and Power Plants Hybrid Boilers. DRM has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the cement manufacturing process or Power plant Boilers having high temperature and long residence time (hereinafter referred to as "Co-Processing").

AND WHEREAS, DRM has evaluated the samples of the Plastic Waste and based on the evaluation results, DRM has offered to Pre-process the Plastic Waste generated by MEENU PAPER MILLS PVT. LTD. at its manufacturing plant located (hereinafter referred to as the "DRM's Processing Plant"). DRM processed the Plastic waste at its processing Plant located at 1827/1 & 1829/1 to 1831/1, Sujru, Arihant Lane, Meerut Road Behind ITI, Muzaffarnagar, 251003, Uttar Pradesh.

AND WHEREAS, MEENU PAPER MILLS PVT. LTD. and DRM have agreed that DRM shall provide the services which include weighing, unloading, storage Treatment (Pre-processing) of the Plastic Waste (hereinafter referred to as the "Services"), subject to both the parties intimating the concerned authorities regarding the Services and complying with any additional requirement, as may be applicable or directed by the authorities for the said services.

NOW, THEREFORE, for and in consideration of mutual provisions herein contained, the parties agree as follows:

For MEENU PAPER MILLS (P) LTD.

*Manish Kapoor*  
Director



## 1. General Responsibilities of the Parties 1604

- 1.1. **DRM** shall organize to transport the Plastic Waste to DRM's Processing Plant at its own cost and risk and shall arrange to deliver the agreed quantum of Plastic Waste through road transportation as per the mutually agreed delivery schedule.
- 1.2. **DRM** shall arrange to pack the Plastic Waste properly and then cover the same with HDPE tarpaulin cover so that there should be no dripping/ no spillage of waste during transportation.
- 1.3. **DRM** shall arrange for weighing, testing for conformance, unloading and storage and Pre-processing of Plastic Waste.
- 1.4. **DRM** shall organize to take the representative sample from each consignment prior to unloading the consignment and check for the conformity of the Plastic waste.
- 1.5. The risks and liability associated with the plastic Waste shall lie with Meenu paper Mills after dispatch from the premises of Meenu Paper Mills till the plastic waste consignment is accepted by DRM.
- 1.6. After receipt of material, DRM will issue acceptance letter, if DRM fails to issue acceptance letter within 24 hour, then it is deemed that material is accepted by DRM.
- 1.7. DRM and Meenu Paper Mills shall intimate to the concerned authorities and ensure the compliance of the statutory requirements, if any prior to the Services and thereafter.

## 2. Term & Termination

- 2.1. This MoU shall be valid for a period of 2(Two) year from the date of execution and upon expiry of the term hereof, this MoU may be renewed by the Parties hereto on mutually agreed terms and conditions.
- 2.2. In case of breach of terms and conditions of this MOU by either of the Parties the other Party may issue a notice of 30 days to the defaulting Party, demanding it to remedy such breach. If the defaulting Party fails to remedy the breach within the notice period, then the other Party shall have the right to terminate this MOU with immediate effect.
- 2.3. If either Party goes into liquidation or is ordered to be wound up by any court of law, the other Party shall have the right to terminate this MOU with immediate effect.
- 2.4. The Parties hereto may terminate this MOU due to business exigencies by mutual discussion, which shall be confirmed in a written document executed by Parties.

## 3. Certificate of completion of Pre- processing



For MEENU PAPER MILLS (P) LTD.

*Manish Kapoor*  
Director

DRM shall at the beginning of each month <sup>1605</sup> the term of this MoU, issue to the Meenu Paper Mills Pvt. Ltd. the "**Certificate of Completion of Pre-Processing**" for the Plastic Waste processed during the previous month in the format set out in Annexure 3 attached to the MoU.

#### 4. **Service Charges towards pre-processing**

Meenu Paper Mills Pvt. Ltd. Shall not pay to DRM, any Service charges towards pre-processing of Plastic Waste and goods and service tax is applicable as per latest guidelines.

#### 5. **Accepted Material and Quantity**

S.NO	Material Name	Quantity (ton/month)
1	Plastic Waste	50-70 MT per Month
	Total	50-70 MT per Month

The MOU shall be executed simultaneously in two (2) counterpart originals, but shall nevertheless together constitute one and the same instrument.

SIGNED AND DELIVERED for and on behalf of

MEENU PAPER MILLS PVT. LTD. by the hand of its authorized signatory,

For MEENU PAPER MILLS (P) LTD.

Manish Kapoor

Manish Kapoor

Signature in the presence of: **Director**

1. [Signature]  
Signature of Witness 1,

Pushpendra Kumar  
(Name of Witness 1)



2. Ankita Ankit Garg  
Signature of Witness 2, (Name of Witness 2)

Dew Resource Management, by the hand of its authorized signatory,

For DEW RESOURCES MANAGEMENT

AJAY BADAL

Signature in the presence of:

(Name of authorized Sign)

PARTNER

1. [Signature]  
Signature of Witness 1, (Name of Witness 1)

2. Vikas  
Signature of Witness 2, (Name of Witness 2)





Ref. no. - NVCL/CCP/Env./2022-23/195

Dated: - 15.11.2022

**Certificate of material received for Co-processing**

It is to certify that we have received the plastic waste materials set out below, collected from "M/s Meenu Paper Mills Pvt. Ltd. situated at 9.5 km Bhopa road, Muzaffarnagar (u p.) (GST Reg # 09AACCM0296K1Z7)" for co-processing in Cement Kiln at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Raj.) during the month of Oct'22.

Detail as is mentioned below:-

Month	Type of Waste	Qty Received (MT)
Oct'22	Plastic Waste	12.34

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.

**Bharti Kumari Purohit**

**(Environment Cell- Chittor Cement Plant)**

**Nuvoco Vistas Corp. Ltd.**

Chittor Cement Plant, Village Bhawaliya, Tehsil, Nimbahera, Dist. - Chittorgarh, Rajasthan- 312620 (India)

Tel. : +91 09799186222 | Website : www.nuvoco.com | CIN : L26940MH1999PLC118229

Registered Office: Equinox Business Park, Tower-3, East Wing, 4th floor, Off. Bandra-Kurla Complex, LBS Road, Kurla (West), Mumbai 400070

Tel: +91 (0) 22 66306511 | Fax: +91 (0) 22 66306510

Ref. no. - NVCL/CCP/Env./2022-23/220

Dated: - 9.12.2022

**Certificate of material received for Co-processing**

It is to certify that we have received the plastic waste materials set out below, collected from "M/s Meenu Paper Mills Pvt. Ltd. situated at 9.5 km Bhopa road, Muzaffarnagar (u p.) (GST Reg # 09AACCM0296K1Z7)" for co-processing in Cement Kiln at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Raj.) during the month of Nov'22.

Detail as is mentioned below:-

Month	Type of Waste	Qty Received (MT)
Nov'22	Plastic Waste	14.22

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.



Bharti Kumari Purohit

(Environment Cell- Chittor Cement Plant)

**Nuvoco Vistas Corp. Ltd.**

Chittor Cement Plant, Village Bhawaliya, Tehsil. Nimbahera, Dist. - Chittorgarh, Rajasthan- 312620 (India)  
 Tel. : +91 09799186222 | Website : www.nuvoco.com | CIN : L26940MH1999PLC118229  
 Registered Office: Equinox Business Park, Tower-3, East Wing, 4th floor, Off. Bandra-Kurla Complex, LBS Road, Kurla (West), Mumbai 400070  
 Tel: +91 (0) 22 66306511 | Fax: +91 (0) 22 66306510

**Receipt & Processing Certificate****Issued to: M/S. Meenu Paper Mills Private Limited****Reference: DEW/MPMPL/001****Authorization No: 164745/UPPCB****Date: 06-January-2023**

This is to certify that we have received the following quantities of Plastic Waste sent by **M/S. MEENU PAPER MILLS PRIVATE LIMITED** at our processing site **Surju, Muzaffarnagar, UP** and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (ton)
December	Plastic Waste	50.47

Vehicle wise receipt details are as under.

Date	Vehicle No	Company Name	State	Location	Material name	Qty (MT)
01-12-2022	UP12BF6918	MPMPL	UP	Muzaffarnagar	Plastic waste	16.08
01-12-2022	UP12AM7650	MPMPL	UP	Muzaffarnagar	Plastic waste	17.78
26-12-2022	UPBE6918	MPMPL	UP	Muzaffarnagar	Plastic waste	16.61
					<b>TOTAL</b>	<b>50.47</b>

For **DEW RESOURCE MANAGEMENT**



Authorized Signatory

  
TRUE COPY

# M/S BULK ASH SUPPLIERS

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

ANNEXURE-6 [COLLY]

Ref. No. : .....

Date : .....

Date: 24.01.2023

TO WHOMSOEVER IT MAY CONCERN

This is to be certify that M/s Bulk Ash Suppliers Muzaffarnagar has purchased Fly ash quantity Avg. 683.33 Mt per month in last three months (October 2022 to December-2022) from M/s Tehri Pulp & Paper Ltd, Muzaffarnagar (U.P) and entire quantity of fly ash is sold out to various Cement Industries.

For BULK ASH SUPPLIERS

*Handwritten signature*

(PROPRIETOR)

This certificate is issued on request of M/s Tehri Pulp & Paper Ltd, 9<sup>th</sup> Km Stone, Bhopa Road Muzaffarnagar (U.P).

BULKASH SUPPLIER

*Handwritten signature*

Proprietor



TRUE COPY

**FLYASH  
UTILIZATION**

To,

M/S Bulk Ash Suppliers  
Muzfernagar (U.P.)

**Sub:** Confirmation for utilization of Fly Ash quantity lifted from M/S Bulk Ash Suppliers

Dear Sir,

We hereby confirm that the Fly Ash quantity of 21500\_\_MT lifted during FY 2022-23.

Sl. No.	Description	Mention the Quantity
1.	Fly ash-based products viz. bricks, blocks, tiles, fiber cement sheets, pipes, boards, panels	
2.	Cement manufacturing,	21500
3.	Construction of road and fly over embankment, Ash and Geo-polymer-based construction material	
4.	Construction of dam	
5.	Filling up of low-lying area	
6.	Filling of mine voids	
7.	Manufacturing of sintered or cold bonded ash aggregate	
8.	Agriculture in a controlled manner based on soil testing	
9.	Construction of shoreline protection structures in coastal districts	

For, ULTRATECH CEMENT LTD.  
Roorkee Cement Works

*[Signature]*  
Authorized Signatory

Name and Designation of the Authorized Signatory with Seal



*[Handwritten signature]*  
24/01/23



उत्तर प्रदेश UTTAR PRADESH

AC 171227

CO-PROCESSING AGREEMENT  
 BETWEEN  
 TEHRI PULP & PAPER LTD.  
 AND  
 ULTRATECH CEMENT LIMITED

Agreement No: UTCL/TPPL/102019/093

Page 1

For ULTRATECH CEMENT LTD.

*Modi*

BHUPAL KUMAR MODI  
HEAD - AFR



*[Handwritten signature]*



उत्तर प्रदेश UTTAR PRADESH

FE 421870

### AGREEMENT No: UTCL/TPPL/102019/093

For ULTRATECH CEMENT LTD.

*M. Modi*

BIMAL KUMAR MODI  
HEAD - AFR



Table of Contents

RECITALS .....4

1. DEFINITIONS .....5

2. EFFECTIVE DATE .....6

3. SCOPE OF AGREEMENT .....6

4. TERM .....7

5. CO-PROCESSING CHARGES AND PAYMENT TERMS .....7

6. TRANSPORTATION OF WASTE MATERIALS .....7

7. OBLIGATIONS OF TPPL PRIOR TO TRANSPORTATION OF WASTE MATERIALS .....8

8. UPON ARRIVAL OF THE WASTE MATERIALS AT ULTRATECH'S CEMENT PLANT .....8

9. ACCEPTANCE OF WASTE MATERIALS .....9

10. LIQUIDATED DAMAGES .....9

11. WASTE CHARACTERIZATION CERTIFICATE .....10

12. TAXES AND DUTIES .....10

13. STATUTORY COMPLIANCE .....11

14. CONFIDENTIAL INFORMATION .....11

15. FORCE MAJEURE .....12

16. TERMINATION OF AGREEMENT .....12

17. EFFECT OF TERMINATION .....13

18. GOVERNING LAW AND SETTLEMENT OF DISPUTES .....13

19. COMMUNICATION/NOTICES .....14

20. INDEMNITY .....14

21. RELATIONSHIP .....14

22. SOLE AND ENTIRE AGREEMENT .....15

23. WAIVER .....15

24. ASSIGNMENT .....15

25. AMENDMENT AND SEVERABILITY .....15

26. SURVIVAL .....15

27. REPRESENTATION AND WARRANTIES .....16

28. COUNTERPARTS .....16

Annexure A .....17

Annexure B .....18

EXECUTION PAGE .....19

For ULTRATECH CEMENT LTD.

*Modi*

BIMAL KUMAR MODI  
HEAD - AFR



*[Handwritten signature]*

1614

This Co-Processing Agreement (hereinafter referred to as the "Agreement"), is made and entered on 5<sup>th</sup> day of November 2019,

By and Between:

**TEHRI PULP & PAPER LTD.**, a Company incorporated under the provisions of the Companies Act, 1956 having its Registered Office at 216, AGGARWAL PRESTIGE MALL, PITAMPURA, NEW DELHI - 110034 (hereinafter referred to as "TPPL", which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) through its Authorized Signatory Mr. SACHIN AGARWAL, of the One Part.

And

**UltraTech Cement Limited**, a Company incorporated under the provisions of the Companies Act, 1956, having its Registered Office at Ahura Centre, B Wing, 11nd Floor, Mahakali Caves Road, Andheri East, Mumbai - 400093 (hereinafter referred to as the "UltraTech", which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) through its Authorized Signatory Mr. Bimal Kumar Modi of the Other Part.

TPPL and UltraTech are collectively referred to as "Parties" and each individually as "Party".

#### RECITALS

- A. **WHEREAS**, TPPL, is engaged in the business of Manufacturing of Paper and has its Manufacturing Plant located at TEHRI PULP AND PAPER LTD, 9 KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH - 251001.
- B. **WHEREAS**, during the course of its manufacturing process, TPPL generates some waste materials like Plastic Waste and has to dispose of the said waste materials produced at TPPL's above said Manufacturing Plant and these Waste Materials do not amount to and/or are not classified as hazardous waste by the state pollution control board/competent authority.
- C. **WHEREAS**, TPPL is in the search of an economical and environment friendly method to dispose of the waste materials;
- D. **AND WHEREAS**, UltraTech is in the business of manufacture and sale of different types and grades of Cement and building products solutions and has represented to TPPL that it has the capability to co-process the waste materials in an environment friendly manner in cement kilns of cement plants of UltraTech;
- E. **AND WHEREAS**, the Parties have decided to enter into this Agreement which records the terms on which TPPL shall deliver the waste materials to UltraTech and UltraTech shall Co-Process the Waste Materials, at its Cement Plant as stated in this Agreement;
- F. The Co-Processing of waste materials at UltraTech's Cement Plant shall be subject to each Party obtaining all statutory clearances, consents, no objection certificates, writings and confirmations as may be applicable from various authorities for the said purpose under various Central and State Legislatures including but not limited to Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

For ULTRATECH CEMENT LTD.

*Modi*

BIMAL KUMAR MODI  
HEAD - AFR



**NOW, THEREFORE**, for and in consideration of the forgoing premises and of the mutual covenant herein after stipulated, the Parties hereto, do hereby agree as follows:

## 1. DEFINITIONS

- 1.1 In this Agreement, the following words and expressions shall have the meaning hereby assigned to them, except where the context otherwise requires:
- 1.1.1 **"Accumulated Quantity of Waste Materials"** means the quantity of Waste Material already accumulated and lying in the Manufacturing Plant of TPPL as on the Effective Date of this Agreement as mentioned in Clause 3.1.1 to this Agreement.
- 1.1.2 **"Co-Processing Agreement/Agreement"** means this Co-Processing Agreement between TPPL and UltraTech including all annexures attached hereto and any amendments as may from time to time be made to this Agreement between the Parties in writing.
- 1.1.3 **"Co-Process/Co-Processing"** means the use of Waste Materials of TPPL in manufacturing processes, (that is in the Cement kiln of UltraTech);
- 1.1.4 **"Day"** means a Calendar Day.
- 1.1.5 **"Delivery"** means the delivery of Waste Materials of TPPL at the cost and responsibility of TPPL to UltraTech's Cement Plant.
- 1.1.6 **"Effective Date"** means the date this Agreement comes into effect in accordance with the provisions of Clause 2 herein below.
- 1.1.7 **"Laboratory Test"** means the Test conducted at the Laboratory of UltraTech's Cement Plant in accordance with the provisions of Clause 8 here in below.
- 1.1.8 **"Manufacturing Plant of TPPL"** shall mean and refer to TPPL's Manufacturing Plant located at TEHRI PULP AND PAPER LTD, 9 KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH - 251001.
- 1.1.9 **"Month"** means the calendar month according to the Gregorian calendar.
- 1.1.10 **"Monthly Generated Quantity"** means the quantity of Waste Materials generated every month by the Manufacturing Plant of TPPL as mentioned in Clause 3.1.1 to this Agreement.
- 1.1.11 **"Rules"** shall mean and refer to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 1.1.12 **"Term"** means the duration of this Agreement in accordance with the provisions of Clause 4 herein below.
- 1.1.13 **"UltraTech's Cement Plant"** shall mean the following Cement Plants located at:
- 1.1.13.1 Aditya Cement Works, P.O.: Adityapuram, Shambhupura, Chittorgarh: 312 612, Rajasthan.
- 1.1.13.2 Pin 585292.
- 1.1.13.3 Vikram Cement Works, P.O. Khor, Dist. Neemuch, Pin: 458 470, Madhya Pradesh
- 1.1.13.4 Dalla Cement Works:- SH 5 Kota, PO Dalla, Sonebhadra District, Uttar Pradesh, Pin: 231207
- 1.1.13.5 Siddhi Cement Works, Bagwar,, Sarada, Madhya Pradesh 486776
- 1.1.13.6 Bela Cement Works, Hinauti Mode, Jaypee Puram, Bela, Rewa, Madhepur, Madhya Pradesh 486450
- 1.1.13.7 Dhar Cement Works, Tonki Umarband road, Village-Tonki, Tehsil-Manawar, Dist-Dhar, Pin-454446, Madhya Pradesh

For ULTRATECH CEMENT LTD.

*Modi*

BIMAL KUMAR MODI  
HEAD - AFR



1.1.14 "Waste Materials/Waste Materials of TPPL" shall mean the following waste materials generated at the Manufacturing Plant of TPPL, that is: (1) Plastic Waste. These Waste Materials do not amount to and/or are not classified as hazardous waste by the state pollution control board/competent authority. It does not include materials that form part of the Banned items mentioned in Annexure A of this Agreement.

1.2 In this Agreement;

1.2.1 The headings and the paragraph number are for convenience only;

1.2.2 The singular includes the plural and vice versa;

1.2.3 References to any enactment, ordinance or regulation shall include any amendment or any replacement in whole or in part thereof;

1.2.4 References to any Agreements shall include any amendments or replacements thereof; and

1.2.5 References to clauses and annexures, unless the context otherwise requires, are references to Clauses and Annexures to this Agreement;

## 2. EFFECTIVE DATE

2.1 This Agreement shall come into effect on the day when the last of the Parties to this Agreement sign this Agreement. The date mentioned in the execution page of this Agreement by the last of the Parties to this Agreement shall be the effective date of this Agreement. ("**Effective Date**") For the sake of clarity, if either of the Parties fail to mention the date in the execution page of this Agreement, the date already mentioned by the other Party shall be deemed to be the Effective Date of this Agreement.

## 3. SCOPE OF AGREEMENT

3.1 From the Effective Date and for the duration of the Term TPPL shall transfer and deliver to UltraTech's Cement Plant the following Waste Materials:

3.1.1 Accumulated Quantity and Monthly Generated Quantity of Waste Materials as shown herein below:

Sr. No.	Waste Type	Accumulated Quantity as on date (tonnes)	Monthly Generated Quantity (tonnes)
1	Plastic Waste	30	50

3.2 After Delivery of the Waste Materials to UltraTech's Cement Plant, if the Waste Materials delivered by TPPL complies with other conditions as stated in this Agreement, UltraTech shall Co-Process the Waste Materials in accordance with the terms of this Agreement.

3.3 The transfer and Delivery of Waste Materials to UltraTech's Cement Plant shall be free of all costs to UltraTech and with zero invoice value to UltraTech.

3.4 The responsibility of transferring and delivering the Waste Materials to UltraTech's Cement Plant by transporters shall be at the risk, cost and liability of TPPL.

For ULTRATECH CEMENT LTD.

*Modi*

BIMAL KUMAR MODI  
HEAD - AFR



*Sutrad*

- 3.5 Prior to TPPL sending the Waste Materials to any of the UltraTech's Cement Plant, it shall be the responsibility of TPPL to enquire whether the UltraTech's Cement Plant is operational or is under shut down for maintenance.
- 3.6 TPPL, prior to the Delivery to UltraTech's Cement Plant shall ensure that the Waste Materials confirms to the specifications as set out in Clause 8 to this Agreement. It shall be the responsibility of TPPL to ensure that the Waste Materials do not contain any of the items in the banned item list as set out in Annexure A to this Agreement.
- 3.7 It shall be the responsibility of TPPL to obtain all necessary permits, licenses for transportation of the Waste Materials under the applicable laws and the rules as well as the provisions laid down by the State and Central Pollution Control Board and/or any Statutory Authority or government authorities from time to time.
- 3.8 TPPL agrees and confirms that the details pertaining to TPPL as stated in Annexure B is correct.

#### 4. TERM

- 4.1 This Agreement shall be valid for a term of six (06) months from the Effective Date. Upon expiry of the term hereof, this Agreement may be renewed by the Parties hereto by way of a written agreement on mutually agreed terms and conditions provided that TPPL has delivered sufficient quantity of waste to UltraTech as mentioned herein above in Clause 3.1.1.

#### 5. CO-PROCESSING CHARGES AND PAYMENT TERMS

- 5.1 In consideration of UltraTech Co-Processing the Waste Materials, TPPL shall pay to UltraTech co-processing charges towards co-processing the Waste Materials at the base rate, as mentioned in the following table.

Sr. No.	Waste Materials	Base Rate (Rs./tonne)
1	Plastic waste	0

- 5.2 TPPL shall maintain sufficient advance with ULTRATECH before sending the waste material.
- 5.3 UltraTech shall issue invoice to TPPL towards Co-processing charges, if any, for the Waste Materials Co-processed.
- 5.4 TPPL shall make balance payment, if any, towards the invoice amounts within seven 7 days of the date of receipt of the invoice.
- 5.5 The charges stated herein above in Clause 5.1 shall be excluding all applicable taxes.
- 5.6 The co-processing charges stated in Clause 5.1 shall be reviewed periodically.

#### 6. TRANSPORTATION OF WASTE MATERIALS

- 6.1 The Transportation of Waste Materials shall be at the risk, cost and responsibility of TPPL.
- 6.2 It shall be the responsibility of TPPL to ensure that the Waste Materials transported by the Transporters adhere to the following:
- 6.2.1 That the trucks carrying the Waste Materials have transport authorization from the RTOs.
- 6.2.2 TPPL shall provide with each truck driver a "Hazardous Waste Manifest", if applicable.
- 6.2.2.1 The Hazardous Waste Manifest, if applicable shall be signed by TPPL as well as the Transporter.

For ULTRATECH CEMENT LTD.

*Modi*

BIMAL KUMAR MODI  
HEAD - AFR



*Singh*

- 6.2.2.2 The Hazardous Waste Manifest, if applicable shall indicate the quantity of Waste Material being transported as well as the Hazardous Waste type.
- 6.2.2.3 That the driver transporting the Waste Materials has proper license.
- 6.3 The responsibility of ensuring that the Transporter who is transporting the Waste Materials is in due compliance of labour laws, ESI, Provident Fund and other applicable laws and regulations shall be that of TPPL.
- 6.4 TPPL shall ensure that the trucks carrying Waste Materials does not exceed the permissible weight as provided under the applicable law.

## **7. OBLIGATIONS OF TPPL PRIOR TO TRANSPORTATION OF WASTE MATERIALS**

- 7.1 TPPL shall, at its own cost, arrange to get each consignment of Waste Materials weighed at the weigh-bridge at TPPL's Manufacturing Plant.
- 7.2 After weighment at TPPL's Manufacturing Plant, TPPL shall issue the weighbridge challan to waste transporter while dispatching any consignment of Waste Materials from its Manufacturing Plant to the UltraTech's Cement Plant.
- 7.3 Along with the Weighment challan, TPPL shall provide to the transporter/driver all the required documents. It shall be the responsibility of TPPL to provide all documents required under the applicable law and regulations.
- 7.4 TPPL shall take necessary safety precautions while packing and transporting each consignment of Waste Materials.

## **8. UPON ARRIVAL OF THE WASTE MATERIALS AT ULTRATECH'S CEMENT PLANT**

- 8.1 Upon arrival of TPPL's truck at UltraTech's Cement Plant, TPPL shall ensure that all applicable documents are provided to UltraTech.
- 8.2 The Quantity of consignment of Waste Materials delivered by TPPL to UltraTech's Cement Plant shall be determined by the electronic weighbridge installed at the UltraTech's Cement Plant.
- 8.3 The Parties agree that the quantity of consignment as recorded by the electronic weighbridge installed at the UltraTech's Cement Plant shall be conclusive, final and binding between the Parties.
- 8.4 After the Weighment of the truck at UltraTech's Cement Plant, a sample of Waste Material is taken from the truck and is tested at the Laboratory of UltraTech in the UltraTech's Cement Plant.
- 8.5 The Laboratory Test is conducted to ascertain whether the Waste Materials taken from the truck falls under any of the Banned items mentioned in Annexure A of this Agreement and to ascertain the chemical analysis of the Waste Materials as mentioned in Clause 8 to this Agreement
- 8.6 TPPL agrees and accepts that the test results of the Laboratory Test conducted in UltraTech's Cement Plant shall be conclusive, final and binding between the Parties.
- 8.7 The acceptable range of the composition of Waste Material shall be as follows:

Parameters	Acceptable Range
% Moisture	<= 20
% Sulpher	<= 2.0
% Chloride	<= 1.5
% P <sub>2</sub> O <sub>5</sub>	<= 1.0

For ULTRATECH CEMENT LTD.

*Modi*

BIMAL KUMAR MODI  
HEAD - AFR



*[Handwritten Signature]*

% Na <sub>2</sub> O	<= 1.0
% K <sub>2</sub> O	<= 3.0
Calorific Value, kcal/kg	>3,500
Ash Content, %	<=15
<b>Heavy Metals (ppm)</b>	
Chromium VI	<= 100
Hg	< 10
Cd + Hg + Tl	< 100
As+Co+Ni+Se+Te+Sb+Cr+Sn+Pb+V	<2,500

Note: The plastic waste should not contain any metallic object/foreign materials/metallic wires, long plastic malas etc.

8.8 In the event the Laboratory test shows variation in the chemical analysis in accordance with the tabular column in clause 8.7 shown herein above, UltraTech at its sole discretion shall decide whether:

8.8.1 To accept the consignment of Waste Material; [Or]

8.8.2 To reject the consignment of Waste Material;

## 9. ACCEPTANCE OF WASTE MATERIALS

- 9.1 In the event UltraTech accepts the consignment of Waste Materials, then under such circumstance Stores/Quality department of UltraTech's Cement Plant shall acknowledge the Hazardous Waste Manifest or challan copy, as the case may be, and provide one copy of the duly acknowledged Hazardous Waste Manifest or challan copy, as the case may be, ("**Said Acceptance Receipt**") to TPPL within three (3) working days from the date of Delivery of the Waste Materials consignments by TPPL at UltraTech's Cement Plant.
- 9.2 If UltraTech delays issuance of Said Acceptance Receipt beyond three (3) days from the date of delivery of any consignment of Waste Materials by TPPL, it shall be deemed that UltraTech has accepted the consignment of Waste Materials after the end of the three (3) days.
- 9.3 The Said Acceptance Receipt shall be conclusive, evidencing the acceptance of the consignment of Waste Materials by UltraTech.
- 9.4 UltraTech shall provide space for unloading, storage and handling of the Waste Materials delivered by trucks from TPPL's Manufacturing Plant.
- 9.5 The costs related to unloading, handling and storage of Waste Materials in UltraTech's Cement Plant shall be borne by UltraTech.
- 9.6 The risk and liability related to unloading, handling and storage of Waste Materials in UltraTech's Cement Plant during the acceptance process shall be with TPPL, unless caused by gross negligence or material breach on the part of UltraTech, and TPPL shall indemnify UltraTech in case of any loss, costs, expenses arising out of such liability and incurred by UltraTech.
- 9.7 TPPL undertakes and confirms to keep a record of Waste Materials delivered to UltraTech.

## 10. LIQUIDATED DAMAGES

- 10.1 In the event, UltraTech is in receipt of any consignment of Waste Materials at the storage area(s) of UltraTech's Cement Plant that contains banned items and/or contains material

For ULTRATECH CEMENT LTD.

m. de  
BIMAL KUMAR MODI  
HEAD - AFR



*[Handwritten signature]*

other than that of the Waste Materials as stated in this Agreement UltraTech shall be entitled to refuse acceptance of such consignment of Waste Materials and inform in writing to TPPL its refusal to accept such consignment of Waste Materials.

- 10.2 In such an event, TPPL shall arrange to collect the Waste Materials and transport back the same at its cost and risk, within ten (10) days from the date of written intimation from UltraTech. If TPPL fails to lift the Waste Materials within ten (10) days, TPPL shall be liable to pay liquidated damages amounting to Rs. 10,000/- (Rupees Ten Thousand Only) per day or part thereof, for every day's delay from the date of written intimation in addition to the cost of storage incurred by UltraTech in storing the Waste Material.

## 11. WASTE CHARACTERIZATION CERTIFICATE

- 11.1 On or after Effective Date and prior to the dispatch of each and every consignment from the Manufacturing Plant of TPPL, TPPL shall submit Waste characterization certificate to UltraTech's Cement Plant as and when required.
- 11.2 TPPL shall provide the Waste characterization certificate for the purposes of ascertaining the chemical composition of the Waste Materials. However TPPL acknowledges and confirms that the results of the Laboratory Test stated herein above shall prevail over the Waste characterization certificate and shall always be final and binding between the Parties to this Agreement.
- 11.3 After the Acceptance Receipt is issued by UltraTech, UltraTech shall be responsible for Co-Process of Waste Materials. UltraTech shall be responsible for maintaining a record of Co-processing of Waste Materials.
- 11.4 TPPL shall at all times and as and when required by UltraTech depute its representatives to attend the meetings relating to Waste Materials and answer any queries raised by UltraTech relating to the safe handling and storage of Waste Materials.
- 11.5 Subject to the provisions of this Agreement, and any required limitations contained in applicable laws and regulations, on acceptance of Waste Materials at the UltraTech's Cement Plant, the risk associated with the Waste Materials shall pass from TPPL and vest in UltraTech.
- 11.6 In the event UltraTech is required to comply with any additional statutory regulations and guidelines framed by the concerned authorities or Government Agency relating to emission monitoring for demonstrating the performance of Co-processing of the Waste Materials at UltraTech's Cement Plant pursuant to this Agreement, the same shall be complied with by UltraTech in consultation with TPPL, provided, the reasonable costs for the same shall be mutually agreed in advance and shall be borne by TPPL.

## 12. TAXES AND DUTIES

- 12.1 The Parties agree that all taxes, levies, imposts, deductions, charges, duties or withholdings which are assessed, levied, imposed or collected by any Government Central or State, and any taxes or levies arising in connection with the Agreement (other than income tax payable by UltraTech) shall be included in the invoice raised by UltraTech for Co-processing charges and other charges, if any, and shall be payable by TPPL in addition to the Co-processing charges and other charges, if any. TPPL agrees to provide the relevant certificate in respect of the income tax deduction at source on the amounts to be paid towards Co-processing charges to UltraTech.
- 12.2 Without prejudice to the generality of the foregoing TPPL shall be responsible for the payment of the stamp duty applicable to this Agreement.

For ULTRATECH CEMENT LTD.

M=de

BIMAL KUMAR MODI  
HEAD - AFR



*[Handwritten signature]*

### 13. STATUTORY COMPLIANCE

---

- 13.1 TPPL shall be responsible for the following under applicable laws:
- 13.1.1 Obtain statutory registrations, clearances, licenses, no objection certificates, writings and confirmations from the concerned authorities and Government agencies, file returns, if required, relating to the loading, transportation and Delivery of the Waste Materials to the storage area(s) of UltraTech's Cement Plant.
- 13.1.2 Pay all applicable taxes, cesses, duties or other levies on (i) the supply of Waste Materials to UltraTech and (ii) transportation of Waste Materials from TPPL's Manufacturing Plant to UltraTech's Cement Plant.
- 13.2 UltraTech shall be responsible for the following under applicable laws:
- 13.2.1 Obtain statutory registrations, clearances, licenses, no objection certificates, writings and confirmations, if required, from concerned authorities and government agencies for the purpose of Co-processing of Waste Materials of TPPL.
- 13.2.2 File returns with the concerned authorities or Government agencies, if required, relating to Co-processing of Waste Materials.
- 13.2.3 Pay all applicable taxes, cesses, duties or other levies on Co-processing.
- 13.3 Both Parties shall comply with their own respective applicable code of ethics and their own respective policy on anti-bribery, if any.

### 14. CONFIDENTIAL INFORMATION

---

- 14.1 Both Parties shall hold in strict confidence all confidential information in whatever form acquired, directly or indirectly, relating to the other Party and/or performance of the other Party to this Agreement. Confidential information shall include this Agreement, negotiations for formalization of this Agreement, facts, trade-secrets, know-how, documents, data, whether technical or not, whether written, graphic, oral or recorded on any media and/or activities of the other Party and which relates to the business, technology, products, marketing and/or activities of the other Party and in particular, knowledge of formulae and know-how, including in their research, development, manufacture, testing, analysis and marketing. Both Parties shall not publish or otherwise disclose otherwise than as may be required to perform its obligations under this Agreement.
- 14.2 The above said provision shall not apply to:
- 14.2.1 any information in the public domain otherwise than by breach of this Agreement;
- 14.2.2 information in the possession of the either Party thereof before disclosure by the other Party, and which was not obtained under any obligation of confidentiality; and
- 14.2.3 information obtained from a third party who is free to disclose the same, and which is not obtained under any obligation of confidentiality.
- 14.3 The Parties shall minimize the risks of disclosure of information of a confidential nature disclosed to it by any other Party by ensuring that only such of its officers and employees whose duties will require them to possess any of such information shall have access thereto, and that they will be instructed to treat the same as confidential.
- 14.4 The obligations of confidentiality shall survive termination or expiry of this Agreement and shall continue in full force and effect for a period of Three (3) years thereafter.

For ULTRATECH CEMENT LTD.

*modi*

BIMAL KUMAR MODI  
HEAD - AFR



*[Handwritten Signature]*

- 14.5 Upon termination of this Agreement, each Party shall return to the other Party all confidential information (without retaining copies thereof) provided for the purposes of this Agreement except where the applicable law, regulation requires either of the Party to retain copy of such confidential information. In such an event, either Parties shall inform the other Party and provide details of retention of confidential information. The obligations of confidentiality shall extend to such documents retained.

## 15. FORCE MAJEURE

---

- 15.1 Parties shall not be in breach of any of its obligations under this Agreement to the extent that its performance is prevented, hindered or delayed by an act, event or circumstance whether of the kind described herein or otherwise, which is not reasonably within the control of the Parties as the case may be, acting in accordance with prudent practices ("**Force Majeure**"). Acts, events or circumstances constituting Force Majeure shall include but not be limited to the following:

- 15.1.1 fire, flood, atmospheric disturbance, lightning, storm, typhoon, tornado, earthquake, landslide, perils of the sea, soil erosion, subsidence, washout, epidemic or other acts of God;
- 15.1.2 war, riot, civil war, blockade, insurrection, acts of public enemies, civil disturbance, terrorism and sabotage and threats of such action;
- 15.1.3 strikes, lock-out or other industrial disturbances or labour disputes in relation to any of the UltraTech's Cement Plant legally and validly declared and conducted in accordance with law;
- 15.1.4 loss of, serious accidental damage to, or inoperability of the UltraTech's Cement Plant;
- 15.1.5 legal or administrative action taken by a Competent Authority or any order, decision or direction of a court, tribunal, judicial or quasi-judicial authority resulting in the omission to perform any of the UltraTech's obligations under this Agreement;

### 15.2 Procedures

- 15.2.1 The Parties claiming Force Majeure relief shall:

- 15.2.1.1 Give immediate notice to the other Party of the event said to constitute Force Majeure, and the obligations whose performance could be delayed, reduced, hindered or prevented thereby, and as soon as practicable provide information about the circumstances of such event, in as much detail as is then reasonably available, and the steps and time believed necessary to mitigate and remedy the Force Majeure situation;
- 15.2.1.2 supplement and update the above notice on a weekly basis during such claimed Force Majeure period;
- 15.2.1.3 give or procure access, at the request, expense and risk of the other Party and at reasonable times for a reasonable number of the other Party's representatives, to examine the scene of the event which gave rise to the Force Majeure claim; and
- 15.2.1.4 proceed with diligence and at its own expense to take such steps as would be taken in accordance with prudent practices to mitigate and remedy the failure as soon as possible.

## 16. TERMINATION OF AGREEMENT

---

- 16.1 This Agreement shall come to an end under the following circumstances:

- 16.1.1 On the expiry of the Term of the Agreement, that is, six (06) months from the Effective Date.
- 16.1.2 By mutual agreement in writing of both Parties to this Agreement

- 16.1.3 **At the instance of UltraTech by a notice of thirty (30) days:**

For ULTRATECH CEMENT LTD.

M. Modi

BIMAL KUMAR MODI  
HEAD - AFR



*[Handwritten Signature]*

16.1.3.1 If TPPL has failed to remedy a breach of this Agreement within thirty (30) days of UltraTech's written notification to TPPL of such a breach, UltraTech shall be entitled to terminate this Agreement by a further immediate notice to TPPL.

**16.1.4 At the instance of UltraTech by an immediate notice of Termination:**

16.1.4.1 In the event the Pollution Control Board or other statutory authorities require additional emission monitoring measures to be completed by UltraTech and this additional emission monitoring measures involves additional cost to UltraTech then Parties shall mutually decide the sharing of additional costs. In the event the Parties are unable to agree upon sharing of additional costs, the Parties agree that UltraTech shall have the option to discontinue co-processing of Waste Materials from TPPL by issuing a notice of termination with immediate effect and upon such issuance of notice this Agreement shall stand terminated with immediate effect.

**16.1.5 At the instance of TPPL by a notice of thirty (30) days:**

16.1.5.1 If UltraTech has failed to remedy a breach of this Agreement within thirty (30) days of TPPL's written notification to UltraTech of such a breach, TPPL shall be entitled to terminate this Agreement by a further immediate notice to UltraTech.

**16.1.6 At the instance of both Parties to this Agreement:**

16.1.6.1 If the Force Majeure Event continues for a period of Ninety days (90) then both the Parties shall be entitled to terminate this Agreement by a notice of termination.

16.1.6.2 If either Party files an application or petition seeking protection under any applicable bankruptcy laws or an action by a third party seeking such protection is filed against either Party and the concerned Party is not discharged within Ninety (90) days of the other Party's written notification, the Party not in default shall be entitled to terminate this Agreement by a further notice to the other Party.

**16.1.7 By Both Parties without assigning any reason:**

16.1.7.1 Both the Parties to this Agreement shall be entitled to terminate this Agreement by giving to the other Party a notice in advance of One hundred and eighty (180) days without assigning any reason. This Agreement shall stand automatically terminated on the expiry of One hundred and eighty (180) days.

**17. EFFECT OF TERMINATION**

17.1 The rights, duties and responsibilities of each Party shall continue to be in full force and effect during the notice period of termination till the date the termination of the Agreement comes into effect including the obligation of UltraTech to complete the Co-Processing of unfinished portion of the Waste Materials and the obligation of TPPL to settle all dues and/or invoices for the Co-Processing completed by UltraTech till the date the termination of the Agreement comes into effect and/or expenses incurred till the date the termination of the Agreement comes into effect.

17.2 Both the Parties under this Agreement shall not be liable or responsible to the other Party for any indirect and/or consequential, speculative damages.

**18. GOVERNING LAW AND SETTLEMENT OF DISPUTES**

18.1 This Agreement shall be exclusively governed by the laws of India.

For ULTRATECH CEMENT LTD.  
*modi*  
 BIMAL KUMAR MODI  
 HEAD - AFR



*[Handwritten signature]*

- 18.2 In the event any dispute arises between the Parties in connection with this Agreement, the construction of any provision of this Agreement or the rights, duties or liabilities of the Parties hereto under this Agreement the dispute shall be resolved by reference to a Sole arbitrator to be nominated by both Parties under the Arbitration and Conciliation Act, 1996. The seat of arbitration shall be Mumbai. The arbitration proceedings shall be conducted in English.
- 18.2.1 The Sole arbitrator shall pass an award within six months of entering upon reference. Any award made in such arbitration shall be final and binding on the Parties.
- 18.2.2 The courts in Mumbai, India shall have exclusive jurisdiction to decide interim measures under the Arbitration and Conciliation Act, 1996.
- 18.2.3 The performance under this Agreement shall be continued during the Arbitration proceeding unless the continuation of performance itself is in dispute before the Arbitral proceeding.

## 19. COMMUNICATION/NOTICES

---

- 19.1 All daily communications to be sent to either Party shall either be sent in the English language by E-mail. Important notices in which rights and/or obligations are involved shall be sent in the English language by E-mail followed by courier service. The addresses and the E-mail address of the Parties to whom all communications and notices shall be addressed is:

19.1.1 **For TEHRI PULP & PAPER LTD. :**

Mr. SACHIN AGARWAL  
 (Authorized Signatory)  
 216, AGGARWAL PRESTIGE MALL, PITAMPURA, NEW DELHI - 110034  
 Email address of Mr. SACHIN AGARWAL: accounts@tehrpaper.com

19.1.2 **For UltraTech:**

Mr. Bimal Kumar Modi  
 Head – AFR  
 UltraTech Cement Limited  
 Ahura Centre, B Wing, IInd Floor,  
 Andheri (East), Mumbai 400093  
 Email address of Mr. Bimal Kumar Modi: trc@adityabirla.com

## 20. INDEMNITY

---

- 20.1 Each Party hereby indemnifies, defends and hold harmless the other Party, its directors, employees and agents from and against any and all claims, demands, fines, losses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of death of any person, costs of response to any governmental inquiry, liability for loss of or damage to property or for loss or damage arising from attachments, liens or claims of materials, men or laborers, and reasonable attorney and consulting fees and costs relating to any of the foregoing ("Claims"), arising from either Party's performance of the Agreement or resulting from either Party's acts or omissions or material breach of the Agreement. The foregoing indemnification shall not apply to the extent such Claims are the result of a Party's gross negligence or willful default.

## 21. RELATIONSHIP

---

- 21.1 The relationship between UltraTech and TPPL is that of principal and principal. Nothing in this

Agreement No: UTCL/TPPL/102019/093

Page 14

For ULTRATECH CEMENT LTD.

M=dr

BIMAL KUMAR MODI  
 HEAD - AFR



Agreement shall be taken as constituting TPPL as an employee or agent of UltraTech.

- 21.2 The Parties undertake that none of their respective employees and staff shall be construed in any manner, either expressly or by implication, as the employees of the other Party and the other Party shall not in any manner be liable for any claims, demands and the like made by them. Further, UltraTech and TPPL acknowledge that:
- 21.2.1 Neither is the legal representative, agent, joint venturer or partner of the other Party for any purposes; and
- 21.2.2 Neither of them has any right or authority to assume or create any obligations of any kind, or to make any representations or warranties, whether expressed or implied, on behalf of the other, or to bind the other in any respect.

## **22. SOLE AND ENTIRE AGREEMENT**

---

- 22.1 This Agreement including all Annexures attached hereto embodies the full understanding between the Parties and is the sole and entire Agreement between the Parties hereto, with respect to the subject matter hereof, and the transactions contemplated hereby, and supersede all former understandings, proposals, writings, representations, authorizations, contract written or oral relating to the subject matter hereof.

## **23. WAIVER**

---

- 23.1 Unless a Party expressly waives its rights in writing, no delay, neglect or forbearance by either Party in enforcing against the other Party any term or condition of this Agreement shall either be or be deemed to be a waiver or in any way prejudice any right of that Party under this Agreement. No right, power or remedy in this Agreement conferred upon or reserved for either Party is exclusive of any other right, power or remedy available to that Party.
- 23.2 The failure at any time of either Party to demand strict performance by the other of any of the terms, covenants or conditions set forth herein shall not be construed as a continuing waiver or relinquishment thereof, and either Party may, at any time, demand strict and complete performance by the other of such terms, covenants and conditions.

## **24. ASSIGNMENT**

---

- 24.1 Neither Party shall have the right to assign or transfer its rights and obligations under the Agreement to any third party or person without the prior written consent of the other Party.

## **25. AMENDMENT AND SEVERABILITY**

---

- 25.1 This Agreement shall not be changed, modified or amended except by written amendment signed by both the Parties hereto.
- 25.2 If any provision of this Agreement is held invalid or unenforceable, the other provisions of this Agreement will remain in full force and effect. Any provision of this Agreement held invalid or unenforceable only in part or degree will remain in full force and effect to the extent not held invalid or unenforceable.

## **26. SURVIVAL**

---

- 26.1 Any provisions of the Agreement which either expressly or by their nature extend beyond the



*[Handwritten signature]*

expiration or termination of this Agreement shall survive such expiration or termination, including, without limitation, Clause 5, (Co-Processing charges and payment terms), Clause 10, (Liquidated damages), Clause 12 (Taxes and duties), Clause 13 (Statutory compliance), Clause 14 (Confidential Information), Clause 17 (Effect of Termination), Clause 18 (Governing Law and Settlement of Disputes), Clause 20 (Indemnity).

## 27. REPRESENTATION AND WARRANTIES

27.1 Each Party represents and warrants to the other Party that:

- 27.1.1 This Agreement has been duly and validly signed by an authorized representative of either Party.
- 27.1.2 It has taken all necessary action to authorize the execution, delivery and performance of this Agreement.
- 27.1.3 This Agreement constitutes a legal, valid and binding obligation enforceable against the Parties in accordance with the terms hereof.

## 28. COUNTERPARTS

- 28.1 This Agreement shall be executed in two (2) counterparts each of which will be deemed an original for all purposes.

For ULTRATECH CEMENT LTD.

*M. Modi*

BIMAL KUMAR MODI  
HEAD - AFR



*[Handwritten signature]*

---

**List of Banned Items**

The Waste Materials dispatched by TPPL's manufacturing plant to ULTRATECH's cement plant shall not contain following items that are in the banned item list of ULTRATECH for co-processing.

- Asbestos containing Wastes
- Bio-medical Wastes
- Electronic Scrap
- Entire Batteries
- Explosives
- Corrosives
- Mineral Acid Wastes
- Radioactive Wastes
- Unsorted Municipal Garbage

For ULTRATECH CEMENT LTD.

*M. Modi*

BIMAL KUMAR MODI  
HEAD - AFR



*[Handwritten signature]*

## Co processing Customer Registration Form

- 1) Name and Address of the Organization : TEHRI PULP AND PAPER LTD, 9 KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH - 251001
- 2) Telephone No. : 011-47527700
- 3) Fax No. : 011-45527777
- 4) Name, Phone No. & Email of Key Person for Contact : Kishor Kumar Gupta  
7088003430, 9758124277  
environment@tehripaper.com
- 5) Registered Office Address : 216, AGGARWAL PRESTIGE MALL, PITAMPURA, NEW DELHI - 110034
- 6) Address for Raising Invoice : TEHRI PULP AND PAPER LTD, 9 KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH - 251001
- 7) Nature of Business : Manufacturing of Paper
- 8) Scale of Industry : Small

(Please provide applicable details as under)

- 1) PAN No.(\*) : AAAC0285B
- 2) GST No(\*) : 09AAAC0285B1ZO

(Authorized Signatory)



(\*) Mandatory



EXECUTION PAGE

IN WITNESS WHEREOF this Agreement is executed in two counterparts on the day, month and year first above written. Each Party hereto shall preserve one counterpart of the Agreement.

SIGNED AND DELIVERED for and on behalf of

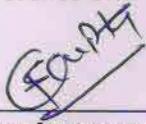
TEHRI PULP & PAPER LTD., by the hand of its authorized signatory,

Mr. SACHIN AGARWAL

  
Signature

29.10.2019  
Date of Execution

In the presence of:

1.   
Signature of Witness 1,

Mr Sanid Gupta. CA  
(Name of Witness 1)

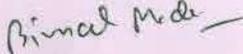
2.   
Signature of Witness 2,

Mr Kishor Kumar Gupta - GM - Euv  
(Name of Witness 2)

SIGNED AND DELIVERED for and on behalf of

UltraTech Cement Limited by the hand of its authorized signatory,

For ULTRATECH CEMENT LTD.

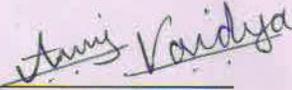


BIMAL KUMAR MODI  
HEAD - AER  
Signature

5<sup>th</sup> Nov 19  
Date of Execution

Mr. Bimal K Modi

In the presence of:

1.   
Signature of Witness 1,

ANUJ VAIDYA  
(Name of Witness 1)

2.   
Signature of Witness 2,

ABHISHEK PAL  
(Name of Witness 2)







**Nuvoco Vistas Corporation Limited**, a Company incorporated under the Companies Act, 1956, having its registered office at Equinox Business Park Tower-3, 4th floor, LBS Marg, Kurla (West), Mumbai 400070. and its Eastern Operations Office at DLF IT Park - 1, Block C, 11th floor, New Town, Rajarhat, Kolkata 700 156 – India, hereinafter referred to as "Nuvoco", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns) of the **FIRST PART**;

And

**Tehri Pulp and Paper Limited**, 9 KM Stone, Bhopa Road, Muzaffarnagar, (U.P.) having its registered office at 216, Agarwal Prestige Mall, Plot No. 02, Community Centre, Rani Bagh, Pitampura, New Delhi-110034 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PART**.

**NUVOCO & Tehri Pulp and Paper Limited** shall be individually referred to as Party and collectively as Parties.

WHEREAS

- A. Nuvoco is an entity engaged in the business of manufacturing and sale of different types and grades of cement. Nuvoco has the capability, expertise and experience in using its cement manufacturing process for the purpose of disposal/co-processing of waste material in an environmentally-friendly manner, while simultaneously producing cement of desired quality in a single combined operation through the cement kilns at its cement plants all over India.
- B. **Tehri Pulp and Paper Limited, Muzaffarnagar** is undertaking to supply plastic waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the Nuvoco Cement Plant for its scientific disposal/co-processesing.



For Tehri Pulp & Paper Ltd.

Director



## NOW IT IS HEREBY AGREED AS FOLLOWS:

## 1. Supply and Disposal

- i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Tehri Pulp and Paper Limited, Muzaffarnagar** shall deliver the Waste to Nuvoco for co-processing through Harshit Trading Company thereof.
- ii. **Tehri Pulp and Paper Limited, Muzaffarnagar** hereby represents and assures Nuvoco that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Waste to Nuvoco Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Nuvoco, **Tehri Pulp and Paper Limited, Muzaffarnagar** shall furnish copies & field visits to its sites thereof for Nuvoco's record as Nuvoco is assured also to comply with the guidelines for co-processing of plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- iii. **Tehri Pulp and Paper Limited, Muzaffarnagar** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.
- iv. Nuvoco shall process and dispose-of the Waste delivered by **Tehri Pulp and Paper Limited, Muzaffarnagar** by co-processing of the plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- v. Parties shall carry out monthly reconciliation of Waste accepted by Nuvoco.
- vi. **Tehri Pulp and Paper Limited, Muzaffarnagar** hereby specifically agrees and confirms that all wastes for co-processing in Nuvoco cement plant from its premises will be only carried out through M/s Harshit Trading Company who has been engaged as a facilitator by Nuvoco for the supply.

For Tehri Pulp &amp; Paper Ltd.



Director



## 2. Facilitator

Nuvoco has engaged facilitator M/s Harshit Trading Company for facilitation of different activities i.e., Segregation, Sorting, Drying, Shredding & Transportation of waste as desirous for co-processing in its Cement plant after the waste has been carried from **Tehri Pulp and Paper Limited, Muzaffarnagar.**

## 3 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, Nuvoco shall issue a certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Tehri Pulp and Paper Limited, Muzaffarnagar** and accepted for disposal by Nuvoco at the Cement plants within 10 days after the month end supply. Nuvoco shall issue Disposal Certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar.**

Nuvoco will issue the waste disposal certificate mentioning the name of **Tehri Pulp and Paper Limited, Muzaffarnagar, (Unit 1&2)** along with the quantities of Waste delivered through the facilitator at the Nuvoco Cement Plants.

## 4 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

## 5 Terms and Termination:

### 5.1 Term

This Agreement shall be valid and binding from the date of its execution till two (2) years of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

### 5.2 Termination

5.2.1 This Agreement can be terminated by Nuvoco, by giving 15 days' notice period, on any of the following grounds:



For Tehri Pulp & Paper Ltd.  
  
 Director



- I. Any permission is found to have not been obtained or maintained by **Tehri Pulp and Paper Limited, Muzaffarnagar** with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by **Tehri Pulp and Paper Limited, Muzaffarnagar** in relation to allowing the delivery and disposal of the relevant Waste at Nuvoco Cement Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

### 5.3 Commercial Terms

- 5.3.1 All commercial terms as applicable in this agreement will be settled between **Tehri Pulp and Paper Limited, Muzaffarnagar** and M/s Harshit Trading with respect to handling of the waste in the premises of **Tehri Pulp and Paper Limited, Muzaffarnagar** and its transportation from **Tehri Pulp and Paper Limited, Muzaffarnagar** to the facilitator yard prior to sending the waste from facilitator premises to Nuvoco Cement Plant for co-processing.
- 5.3.2 Based on the commercial terms as agreed between **M/s Tehri Pulp and Paper Limited, Muzaffarnagar** and M/s Harshit Trading, Nuvoco & the facilitator M/s Harshit Trading will be having separate commercials for the same.

## 6 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Cement Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).



For Tehri Pulp & Paper Ltd.

*[Signature]*  
Director



## 7 Governing Law & Dispute Settlement

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Mumbai, India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be New Delhi, Delhi.

## 8 Miscellaneous

### i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

### ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

### iii. Amendments



For Tehri Pulp & Paper Ltd.

*[Signature]*  
Director



Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Tehri Pulp and Paper Limited, Muzaffarnagar** and Nuvoco.

iv. **Further Assurance**

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. **Rights Cumulative**

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. **Assignment**

**Tehri Pulp and Paper Limited, Muzaffarnagar** shall not assign or transfer their rights or obligations under this Agreement without the written consent of Nuvoco. Notwithstanding anything contained herein, no consent of **Tehri Pulp and Paper Limited, Muzaffarnagar** shall be required for an assignment by Nuvoco to any third party.

vii. **No Partnership**

- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Nuvoco and **Tehri Pulp and Paper Limited, Muzaffarnagar** or between Nuvoco, **Tehri Pulp and Paper Limited, Muzaffarnagar** and any other person.
- b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

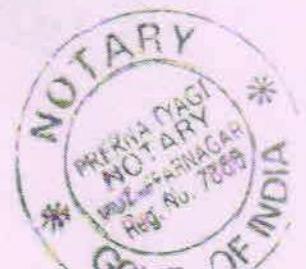
viii. **Indemnification:**

**Tehri Pulp and Paper Limited, Muzaffarnagar** agrees and undertakes to indemnify Nuvoco for any liability, claims, legal actions against Nuvoco or any of its directors or employees, arising out of any negligent action or wilful misconduct of **Tehri Pulp and Paper Limited, Muzaffarnagar**.



For Tehri Pulp & Paper Ltd.

Director



**Tehri Pulp and Paper Limited, Muzaffarnagar** also agrees to indemnify Nuvoco and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

**ix. Partial Invalidity/Severability**

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

**x. Exclusivity**

**Tehri Pulp and Paper Limited, Muzaffarnagar** in consideration of Nuvoco agreeing to undertake the disposal of the Waste at the Cement Plant, hereby represents and assumes Nuvoco that it shall supply the entire Waste that it generates exclusively to Nuvoco or such group company or affiliate of Nuvoco as Nuvoco may in writing notify **Tehri Pulp and Paper Limited, Muzaffarnagar** undertakes not to enter into any discussions, negotiations, agreements or arrangements of any nature for the disposal of Waste generated by it with any other person/party.

**xi. Compliance**

**Tehri Pulp and Paper Limited, Muzaffarnagar** shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Tehri Pulp and Paper Limited, Muzaffarnagar** shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

**IN WITNESS WHEREOF**, the parties hereto have executed this Agreement as of the day and year first above written.



For Tehri Pulp & Paper Ltd.

*[Handwritten Signature]*

Director



For Tehri Pulp and Paper Limited (Unit 1&2)

For Nuvoco:-

Name: Sachin Agarwal

For Tehri Pulp & Paper Ltd.  
(Signature & Stamp)   
Director

  
  
(Signature & Stamp)

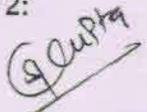
Witnesses 1:

Name: Kishor Kumar Gupta

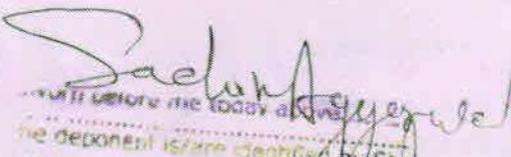
  
(Signature)

Identified by 

Witnesses 2:

  
Name: Sunil Gupta  
H No 58 Lane-06  
Lal Bagh Gandhi Colony  
Muzaffarnagar



  
I, the undersigned, do hereby certify that the deponent is/are identified by me and have been satisfied as well to examine the deponent and understand the content of the affidavit which has been read out and explained to him/ her to the deponent fee charge.



PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

11 NOV 2022

Ref. no. - NVCL/CCP/Env./2022-23/207

Dated: - 15.11.2022

**Certificate of material received for Co-processing**

It is to certify that we have received the plastic waste materials set out below, collected from "M/s Tehri Pulp & Paper Ltd. situated 9th KM stone, Bhopa road, Muzaffarnagar (U.P.) Muzaffarnagar (U.P.), (GST Reg # 09AAACT0285B1Z0) for co-processing in Cement Kiln at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Raj.) During the month of Oct'22.

Detail as is mentioned below:-

Month	Type of Waste	Qty Received (MT)
Oct'22	Plastic Waste	50.76

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.



Bharti Kumari Purohit

(Environment Cell- Chittor Cement Plant)



Ref. no. - NVCL/CCP/Env./2022-23/226

Dated: - 9.12.2022

**Certificate of material received for Co-processing**

It is to certify that we have received the plastic waste materials set out below, collected from "M/s Tehri Pulp & Paper Ltd. situated 9th KM stone, Bhopa road, Muzaffarnagar (U.P.) Muzaffarnagar (U.P.), (GST Reg # 09AAACT0285B1Z0) for co-processing in Cement Kiln at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Raj.) During the month of Nov'22.

Detail as is mentioned below:-

Month	Type of Waste	Qty Received (MT)
Nov'22	Plastic Waste	112.83

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.



Bharti Kumari Purohit

(Environment Cell- Chittor Cement Plant)



NUVOCO VISTAS CORP. LTD.



Ref. no. - NVCL/CCP/Env./2022-23/252

Dated: - 17.1.2023

Certificate of material received for Co-processing

It is to certify that we have received the plastic waste materials set out below, collected from "M/s Tehri Pulp & Paper Ltd. situated 9th KM stone, Bhopa road, Muzaffarnagar (U.P.) Muzaffarnagar (U.P.), (GST Reg # 09AAACT0285B1Z0) for co-processing in Cement Klin at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Ra.) During the month of Dec'22.

Detail as is mentioned below:-

Month	Type of Waste	Qty Received (MT)
Dec'22	Plastic Waste	70.30

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.

Bharti Kumari Purohit

(Environment Cell- Chittor Cement Plant)

Nuvoco Vistas Corp. Ltd.

Chittor Cement Plant, Village Bhawaliya, Tehsil. Nimbahera, Dist. - Chittorgarh, Rajasthan - 312620 (India)

Tel: +91 66769188722 | Website: www.nuvoco.com | CIN - L26940MH1999PLC118229

Registration Office: Equinox Business Park, Tower - 3 East Wing, 4th Floor, Off. Bandra-Kurla Complex, 185 Road, Kurla (West), Mumbai 400070

Tel: +91 (0) 22 66308511 | Fax: +91 (0) 22 66308510

TRUE COPY

**FORM 1  
CONSENT SEEKING FORM**

(To be submitted in triplicate)

(See RULE 27)

Application for consent for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

From ,

TIRUPATI BAALAJI FIBERRS LIMITED, 9th KM  
. Bhopa Road, Muzaffarnagar (U.P), MUZAFFAR  
NAGAR, 251001  
City:  
Block: MuzaffarNagar  
District: MUZAFFARNAGAR

Dated

25/06/2021

To ,

The Member Secretary,  
U. P. Pollution Control Board,  
Lucknow.

Sir,

I/We hereby apply for CONSENT under Section 21 of the Air(Prevention and Control of Pollution)Act, 1981(14 of 1981) to make emission from Industrial Plant owned by (1)

NAVEEN AGARWAL for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.
7. Bank Details.

Bank Draft No.	Date	Amount
----------------	------	--------

**Accompaniments:-**

1. C.A. Certificate (Attached)



Yours faithfully,

Signature

Name of the applicant: NAVEEN AGARWAL

TRUE COPY

## ANNEXURE TO FORM

## Existing

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to an action under the provisions of the Act .

While filling this Annexure the applicant shall in respect of such of the items as do not pertain to his activity state 'not applicable' and shall not leave blank .

7. State Working season per year of the plant: : Jan to Dec

8. (a) Number of workers attending the factory shift wise &/ or per day : 80

(b) Number of workers residing in the premises : 02

9. Indicate the present use of the land in the vicinity(5 Km.radius) of the:

Name of Surrounding	Distance(in meters)	Description
---------------------	---------------------	-------------

10. Climatological and Meterological Details(if available) :

(a) Indicate the climate conditions at the site(arid and semi-arid etc.) : Semi Arid

(b) Rainfall(yearly average range) : 700

(c) Temperature(seasonal range) : 38

(d) Information on speed and direction of wind : -

(e) Humidity and Solar radiation : Normal

11. Give list of all materials in the process:

Raw Materials Name	Raw Materials Quantity	Principal use
Old Used Rubber Tyres, Wet Waste Plastic - 10 Mt/Batch	10	Pyro Fuel Oil - 4 Mt/Batch, Carbon Black - 3 Mt/Batch, Steel Wire - 1.5 Mt/Batch

A process flow diagram must be included with this statement showing entry and exit points of all raw materials, intermediate products, by products and finished products, Detail process and control equipment.: (See Enclosure)

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumpt ion(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
Wood / Coal	4	Metric Tonnes/D ay	0	0	0	-

13. Atmospheric Emission from each stack

Total no. of stacks:	1
Material for construction of Stack:	MS Stack Attached With Heating Furnace .
Stack Attached to:	The Fuel Heater ,
Height above ground level(in metres):	12.5 ,
Height above roof(in metres):	0 ,
Stack Top:	Round ,
Inner dimensions (in meters):	0 ,
Gas quantity-m <sup>3</sup> /hr:	0 ,
Flue gas temperature 'C:	0 ,
Exit velocity of gas/sec:	0 ,

## (a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So <sub>2</sub>	Nox	CO/HC	Particulates	Others
1	Wood / Coal	4						

## (b) Process Emission

Quantity of gas (in Nm <sup>3</sup> /hr)	So <sub>2</sub>	Co <sub>2</sub>	Analysis of vent hydrocarbons	Particulates in mg/Nm <sup>3</sup>	Other Specify

## (c) Particulate analysis :

## (d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : Available
15. Give details of laboratory facilities available for analysis of emission : Stack Monitoring Done By Outsider Approved Laboratory By SPCB / CPCB & MOEF On Paid Basis
16. Is there sufficient space available for installing air pollution control equipment :

## 17. Details of Air Pollution :-

Stack Name	Equipment Name	State

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status

## 19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-C.A. Certificate Enclosed  
Year of Investment is :-2021

(b) The estimated expenditure for implementation of the scheme to control air pollution :NA

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : Installed

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : NA

(e) Further action that is being taken up by the firm to control air pollution. : Regular Monitoring Done

20. Other relevent information, if any : NA

Signature

Name and Address of the applicant on behalf of : NAVEEN AGARWAL,9TH KM BHOPA ROAD MUZAFFARNAGAR

Name and Address of the Firm on behalf of which application is made : NAVEEN AGARWAL,9TH KM BHOPA ROAD MUZAFFARNAGAR

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry. say self
2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution ) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission. process emission and particulars analysis should be done for each stack. emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbostos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficieny . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors. Evaporative coolers etc

#### **Additional Documents suggested for submission:**

- 1 : Separate Demand Draft towards consent fee Water & Air .
- 2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .
- 3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas.

air pollution control devices, hazardous waste treatment and disposal areast .

- 4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .
- 5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .
- 6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .
- 7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .
- 8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

1648

**Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.**

1. (a) Full name of the applicant with address : NAVEEN AGARWAL, 9TH KM  
BHOPA ROAD MUZAFFARNAGAR  
(Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : NAVEEN AGARWAL  
9TH KM BHOPA ROAD  
MUZAFFARNAGAR  
MUZAFFAR NAGAR  
9897281631
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : TIRUPATI BAALAJI FIBERRS LIMITED  
  
Address: 9th KM. , Bhopa Road, Muzaffarnagar (U.P), MUZAFFAR NAGAR, 251001  
Tel. No.:-  
E-mail : paper.tirupatibalaji@gmail.com
3. Give revenue /City Survey No. of the land/premises for which the application is made : District: MUZAFFARNAGAR  
Town/Village:  
City Survey no./Revenue Survey no.:  
Khata No.:  
Area in Hectares: NA
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : April, 2014
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Other  
  
District: MUZAFFARNAGAR  
Corporation:  
Village Panchayat  
Contonment:  
Defence Deptt:  
State Govt:  
Prohibited areas:  
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
**129881/UPPCB/MuzaffarNagar(UPPCBRO)/CT**  
**O/water/MUZAFFARNAGAR/2021**

**Dated : 06/07/2021**

To ,

Shri NAVEEN AGARWAL  
M/s TIRUPATI BAALAJI FIBERRS LIMITED  
9th KM . Bhopa Road, Muzaffarnagar (U.P).MUZAFFAR NAGAR,251001  
MUZAFFARNAGAR

**Sub :** Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. TIRUPATI BAALAJI FIBERRS LIMITED

Reference Application No :12581839

Dated :06/07/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. TIRUPATI BAALAJI FIBERRS LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SINGH  
ANKIT

Digitally signed  
by SINGH ANKIT  
Date: 2021.07.06  
15:19:03 +05'30'

Regional Officer  
UPPCB, Muzaffarnagar

Enclosed : As above  
(condition of consent):

Copy to:

Regional Officer  
UPPCB, Muzaffarnagar

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.TIRUPATI BAALAJI FIBERRS LIMITED vide

Consent Order No. 12581839/ Water

Dated : 06/07/2021

## CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Pyro Fuel Oil 4 MT/Batch, Carbon Black 3 MT/Batch, Steel Wire 1.5 MT/Batch .
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	0.2	Septic Tank

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- (b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	0.0 (Cooling water shall be recycled)

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

SINGH  
ANKIT

Digitally signed  
by SINGH ANKIT  
Date: 2021.07.06  
15:19:12 +05'30'

1. Unit should not discharge any kind of industrial effluent. This consent is valid only for domestic discharge. Cooling water shall be recycled.
2. This consent is valid only for production of Pyro Fuel Oil 4 MT/Batch, Carbon Black 3 MT/Batch, Steel Wire 1.5 MT/Batch by using 01 heating furnace.
3. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
4. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.11- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL. [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
5. The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.
6. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016
7. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.
8. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
9. Industry shall use only liquid fuel/gaseous fuel for heating furnace.
10. The unit should be operated in fully covered shed.
11. The unit shall be operated in an environment friendly and sustainable manner and should not have any adverse impact on surrounding environment.
12. The industry will have to ensure permission from the SGWA before groundwater extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. Industry will operated according to Standard Operating Procedures (SOP) issued by Ministry of Environment, Forest and Climate Change, Govt. of India vide letter No. F.No.23-61/2015-HSMD dated 24.11.2015 and compliance report submit to this office within two months from the date of issue of consent to operate.
14. The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
15. In case of violation of above mentioned conditions or received any public complaint and found correct, the consent shall be withdrawn.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

SINGH  
ANKIT

Digitally signed  
by SINGH ANKIT  
Date: 2021.07.06  
15:19:23 +05'30'

**Regional Officer  
UPPCB, Muzaffarnagar**



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
 129686/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARN  
 AGAR/2021

Dated : 06/07/2021

To ,

Shri NAVEEN AGARWAL  
 M/s TIRUPATI BAALAJI FIBERRS LIMITED  
 9th KM , Bhopa Road, Muzaffarnagar (U.P),MUZAFFAR NAGAR,251001  
 MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
 to M/s. TIRUPATI BAALAJI FIBERRS LIMITED

Reference Application No. 12555640

Dated : 06/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s TIRUPATI BAALAJI FIBERRS LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
 This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SINGH  
 ANKIT

Digitally signed  
 by SINGH ANKIT  
 Date: 2021.07.06  
 15:13:21 +05'30'

Regional Officer  
 UPPCB, Muzaffarnagar

Enclosed : As above  
 (condition of consent):

Copy to:

Regional Officer  
 UPPCB, Muzaffarnagar

## U.P. Pollution Control Board

Dated : 06/07/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Pyro Fuel Oil 4 MT/Batch, Carbon Black 3 MT/Batch, Steel Wire 1.5 MT/Batch.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Heating Furnace (Ractor)	Fuel Oil	01	Particulate Matter	12.5 M. High from Ground Level

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	As per E.P. Rules

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

SINGH  
ANKIT

Digitally signed  
by SINGH ANKIT  
Date: 2021.07.06  
15:13:37 +05'30'

1. The industry shall increase the height of Stack attached to Heating Furnace (Reactor) from 12.5 Meter to 30 Meter within three months and submit the compliance report to this office. previously installed Cyclone Dust Collector within two months.
2. Industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified/approved laboratory.
3. This consent is valid only for production of Pyro Fuel Oil 4 MT/Batch, Carbon Black 3 MT/Batch, Steel Wire 1.5 MT/Batch by using 01 heating furnace.
4. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
5. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
7. Industry shall ensure proper operation and maintenance of Air Pollution Control Devices.
8. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
9. Industry shall use only liquid fuel/gaseous fuel for heating furnace.
10. The unit should be operated in fully covered shed.
11. The unit shall be operated in an environment friendly and sustainable manner and should not have any adverse impact on surrounding environment.
12. Industry will operated according to Standard Operating Procedures (SOP) issued by Ministry of Environment, Forest and Climate Change, Govt. of India vide letter No. F.No.23-61/2015-HSMD dated 24.11.2015 and compliance report submit to this office within two months from the date of issue of consent to operate.
13. The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
14. In case of violation of above mentioned conditions or received any public complaint and found correct, the consent shall be withdrawn.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

SINGH  
ANKIT

Digitally signed  
by SINGH ANKIT  
Date: 2021.07.06  
15:13:47 +05'30'

Regional Officer  
UPPCB, Muzaffarnagar

Ref. no. - NVCL/CCP/Env./2022-23/107

Dated: - 17.08.2022

**Certificate of material received for Co-processing**

It is to certify that we have received the plastic waste materials set out below, collected from "M/s Tirupati Balaji Fibers Pvt. Ltd. situated at 9th km. Bhopa road Muzaffarnagar-251001 (U.P.)" (GST Reg # 09AAACB3161E1Z3) through our business associate M/s Harshit Trading Company (GST Reg # 08CILPS3622P1ZI) at our Chittor Cement Plant, Chittorgarh during the month of July'22.

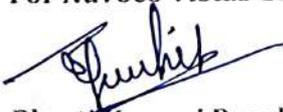
M/s Harshit Trading Company (GST Reg # 08CILPS3622P1ZI) collects segregates & reduces the moisture in the material. After proper sorting & drying of the material, M/s Harshit Trading Company then supplies the same to us in dedicated vehicle for co-processing.

M/s Harshit Trading Company (GST Reg # 08CILPS3622P1ZI) has collected Plastic waste from M/s Tirupati Balaji Fibers Pvt. Ltd. (GST Reg # 09AAACB3161E1Z3) Muzaffarnagar, Uttar Pradesh- 251001: -

Month	Type of Waste	Qty Received (MT)
July'22	Plastic Waste	13.56

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.



Bharti Kumari Purohit

(Environment Cell- Chittor Cement Plant)

Ref. no. - NVCL/CCP/Env./2022-23/158

Dated: - 6.10.2022

**Certificate of material received for Co-processing**

It is to certify that we have received the plastic waste materials set out below, collected from "M/s Tirupati Balaji Fibers Pvt. Ltd. situated at 9th km. Bhopa road Muzaffarnagar-251001 (U.P.)" (GST Reg # 09AAACB3161E1Z3) for co-processing in Cement Kiln at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Raj during the month of Sept'22.

**Detail as is mentioned below:-**

Month	Type of Waste	Qty Received (MT)
Sept'22	Plastic Waste	15.21

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.

  
Bharti Kumari Purohit

(Environment Cell- Chittor Cement Plant)

  
TRUE COPY

**PURCHASE ORDER**

<b>Vendor Details</b> <b>Code : 1122959</b> BINDALS PAPERS MILLS LIMITED 8th Km Bhopa Road Muzaffarnagar-251001 DIST-Muzaffarnagar Uttar Pradesh Mob.: 9639014607 Email id : santosh.kumar@bindalpapers.com <b>GST No: 09AADCB0282B1Z6</b>	<b>Bill To address</b> <b>J.K. CEMENT WORKS, ALIGARH</b> Aligarh, Kasimpur Road, Village - Santha, Pargana-Morthal, Tehsil - Koil, District - Aligarh Pin Code - 202127, Uttar Pradesh <b>GST No 09AABCJ0355R4Z2</b> TIN No.: PAN No.: ECC No.: Central Excise Range: Central Excise Division: Central Excise Commissionerate: Service Tax No.:	<b>PO NO: 4100197412</b> <b>PO Date: 01.04.2022</b> Quotation Reference: e-mail Ver. No.: 0 Our Reference: JK ALIGARH
---	---	---

With reference to your quotation and subsequent negotiations, we are pleased to place this Purchase Order on you for the supply/service of following items subject to terms and conditions stated below and printed overleaf/attached with this document.

S No.	Item Code & PR NO.	Item Description	Unit	Quantity	Rate Per Unit (INR)	Amount (INR)
0001	300001	DRY FLY ASH <b>Tax Code : GG GST:IN: CGST (2.5%)</b> SGST (2.5%) Delivery Date :01.04.2022 <b>Freight Vendor :HEMKUNT TRANSPORT COMPANY</b> <b>Freight Rate : 900.00</b>	TO	12,150.710	100.00	1215071
0002	300001 1000248197	DRY FLY ASH <b>Tax Code : GG GST:IN: CGST (2.5%)</b> SGST (2.5%) Delivery Date :31.03.2023 <b>Freight Vendor :HEMKUNT TRANSPORT COMPANY</b> <b>Freight Rate : 750.00</b>	TO	15,000	100.00	1500000
					<b>Gross Value:</b> <b>Discount :</b> <b>Total Amount:</b> <b>CGST</b> <b>SGST</b> <b>Freight Chrg:</b> <b>Total PO value:</b>	2715071.00 0.00 2715071.00 67876.78 67876.78 22,185,639.00 25036463.56
<b>Total (in Words) :</b>		Two Crore Fifty Lakh Thirty Six Thousand Four Hundred Sixty Three Rupees Fifty Six Paise Only				

**Header Text:**

Rate terms and condition as per e-mail dated 14th July and final negotiation with you.

**Shipping Instruction:**

J.K. CEMENT WORKS, ALIGARH  
 Aligarh, Kasimpur Road,  
 Village - Santha, Pargana-Morthal,  
 Tehsil - Koil, District - Aligarh  
 Pin Code - 202127, Uttar Pradesh  
 GST No 09AABCJ0355R1Z5

**Terms of Payment:** 15 days credit from Dt of receipt material/services  
 fortnightly billing with 07 days credit for material and transportation

**Inco Terms:** EXW Muzaffarnagar

*This is an electronically signed document and does not require any physical signature.*

Page : 1 of 5

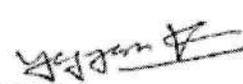
**Vendor Code: 1122959 - BINDALS PAPERS MILLS LIMITED****Important Terms & Conditions:****PO NO: 4100197412****GST CLAUSE:**

Goods and Service tax (GST), extra as applicable at the time of billing / invoicing. Supplier shall be responsible for providing proper GST invoicing in a manner as prescribed by the government for purchaser to avail 100% credit against GST payment. In case purchaser was not able to avail the credit due to the reason attributable to the supplier then the 100% GST paid by purchaser will be recovered from the supplier dues

**General Terms & Conditions:**

As per the attached Annexure-A

For J.K. CEMENT LTD.

  
**YAGYESH KUMAR GUPTA**  
**(PRESIDENT COMMERCIAL)**

1659

GSTIN : 09GQCPS8548R1ZI

Mob. : 9837040681  
9997575481**M/S BULK ASH SUPPLIERS**

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. : .....

Date : .....

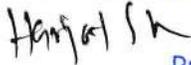
Date: 24.01.2023

**TO WHOMSOEVER IT MAY CONCERN**

This is to be certify that M/s Bulk Ash Suppliers Muzaffarnagar has purchased Fly ash quantity Avg. 604.33 Mt per month in last three months (October 2022 to December-2022) from M/s Bindals Papers Mills Ltd, Muzaffarnagar (U.P) and entire quantity of fly ash is sold out to various Cement Industries.

For **BULK ASH SUPPLIERS****(PROPRIETOR)**

This certificate is issued on request of M/s Bindals Papers Mills Ltd, 8<sup>th</sup> Km Stone, Bhopa Road Muzaffarnagar (U.P).

For **BULKASH SUPPLIERS**

Proprietor

**FLYASH  
UTILIZATION**

To,

M/S Bulk Ash Suppliers  
Muzfernagar (U.P.)

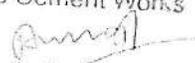
**Sub:** Confirmation for utilization of Fly Ash quantity lifted from M/S Bulk Ash Suppliers

Dear Sir,

We hereby confirm that the Fly Ash quantity of 21500\_\_MT lifted during FY 2022-23.

Sl. No.	Description	Mention the Quantity
1.	Fly ash-based products viz. bricks, blocks, tiles, fiber cement sheets, pipes, boards, panels	
2.	Cement manufacturing,	21500
3.	Construction of road and fly over embankment, Ash and Geo-polymer-based construction material	
4.	Construction of dam	
5.	Filling up of low-lying area	
6.	Filling of mine voids	
7.	Manufacturing of sintered or cold bonded ash aggregate	
8.	Agriculture in a controlled manner based on soil testing	
9.	Construction of shoreline protection structures in coastal districts	

For, ULTRATECH CEMENT LTD.  
Roorkee Cement Works

  
Authorized Signatory

Name and Designation of the Authorized Signatory with Seal

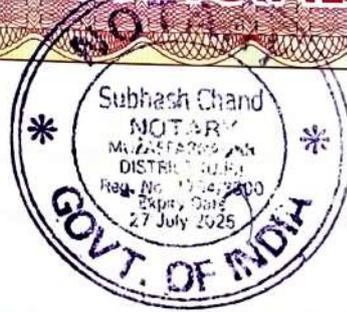
  
TRUE COPY

1661

ANNEXURE-9 [COLLY]



उत्तर प्रदेश UTTAR PRADESH

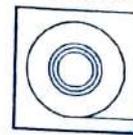


FY 762642



Subhash Chand  
DISTRICT NOTARY  
MUZAFFARNAGAR

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



*[Signature]*  
DIRECTOR

NOTARY  
NOTARY  
NARAYAN 2023

1 JAN 2023

*[Signature]*  
TRUE COPY

This Fly ash dispose of Agreement (Agreement) is made on this 01 Day of January 2023 at Muzaffarnagar Uttar Pradesh 251001 by and between and the agreement shall be effective from 01.1.2023

Shree Bhageshwari Papers Private limited(U21012UP1996PTC020389), a company registered under the Companies Act 1956 and having its registered & Works office at 9 KM Bhopa Road, Muzaffarnagar,Uttar Pradesh 251001. (Hereinafter called as First Party")

AND

Green House Bio Energy Private Limited, a company registered under the Companies Act 2013 and having its Principal Business at 09, Village Shikarpur, Shamli, Muzaffarnagar, Uttar Pradesh, 251319 (hereinafter called as "Second Party)

A. First Party has a plant at 9 KM Bhopa Road, Muzaffarnagar, Uttar Pradesh 251001 which generates Fly Ash and it need to be disposed off in an environmental friendly and useful manner.

B. Green House Bio Energy Private Limited is a Manufacturer of bricks, intends to utilize Dry Fly ash generated from First Party as raw material

C. First Party offered to supply Fly Ash per month and Second Party agreed to lift per months from the plant of First Party.

NOW THIS AGREEMENT WITNEESESTH AS UNDER

### 1. Scope of Supply

1.1 First party will supply fly ash generated at plant to Second Party and Second Party barring shall lift the fly ash barring unforeseen situations, annual shut down and routine break down maintenance and reason beyond the control of Second Party, However Second Party may increase lifting quantity based on their requirement under the said agreement T&C and

1.2 First party would be in a position to allot the fly ash subject to its availability and force majeure conditions.

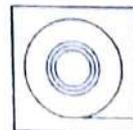
1.3 First party would provide priority loading to the trucks vehicle closed body trucks of Second Party.



1 JAN 2023

NOTARY JAN 2023

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



*Full*  
DIRECTOR

## 2. Working hours

Loading and delivery of fly ash in fully covered carriers shall be allowed round the clock on all days including Sundays and holidays as per the decision of plant head/Engineer-in Charge of First Party,

## 3. Delivery Point

3.1 Second Party shall arrange to transport the fly ash by road and all costs towards transportation will be borne by Second Party and no liability towards transportation of any type or any nature will be borne by First Party

3.2 Second Party shall comply with all required legal Formalities Including necessary permission & permission for removal & transportation of fly ash from power plants.

3.3 Second Party shall strictly adhere to all statutory & regulatory requirements concerning Environment health & safety (EHS) and also comply with relevant prevailing statutory & EHS norms for such Industries.

3.4 Second Party will not be responsible and not liable for payment for any damages & compensation its authorized transporter will be held responsible for any kind of injuries or accidents to their employees, laborers, drivers, cleaners and others

3.5 This agreement shall be come into effect or effective for both the parties' w.e.f 01.01.2023 and shall be on force for 5 years from the effective dates of agreement. However we both will be mutually reviewing the contract as and when for sustainable long term business relationship.

**Each of the parties represents & warrants to others party that**

The execution of this agreement has been duly authorized and constitute valid and legally binding obligation of the parties, enforcement in accordance with its terms.

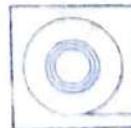
The execution, delivery and performance of this agreement does not constitute a violation of any legal or contractual constraint validated applied to it.



1 JAN 2023

JAN 2023

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



*gull*  
DIRECTOR

The parties shall obtain and maintain all consents, permission for performing its responsibility under this agreement.

The parties shall act and conduct themselves in such a manner so as not to have an adverse effect on the rights & entitlement of the other party under this agreement.

**Governing Law and Jurisdiction**

This agreement shall be governed by and construed in accordance with the laws of India and Courts of Uttar Pradesh shall have exclusive jurisdiction under this agreement.

**Relationship**

The arrangement under this agreement between the parties shall be on Principal to Principal basis and shall not create any principal and agent relationship nor shall this agreement be deemed to create any partnership, joint venture, association, and trust between parties.

IN WITNESS WHEREOF the parties have set their hands and signed this agreement on the day and date in presence of the witnesses therein below.

For Shree Bhageshwari Papers Private limited

For Green House Bio Energy Private Limited



Authorized Signatory

*[Handwritten Signature]*  
DIRECTOR

Authorized Signatory

*[Handwritten Signature]*  
Identified by

In presence of witness

1. TARUN GUPTA S/O  
SHREE CHAND GUPTA  
23 GANGA RAMPURA, MZN

*[Handwritten Signature]*



2. KUNWAR JAGAT SINGH CHAUHAN  
1272 RAM LILA TILA ,MZN

*[Handwritten Signature]*

Identified by Shri. Jagdish Singh  
Subhash Chand  
DISTRICT NOTARY  
MUZAFFARNAGAR

1 JAN 2023



UTCL/AC/AFR/DC/SBPPL/NOV-22/01

**Certificate of Material received for Co-processing**

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LTD "at our Aditya Cement Works, Chittaurgarh during the month Nov-22

Month	Type of Waste Material	Qty. Received (MT)
Nov-22	Plastic Waste	49.420

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	10-11-2022	12	26.500	RJ06GC1091
2	13-11-2022	13	22.920	RJ09GD4884
Total			49.420	---

Authorized Signatory

ULTRATECH CEMENT LIMITED  
(Unit : Aditya Cement Works)  
Adityapuram - 312 622, Chittorgarh (Raj.) India

Tel. +91 1472 221011/12/13/15  
Fax +91 1472 221020  
E-mail adityacement@adityabirla.com

Regd. Office :  
'B' Wing, Aditya Cement Plant, Adityapuram,  
Mahakali Caves Road, Anchari (East)



UTCL/AC/AFR/DC/SBPPL/SEP-22/01

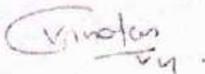
**Certificate of Material received for Co-processing**

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LTD." at our Aditya Cement Works, Chittaurgarh during the month Sep-22

Month	Type of Waste Material	Qty. Received (MT)
Sep-22	Plastic Waste	24.370

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	29-09-2022	10	24.370	RJ06GC1091
Total			24.370	---

  
Authorized Signatory



**SHREE™**  
**BHAGESHWARI**  
PAPERS PRIVATE LIMITED

1667



TRIPPLICATE FOR SUPPLIER  
**TAX INVOICE**

GSTIN : 09AAACB9178R1ZR  
CIN : U21012UPI996PTC020389  
PAN : AAACB9178R  
MSME : UDYAM-UP-58-0000606

Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)  
0131-2468389, 2468390, 2468391  
sbpplmzn@gmail.com

THE PAPER PEOPLE

Tax Invoice No. : 2022-23/1665

Vehicle No. : UP12N4273

Invoice Date : 23-Nov-2022

Transport : BANSAL LOGISTIC

Total Amount : 3,575.00

G.R. / Freight : 6942 &amp; 23-Nov-2022/Paid

## Name &amp; Address of the Recipient

SHRI BALAJI POLYPACKS  
KHASRA NO.542 JANSATH ROAD  
SHERNAGAR  
MUZAFFARNAGAR 251001  
GSTIN 09ADUFS9886R1Z7, PAN ADUFS9886R  
State Uttar Pradesh-09

## Delivery Address on the Instruction of Recipient

SHRI BALAJI POLYPACKS  
KHASRA NO.542 JANSATH ROAD  
SHERNAGAR  
MUZAFFARNAGAR 251001  
GSTIN 09ADUFS9886R1Z7, PAN ADUFS9886R  
State Uttar Pradesh-09

Sl. No.	Item Description	HSN	Item Count	QTY.	UQC	RATE	Total Value of Supply
1	OLD WASTE PLASTIC SCRAP	391590	1	11350	Kgs	0.30	3,405.00

Authentication Signature of:  
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Director / Auth. Signatory



BHIM UPI ID : 9837066491@UPI

Tax Payable on Reverse Charge Basis NO



Insurance	0.00
Freight	0.00
Taxable Amt	3,405.00
CGST @ 2.50 %	85.00
SGST @ 2.50 %	85.00
TCS @ 0%	
Net Amount	3,575.00

IRN : 2ee60bc47e0732be5bf2bb8b1226480676718744b2a9773c68318fea3c8a1ed4  
Ack. No. : 142211945939381 Ack. Dt. : 2022-11-23 17:36:00 e-Way Bill No. : 451294005534

Total Tax Invoice Value in Words:

Rs. Three Thousand Five Hundred And Seventy Five Only.

Insured From : United India Insurance Co. Ltd., Kashipur | Vide Policy No. 2001/242720503/00/00  
ICICI Lombard General Insurance Company Ltd.

Certified that the particulars given above are true and correct  
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Bank Details :  
**STATE BANK OF INDIA**, Jansath Road, Muzaffarnagar.  
A/c No. : 30106239537 | IFS Code : SBIN0061196  
Due Date : 20 Days from the Date of Tax Invoice

Director / Auth. Signatory

## Terms &amp; Conditions:

- Interest @ 1 paise per kg per day after due date.
- Goods Sold will not be taken back
- Subject to Muzaffarnagar Jurisdiction only
- This is recipient's responsibility to collect transporter copy of Tax Invoice from driver. We will not be responsible for its availability



Prepared By

Checked By

1668

**SHREE™  
BHAGESHWARI**  
PAPERS PRIVATE LIMITED



TRIPLICATE FOR SUPPLIER  
**TAX INVOICE**

GSTIN : 09AAACB9178R1ZR  
CIN : U21012UP1996PTC020389  
PAN : AAACB9178R  
MSME : UDYAM-UP-58-0000606

Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)  
0131-2468389, 2468390, 2468391  
sbpplmzn@gmail.com

THE PAPER PEOPLE

Tax Invoice No. : 2022-23/1664

Vehicle No. : UP12AE9606

Invoice Date : 23-Nov-2022

Transport : BANSAL LOGISTIC

Total Amount : 4,371.00

G.R. / Freight : 6941 &amp; 23-Nov-2022/Paid

Name & Address of the Recipient	Delivery Address on the Instruction of Recipient
SHRI BALAJI POLYPACKS KHASRA NO.542 JANSATH ROAD SHERNAGAR MUZAFFARNAGAR 251001 GSTIN 09ADUFS9886R1Z7 , PAN ADUFS9886R State Uttar Pradesh-09	SHRI BALAJI POLYPACKS KHASRA NO.542 JANSATH ROAD SHERNAGAR MUZAFFARNAGAR 251001 GSTIN 09ADUFS9886R1Z7 , PAN ADUFS9886R State Uttar Pradesh-09

Sl. No.	Item Description	HSN	Item Count	QTY.	UQC	RATE	Total Value of Supply
1	OLD WASTE PLASTIC SCRAP	391590	1	13875	Kgs	0.30	4,163.00

Authentication Signature of:  
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Director / Auth. Signatory



BHIM UPI ID : 9837066491@UPI

Tax Payable on Reverse Charge Basis



1 13875 Kgs

4,163.00

Insurance	0.00
Freight	0.00
Taxable Amt	4,163.00
CGST @ 2.50 %	104.00
SGST @ 2.50 %	104.00
TCS @ 0%	
Net Amount	4,371.00

IRN : f771b2699b4b245ab09d8118ed1fc820ced39169689d23820ad50ab86489f2e0  
Ack. No. : 142211945802810 Ack. Dt. : 2022-11-23 17:18:00 e-Way Bill No. : 431293996671

Total Tax Invoice Value in Words:

Rs. Four Thousand Three Hundred And Seventy One Only.

Insured From : United India Insurance Co. Ltd., Kashipur | Vide Policy No. 2001/242720503/00/000  
ICICI Lombard General Insurance Company Ltd.

Bank Details :  
**STATE BANK OF INDIA**, Jansath Road, Muzaffarnagar.  
A/c No. : 30106239537 | IFS Code : SBIN0061196  
Due Date : 20 Days from the Date of Tax Invoice

Certified that the particulars given above are true and correct  
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Director/ Auth. Signatory

**Terms & Conditions :**

- Interest @ 1 paise per kg per day after due date.
- Goods Sold will not be taken back.
- Subject to Muzaffarnagar Jurisdiction only.
- This is recipient's responsibility to collect transporter copy of Tax Invoice from driver. We will not be responsible for its availability.



Prepared By

Checked By

1669

**SHREE<sup>TM</sup>**  
**BHAGESHWARI**  
PAPERS PRIVATE LIMITED



TRIPLICATE FOR SUPPLIER  
**TAX INVOICE**

GSTIN : 09AAACB9178R1ZR  
CIN : U21012UP1996PTC020389  
PAN : AAACB9178R  
MSME : UDYAM-UP-58-0000606

Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)  
0131-2468389, 2468390, 2468391  
sbpplmzn@gmail.com

THE PAPER PEOPLE

Tax Invoice No. : 2022-23/1641

Vehicle No. : UP12AE9606

Invoice Date : 21-Nov-2022

Transport : BANSAL LOGISTIC

Total Amount : 4,387.00

G.R. / Freight : 6928 &amp; 21-Nov-2022/Paid

Name & Address of the Recipient	Delivery Address on the Instruction of Recipient
SHRI BALAJI POLYPACKS KHASRA NO.542 JANSATH ROAD SHERNAGAR MUZAFFARNAGAR 251001 GSTIN 09ADUFS9886R1Z7, PAN ADUFS9886R State Uttar Pradesh-09	SHRI BALAJI POLYPACKS KHASRA NO.542 JANSATH ROAD SHERNAGAR MUZAFFARNAGAR 251001 GSTIN 09ADUFS9886R1Z7, PAN ADUFS9886R State Uttar Pradesh-09

Sl. No.	Item Description	HSN	Item Count	QTY.	UQC	RATE	Total Value of Supply
1	OLD WASTE PLASTIC SCRAP	391590	Loose	13930	Kgs	0.30	4,179.00

Authentication Signature of:  
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

*sell*  
Director / Auth. Signatory



BHIM UPI ID : 9837066491@UPI

Tax Payable on Reverse Charge Basis : NO



0 13930 Kgs

4,179.00

Insurance	0.00
Freight	0.00
Taxable Amt	4,179.00
CGST @ 2.50 %	104.00
SGST @ 2.50 %	104.00
TCS @ 0%	
<b>Net Amount</b>	<b>4,387.00</b>

IRN : ea1d93e33ce7471d102a0589753dfce9ed9400f5f854bed5c265918a22f033de  
Ack. No. : 142211936384400 Ack. Dt. : 2022-11-21 17:07:00 e-Way Bill No. : 461293452101

Total Tax Invoice Value in Words:

Rs. Four Thousand Three Hundred And Eighty Seven Only.

Insured From : United India Insurance Co. Ltd., Kashipur | Vide Policy No. 2001/242720503/00/000  
ICICI Lombard General Insurance Company Ltd.

Bank Details :  
**STATE BANK OF INDIA**, Jansath Road, Muzaffarnagar.  
A/c No. : [REDACTED] | IFS Code : SBIN0061196  
Due Date : 20 Days from the Date of Tax Invoice

## Terms &amp; Conditions:

- Interest @ 1 paise per kg per day after due date.
- Goods Sold will not be taken back.
- Subject to Muzaffarnagar Jurisdiction only.
- This is recipient's responsibility to collect transporter copy of Tax Invoice from driver. We will not be responsible for its availability.



Prepared By

Checked By

*Wol*  
Director/Auth. Signatory

Certified that the particulars given above are true and correct  
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



**SHREE™  
BHAGESHWARI**  
PAPERS PRIVATE LIMITED



TRIPLICATE FOR SUPPLIER  
**TAX INVOICE**

GSTIN : 09AAACB9178R1ZR  
CIN : U21012UP1996PTCO20389  
PAN : AAACB9178R  
MSME : UDYAM-UP-58-0000606

Works & Regd. Office :   
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)  
0131-2468389, 2468390, 2468391   
sbplmzn@gmail.com

THE PAPER PEOPLE

Tax Invoice No. : **2022-23/2060**  
Invoice Date : 13-Jan-2023  
Total Amount : 2,349.00

Vehicle No. : UP12BL1497  
Transport : BANSAL LOGISTIC  
G.R. / Freight : 8297 & 13-Jan-2023/Paid

**Place of Supply**

Name & Address of the Recipient  
SHRI BALAJI POLYPACKS  
KHASRA NO.542 JANSATH ROAD  
SHERNAGAR  
MUZAFFARNAGAR 251001  
GSTIN 09ADUFS9886R1Z7 , PAN ADUFS9886R  
State Uttar Pradesh-09

**Place of Delivery**

Delivery Address on the Instruction of Recipient  
SHRI BALAJI POLYPACKS  
KHASRA NO.542 JANSATH ROAD  
SHERNAGAR  
MUZAFFARNAGAR 251001  
GSTIN 09ADUFS9886R1Z7 , PAN ADUFS9886R  
State Uttar Pradesh-09

Sl. No.	Item Description	HSN	Item Count	QTY.	UQC	RATE	Total Value of Supply
1	OLD WASTE PLASTIC SCRAP	391590	1	7455	Kgs	0.30	2,237.00

Authentication Signature of:  
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Director / Auth. Signatory



BHIM UPI ID : 9837066491@UPI

Tax Payable on Reverse Charge Basis : NO



Insurance	0.00
Freight	0.00
Taxable Amt	2,237.00
CGST @ 2.50 %	56.00
SGST @ 2.50 %	56.00
TCS @ 0%	
<b>Net Amount</b>	<b>2,349.00</b>

IRN : aca44d5d40a560cdc967768d1a8a93a3358b30e56aac3e6ea3d12098a38a1adb  
Ack. No. : 142312170735877 Ack. Dt. : 2023-01-13 17:53:00 e-Way Bill No. : 491306011645

Total Tax Invoice Value in Words:

**Rs. Two Thousand Three Hundred And Forty Nine Only.**

Insured From : United India Insurance Co. Ltd., Kashipur | Vide Policy No.  
2001/242720503/00/000 IICI Lombard General Insurance Company Ltd.

Bank Details :

**STATE BANK OF INDIA**, Jansath Road, Muzaffarnagar.  
A/c No. : 30106239537 | IFS Code : SBIN0061196  
Due Date : 20 Days from the Date of Tax Invoice

Certified that the particulars given above are true and correct  
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Director/Auth. Signatory

Terms & Conditions :

- Interest @ 1 paise per kg per day after due date.
- Goods Sold will not be taken back
- Subject to Muzaffarnagar Jurisdiction only.
- This is recipient's responsibility to collect transporter copy of Tax Invoice from driver. We will not be responsible for its availability



Prepared By : \_\_\_\_\_ Checked By : \_\_\_\_\_

1671



**SHREE™**  
**BHAGESHWARI**  
PAPERS PRIVATE LIMITED



TRIPPLICATE FOR SUPPLIER  
**TAX INVOICE**

GSTIN : 09AAACB9178R1ZR  
CIN : U21012UP1996PTC020389  
PAN : AAACB9178R  
MSME : UDYAM-UP-58-0000606

Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)  
0131-2468389, 2468390, 2468391  
sbpplmzn@gmail.com

THE PAPER PEOPLE

Tax Invoice No. : 2022-23/2072

Vehicle No. : UP12AX5606

Invoice Date : 14-Jan-2023

Transport : BANSAL LOGISTIC

Total Amount : 2,927.00

G.R. / Freight : 8457 &amp; 14-Jan-2023/Paid

## Name &amp; Address of the Recipient

SHRI BALAJI POLYPACKS  
KHASRA NO.542 JANSATH ROAD  
SHERNAGAR  
MUZAFFARNAGAR 251001  
GSTIN 09ADUFS9886R1Z7, PAN ADUFS9886R  
State Uttar Pradesh-09

## Delivery Address on the Instruction of Recipient

SHRI BALAJI POLYPACKS  
KHASRA NO.542 JANSATH ROAD  
SHERNAGAR  
MUZAFFARNAGAR 251001  
GSTIN 09ADUFS9886R1Z7, PAN ADUFS9886R  
State Uttar Pradesh-09

Sl. No.	Item Description	HSN	Item Count	QTY.	UQC	RATE	Total Value of Supply
1	OLD WASTE PLASTIC SCRAP	391590	1	9290	Kgs	0.30	2,787.00

Authentication Signature of:  
For **SHREE BHAGESHWARI PAPERS PRIVATE LIMITED**

Director / Auth. Signatory



BHIM UPI ID : 9837066491@UPI

Tax Payable on Reverse Charge Basis<sup>NO</sup>

1 9290 Kgs

2,787.00



Insurance	0.00
Freight	0.00
Taxable Amt	2,787.00
CGST @ 2.50 %	70.00
SGST @ 2.50 %	70.00
TCS @ 0%	
<b>Net Amount</b>	<b>2,927.00</b>

IRN : bf83dff106e2dc5291a6c073a10766876438a3fef22cf2e229fa68c4d1f8c616  
Ack. No. : 142312174178724 Ack. Dt. : 2023-01-14 16:07:00 e-Way Bill No. : 401306222589

Total Tax Invoice Value in Words:

Rs. Two Thousand Nine Hundred And Twenty Seven Only.

Insured From : United India Insurance Co. Ltd., Kashipur | Vide Policy No. 2001/242720503/00/000  
ICICI Lombard General Insurance Company Ltd.

Certified that the particulars given above are true and correct  
For **SHREE BHAGESHWARI PAPERS PRIVATE LIMITED**

## Bank Details :

**STATE BANK OF INDIA**, Jansath Road, Muzaffarnagar.  
A/c No. : 30106239537 | IFS Code : SBIN0061196  
Due Date : 20 Days from the Date of Tax Invoice

Director/Auth. Signatory

## Terms &amp; Conditions:

- Interest @ 1 paise per kg per day after due date.
- Goods Sold will not be taken back.
- Subject to Muzaffarnagar Jurisdiction only.
- This is recipient's responsibility to collect transporter copy of Tax Invoice from driver. We will not be responsible for its availability.



Prepared By

Checked By

1672



TRIPLICATE FOR SUPPLIER  
**TAX INVOICE**

GSTIN : 09AAACB9178R1ZR  
CIN : U21012UP1996PTC020389  
PAN : AAACB9178R  
MSME : UDYAM-UP-58-0000606

Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)  
0131-2468389, 2468390, 2468391  
sbpplmzn@gmail.com

THE PAPER PEOPLE

Tax Invoice No. : **2022-23/2097**  
Invoice Date : 16-Jan-2023  
Total Amount : 3,091.00

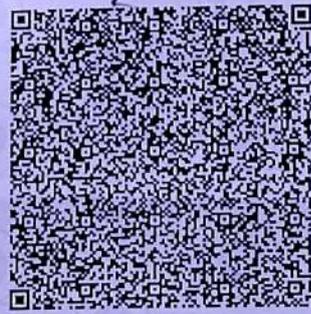
Vehicle No. : UP12AX5606  
Transport : BANSAL LOGISTIC  
G.R. / Freight : 8476 & 16-Jan-2023/Paid

Place Supply	Name & Address of the Recipient	Delivery Address on the Instruction of Recipient	Place of Delivery
	SHRI BALAJI POLYPACKS KHASRA NO.542 JANSATH ROAD SHERNAGAR MUZAFFARNAGAR 251001 GSTIN 09ADUFS9886R1Z7 , PAN ADUFS9886R State Uttar Pradesh-09	SHRI BALAJI POLYPACKS KHASRA NO.542 JANSATH ROAD SHERNAGAR MUZAFFARNAGAR 251001 GSTIN 09ADUFS9886R1Z7 , PAN ADUFS9886R State Uttar Pradesh-09	

Sl. No.	Item Description	HSN	Item Count	QTY.	UQC	RATE	Total Value of Supply
1	OLD WASTE PLASTIC SCRAP	391590	0	9810	Kgs	0.30	2,943.00

0 9810 Kgs 2,943.00

Authentication Signature of:  
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED  
*Ramendra Bansa*  
Director / Auth. Signatory



Insurance	0.00
Freight	0.00
Taxable Amt	2,943.00
CGST @ 2.50 %	74.00
SGST @ 2.50 %	74.00
TCS @ 0%	
<b>Net Amount</b>	<b>3,091.00</b>

BHIM UPI ID : 9837066491@UPI  
Tax Payable on Reverse Charge Basis NO

IRN : b6a95d036cce2656ff9ab511e57c6da7fcdb31810448ef55bf1dd916085d6  
Ack. No. : 142312180137472 Ack. Dt. : 2023-01-16 16:18:00 e-Way Bill No. : 461306555946

Total Tax Invoice Value in Words:  
**Rs. Three Thousand Ninety One Only.**

Insured From : United India Insurance Co. Ltd., Kashipur | Vide Policy No. 2001/242720503/00/000  
ICICI Lombard General Insurance Company Ltd.

Certified that the particulars given above are true and correct  
For SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Bank Details :  
**STATE BANK OF INDIA**, Jansath Road, Muzaffarnagar.  
A/c No. : 30106239537 | IFS Code : SBIN0061196  
Due Date : 20 Days from the Date of Tax Invoice

*[Signature]*  
Director/Auth. Signatory

Terms & Conditions:  
1. Interest @ 1 paise per kg per day after due date.  
2. Goods Sold will not be taken back.  
3. Subject to Muzaffarnagar Jurisdiction only.  
4. This is recipient's responsibility to collect transporter copy of Tax Invoice from driver. We will not be responsible for its availability.



*[Signature]* Prepared By  
*[Signature]* Checked By

1673



**SHREE™  
BHAGESHWARI**  
PAPERS PRIVATE LIMITED



TRIPLICATE FOR SUPPLIER  
**TAX INVOICE**  
POSTER PAPER DIVISION

GSTIN : 09AAACB9178R1ZR  
CIN : U21012UP1996PTC020389  
PAN : AAACB9178R  
MSME : UDYAM-UP-58-0000606

Works & Regd. Office :   
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)  
0131-2468389, 2468390, 2468391   
sbpplmzn@gmail.com

THE PAPER PEOPLE

Tax Invoice No. : **W2022-23/979**  
Invoice Date : 18-Jan-2023  
Total Amount : 2,810.00

Vehicle No. : UP12BA7920  
Transport : BANSAL LOGISTIC  
G.R. / Freight : 8494 & 18-Jan-2023/Paid

Place of Supply	Name & Address of the Recipient	Delivery Address on the Instruction of Recipient	Place of Delivery
	SHRI BALAJI POLYPACKS KHASRA NO.542 JANSATH ROAD SHERNAGAR MUZAFFARNAGAR 251001 GSTIN 09ADUFS9886R1Z7 , PAN ADUFS9886R State Uttar Pradesh-09	SHRI BALAJI POLYPACKS KHASRA NO.542 JANSATH ROAD SHERNAGAR MUZAFFARNAGAR 251001 GSTIN 09ADUFS9886R1Z7 , PAN ADUFS9886R State Uttar Pradesh-09	

Sl. No.	Item Description	HSN	Item Count	QTY.	UQC	RATE	Total Value of Supply
1	OLD WASTE PLASTIC SCRAP	391590	1	8920	Kgs	0.30	2,676.00

Authentication Signature of:  
For **SHREE BHAGESHWARI PAPERS PRIVATE LIMITED**

Director / Auth. Signatory



BHIM UPI ID : 9837066491@UPI

Tax Payable on Reverse Charge Basis NO



1 8920 Kgs

2,676.00

Insurance	0.00
Freight	0.00
Taxable Amt	2,676.00
CGST @ 2.50 %	67.00
SGST @ 2.50 %	67.00
TCS @ 0%	
<b>Net Amount</b>	<b>2,810.00</b>

IRN : b05dc69002db20e8b9b8093dfa726954a7d7e4ab51304d118e98705b3e2ee443  
Ack. No. : 142312188633981 Ack. Dt. : 2023-01-18 15:55:00 e-Way Bill No. : 491307085777

Total Tax Invoice Value in Words:

Rs. Two Thousand Eight Hundred And Ten Only.

Insured From : United India Insurance Co. Ltd., Kashipur | Vide Policy No. 2001/242720503/00/000  
ICICI Lombard General Insurance Company Ltd.

**Bank Details :**  
**STATE BANK OF INDIA**, Jansath Road, Muzaffarnagar.  
A/c No. : 30106239537 | IFS Code : SBIN0061196  
Due Date : 20 Days from the Date of Tax Invoice

**Terms & Conditions :**  
1. Interest @ 1 paise per kg per day after due date.  
2. Goods Sold will not be taken back.  
3. Subject to Muzaffarnagar Jurisdiction only.  
4. This is recipient's responsibility to collect transporter copy of Tax Invoice from driver. We will not be responsible for its availability.

Certified that the particulars given above are true and correct  
For **SHREE BHAGESHWARI PAPERS PRIVATE LIMITED**

**TRUE COPY**

Director/Auth. Signatory



Prepared By

Checked By

**ANNEXURE-10 [COLLY]**

Ref. no. - NVCL/CCP/Env./2022-23/199

Dated: - 15.11.2022

**Certificate of material received for Co-processing**

It is to certify that we have received the plastic waste materials set out below, collected from "M/S GALAXY PAPERS PVT LTD. SITUATED AT 113-B New Mandi Muzaffarnagar 251001 (GST Reg # 09AABCG1394F1Z0) for co-processing in Cement Kiln at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Raj.) During the month of Oct'22.

Detail as is mentioned below:-

Month	Type of Waste	Qty Received (MT)
Oct'22	Plastic Waste	13.14

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.



Bharti Kumari Purohit

(Environment Cell- Chittor Cement Plant)


  
TRUE COPY

**NUVOCO VISTAS CORP. LTD.**



Ref. no. - NVCL/CCP/Env./2022-23/224

Dated: - 9.12.2022

**Certificate of material received for Co-processing**

It is to certify that we have received the plastic waste materials set out below, collected from "M/S GALAXY PAPERS PVT LTD. SITUATED AT 113-B New Mandi Muzaffarnagar 251001 (GST Reg # 09AABCG1394F1Z0) for co-processing in Cement Kiln at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Raj.) During the month of Nov'22.

Detail as is mentioned below:-

Month	Type of Waste	Qty Received (MT)
Nov'22	Plastic Waste	13.24

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.

Bharti Kumari Purohit

(Environment Cell- Chittor Cement Plant)

NUVOCO VISTAS CORP. LTD.



Ref. no. - NVCL/CCP/Env./2022-23/251

Dated: - 17.1.2023

**Certificate of material received for Co-processing**

It is to certify that we have received the plastic waste materials set out below, collected from "M/S GALAXY PAPERS PVT LTD. SITUATED AT 113-B New Mandi Muzaffarnagar 251001 (GST Reg # 09AABCG1394F170) for co-processing in Cement Kiln at our Chittor Cement Plant located at village- Bhawaliya, Tehsil- Nimbahera, District- Chittorgarh (Raj.) During the month of Dec'22.

Detail as is mentioned below:-

Month	Type of Waste	Qty Received (MT)
Dec'22	Plastic Waste	20.58

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.

Bharti Kumari Purohit

(Environment Cell- Chittor Cement Plant)

TRUE COPY

Nuvoco Vistas Corp. Ltd.

Chittor Cement Plant, Village Bhawaliya, Tehsil- Nimbahera, Dist. - Chittorgarh, Rajasthan - 312620 (India)

Tel : +91 00799156222 | Website : www.nuvoco.com | CIN : L26940MH157991C115229

Registered Office : Equinox Business Park, Tower - 3 East Wing, 4th Floor, DM Bandra-Kurla Complex, LBS Road, Kurla (West), Mumbai-400070

Tel : +91 (0) 22 66306511 | Fax : +91 (0) 22 66306510